

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 1382 OF 2024

IN THE MATTER OF:

ALOK SINGH

.....APPLICANT

VERSUS

MINISTRY OF ENVIIRONMENT FOREST

& CLIMATE CHANGE & ORS.

.....RESPONDENT(s)

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THROUGH COUNSEL

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BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.

Bhanwar09jadon09@gmail.com | 9639286572

Date: 29.01.2026

Place: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 1382/2024****IN THE MATTER OF:****ALOK SINGH****.....APPLICANT****VERSUS****MINISTRY OF ENVIRONMENT FOREST****& CLIMATE CHANGE & ORS.****.....RESPONDENT(S)****RESPONSE ON BEHALF OF RESPONENT NO. 2 & 3 IN COMPLIANCE****OF THE ORDERS DATED 24.12.2024 & 29.10.2025 PASSED BY THE****HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI****BACKGROUND OF THE MATTER**

1. That in the present matter, the applicant has alleged that the Central Zoo Authority has permitted shifting of the Nawab Wajid Ali Shah Zoo to Kukrail reserve forest, Lucknow, and that a Night and Day Safari is being started therein. It is contended that the project will adversely impact the reserve forest, the applicant refers to the news item stating that it will cause irreversible

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ecological damage by usage of 50% of the total forest land, involving felling of over 1500 trees, and aggravate climate change. Despite complaints to authorities, no action has been taken.

2. That the Hon'ble Tribunal vide order dated 29.10.2025 directed as under:

“Learned Counsel appearing for the State of UP submits that same issue is pending before the Hon'ble Supreme Court in IA No. 92582/2025 and IA No. 92725/2025 in Writ Petition (Civil) No. 1164/2023. He has sought two weeks' time to place on record the copies of I.As.”

3. That in compliance of the aforementioned orders, the response on behalf of the undersigned is herein as under.

II. NECESSARY APPROVALS ATTAINED

4. That on 07.06.2022, a presentation on the concept note for the establishment of Kukrail Night Safari in the Kukrail Forest Area, Lucknow, was made to apex Authority, Subsequently Government Order dated 09.06.2022 was issued by which a decision was taken to establish a Zoo and Night Safari.

A Copy of the Government Order dated 09.06.2022 has been annexed herewith as

ANNEXURE A-1.

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5. That the Government approved the proposal to establish a Zoo in an area of about 150 acres and Night Safari in an area of 350 acres without disturbing the dense forests of the Kukrail forest area of Lucknow. In pursuance of the same, by Government Order dated 24.08.2022, it was decided to establish Kukrail Night Safari in Kukrail forest area located in Lucknow district.

The relevant portions of Government Order dated 24.08.2022 are as follows:

-
- a. *“Establishment of Zoo in 150 acres and Night Safari in 350 acres of area without disturbing the dense forests from 2027.4-hectare area of Kukrail forest area in Lucknow.*
- b. *Lucknow based Nawab Wajid Ali Shah Zoological Park, which is spread over 26 hectares, to be shifted to proposed Night Safari with approved post and working personnel’s.*
- c. *To use as much open areas as possible while setting up the Zoo and Night Safari without affecting the existing flora and fauna as much as possible.*
- d. *To obtain all necessary permissions and no objection certificates for setting up the Zoo and Night Safari.*

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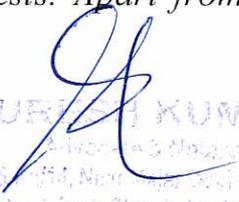
- e. Establishment of four-lane roads wherever the entire forest area is connected to the outer area.
- f. Quick determination of the process for setting up a Zoo park and Night Safari by holding a meeting at the Chief Secretary level.
- g. Consideration of the possibility of channelizing the Kukrail river and developing it as attractive a river front as possible.
- h. Providing world class facilities for visitors in Zoo and Night Safari.
- i. All the proceedings/permissions mentioned in the rules and guidelines of Central Zoo Authority, New Delhi to be adhered to for preparation of master plan, master layout plan, selection of implementing agency etc., in

relation to establishment of Kukrail Night Safari.

- j. Decision to create four posts of Deputy Director level (ex-cadre) and two posts of Administrative Officer (ex-cadre).

- k. Decision to form an 'Empowered committee' and 'Working committee' to resolve important issues.

- l. The post of Director of Night Safari will be of the level of Additional Principal Chief Conservator of Forests. Apart from the above, approval of Hon'ble


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Chief Minister will be desirable for taking other decisions/amendments regarding the project in question.”

A Copy of the Government Order dated 24.08.2022 has been annexed herewith as **ANNEXURE A-2**.

6. That further, vide Government Order dated 31.08.2022, an **‘Empowered Committee’** was constituted under the Chairmanship of the Chief Secretary and a **‘Working Committee’** was constituted under the Chairmanship of Additional Chief Secretary/Principal Secretary, Environment, Forest and Climate Change Department to resolve the important issues of the Night Safari.

A Copy of the Government Order dated 31.08.2022 has been annexed herewith as **ANNEXURE A-3**.

7. That on 01.11.2022, an application was made to the Central Zoo Authority, New Delhi for obtaining a prior permission to establish a Night Safari and zoo.

In furtherance of the same, on 15.05.2023, prior approval was granted by the Central Zoo Authority under Section 38-H (1A) of the Wildlife (Protection)


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Act, 1972 for establishment of Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh.

A Copy of the application dated 01.11.2022 has been annexed herewith as **ANNEXURE A-4.**

A Copy of the approval dated 15.05.2023 has been annexed herewith as **ANNEXURE A-5.**

8. That the Government of U.P. decided to get the work of setting up the Night Safari and Zoo done on EPC mode and vide order dated 22.12.2023. That Egis India Consultant Engineer Pvt. Ltd., Bernard Harrison & Friends Pvt. Ltd. and Arc N Design were selected as consultants for the establishment of Night Safari and Day Zoo.

A Copy of the order of Government of U.P. dated 22.12.2023 has been annexed herewith as **ANNEXURE A-6.**

9. That on 10.06.2024 the permission for setting up of zoo and Night Safari was granted by Central Zoo Authority.

A Copy of the permission dated 10.06.2024 has been annexed herewith as **ANNEXURE A-7.**

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10. That vide letter dated 22.07.2024, the State Government revised the proposed Kukrail Night Safari Park and Zoo project area from 500 acres to 855.07 acres.

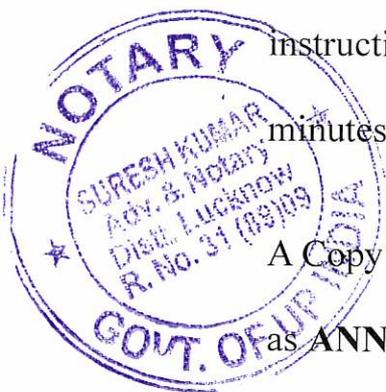
A Copy of the letter dated 22.07.2024 has been annexed herewith as **ANNEXURE A-8.**

11. That on 20.09.2024, the Central Zoo Authority, New Delhi granted approval for the 'DPR' of the Night Safari and the Zoo.

A Copy of the approval dated 20.09.2024 has been annexed herewith as **ANNEXURE A-9.**

12. That on 19.11.2024, the detailed 'DPR' of the proposed Kukrail Night Safari and Zoo was presented before the Hon'ble Chief Minister, under which work instructions were issued to complete the project in two phases as per the minutes issued in the Government Letter dated 06.12.2024.

A Copy of the Government letter dated 06.12.2024 has been annexed herewith as **ANNEXURE A-10.**



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13. That on 20.01.2025 the 'DPR' of the proposed Kukrail Night Safari and Zoo was approved by the Expenditure Finance Committee. Further on 31.01.2025, the Central Zoo Authority, Ministry of Environment, Forest and Climate Change, Government of India approved the Schematic design of wildlife enclosures of Kukrail Night Safari and Day Zoo through their Computer No. 192060 dated 31.01.2025.

A Copy of the approval dated 31.01.2025 has been annexed herewith as **ANNEXURE A-11.**

14. That the Central Zoo Authority, Ministry of Environment, Forest and Climate Change, Government of India formulated the guidelines for the establishment of Kukrail Night Safari.

A Copy of the guidelines has been annexed herewith as **ANNEXURE A-12.**

15. That on 13.02.2025, the application has been made for pre-fire permissions for establishment of Kukrail Night Safari and Zoo. Subsequently the approval has been granted on 27.03.2025 vide UID no: UPFS/2025/148022/LCK/LUCKNOW/6971/DD for the pre-fire permission.

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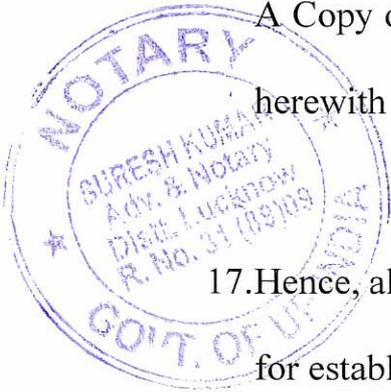
A Copy of the application dated 13.02.2025 has been annexed herewith as **ANNEXURE A-13.**

A Copy of the approval dated 27.03.2025 has been annexed herewith as **ANNEXURE A-14.**

16. That on 15.02.2025, an application for Environmental Clearance was submitted to the State Level Expert Appraisal Committee-2 (SEAC-2) for the establishment of the Kukrail Night Safari and Zoo. After a detailed rounds of deliberations by SEAC-2 and SEIAA, prior Environmental Clearance (EC) has been granted by SEIAA on 16.01.2026 vide File No: 10173-9755.

A Copy of the Environmental Clearance dated 16.01.2026 has been annexed herewith as **ANNEXURE A-15.**

17. Hence, all the statutory approvals from the Central Zoo Authority, New Delhi for establishment of Zoo and Night Safari in Kukrail forest area have already been obtained. Apart from it Environmental Clearance and Pre-Fire Clearance from the competent authority have been procured. Local Body approval is in process.

A circular notary seal for Suresh Kumar, an Advocate and Notary Public in Lucknow. The seal contains the text: 'NOTARY', 'SURESH KUMAR', 'Adv. & Notary', 'Distt. Lucknow', 'R. No. 31 (89)09', and 'GOVT. OF U.P. INDIA'.
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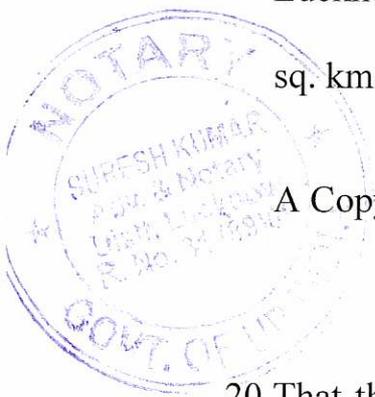
III. DETAILS OF THE ZOO AND NIGHT SAFARI PROJECT

18. That the Kukrail Forest area has been established and developed through plantations (till 2009) by the forest department. That the total area of the whole Kukrail Forest is **2027.4 Hectares** and it is notified as 'reserve forest' under section 20 of the Indian Forest Act, 1927. That the Kukrail forest is surrounded by human habitations and is very prone to encroachments. In the years of 2014-17, several encroachments were evicted and boundary wall in most of encroachment prone areas was constructed for protection. That the proposed zoological park and Night Safari will be established in only 855.07 Acres of area which is only a small part of the said Kukrail forest.

19. That according to the Forest Survey of India's report for the year 2023 (available on the website (<https://www.fsi.nic.in>)), the forest cover in Lucknow District has reached 15.87%, which represents an increase of 2.62 sq. kms of Area as compared to the year 2021.

A Copy of the Report has been annexed herewith as **ANNEXURE A-16**.

20. That the area for establishment of Zoo and Night Safari needs to be in the vicinity of the city so that it is accessible to the visitors. The area for the Night

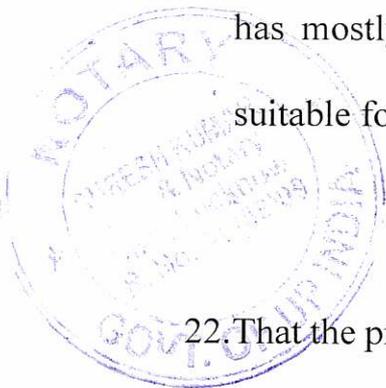


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Safari fundamentally needs clusters of trees to offer concealment for habitat lighting. The site selection of the proposed Zoo and Night Safari was done keeping in mind the accessibility and availability of cluster of trees. The establishment of Zoo and Night Safari in the proposed site will also involve biological reclamation of the site. The proposed zoological park and Night Safari will be established in only 855.07 Acres of area which is only a small part of the said Kukrail forest.

21. That the proposed site of Kukrail Night Safari Project is surrounded by the forest and on one side human habitation exists where the space for creating green buffer is available. The soil is alkaline and of poor site quality which has mostly '*Prosopis juliflora (vilayati babul)*' shrubs and few tall trees suitable for concealment of light.

22. That the proposed Zoo and Night Safari in the Kukrail forest will also involve cutting/translocation of minimum number of trees that are obstructing construction of enclosures, visitor facilities, widening of approach road and relocation of transmission line passing through the proposed site. It is most humbly submitted that 71% of the area of the Zoo and Night Safari is proposed



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to be kept green. A sincere effort will be made to minimize tree felling. Priority will be given to preserving the natural habitat ensuring that the ecological integrity is maintained and overall impact on the environment is kept at minimum. It is pertinent to mention that the trees of species other than the '*Prosopis juliflora*' will be either translocated in the project area itself or in the nearby Kukrail Reserve Forest.

23. That the 855.07 acres selected for the establishment of Night Safari and Zoo has poor site quality and has pre dominance of '*Prosopis juliflora* (vilayati babul)' which is an exotic species and has been planted over the years as a precursor to the native species which can only be planted once the soil pH improves a bit. As far as possible '*Prosopis juliflora* (the trees falling in line of construction or any other developmental work.)' will be replaced by native species for Eco restoration of the area on the same pattern as has been allowed by the Hon'ble Supreme Court vide order dated 12.12.2023 in I.A. No. 107841 of 2023 in WRIT PETITION (CIVIL)-No-13381/1984 '**M.C. Mehta vs. Union of India & others**' with respect to Taj Trapezium area.

A Copy of the order dated 12.12.2023 has been annexed herewith as **ANNEXURE A-17.**


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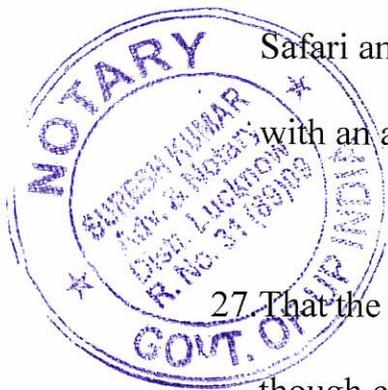
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24. That the proposed project will lie primarily in a patch of Kukrail Reserved Forest which is an isolated area raised through plantations only. It does not fall in the vicinity of any protected area and it does not serve as any wildlife corridor either.

25. That the Central Zoo Authority, New Delhi, has issued standard operating procedures (SOPs) and guidelines for the displacement/transportation of wild animals, compliance with which is mandatory in all zoos across the country, and such compliance will also be observed in the proposed Kukrail Night Safari and Zoo.

26. The construction of the Night Safari and Zoo will not infringe upon the fundamental rights as described in Article 21 of the Indian Constitution. It is pertinent to be mention that the establishment of the proposed Kukrail Night Safari and Zoo will place special emphasis on clean and healthy environment with an aim to bring in more resilience to adverse impacts of climate change.

27. That the Nawab Wajid Ali Shah Zoological Park, Lucknow in the present site, though centrally located and easily accessible to the visitors but its proximity to the populated areas in the city and a very busy highway is no longer conducive for animal conservation and breeding. Moreover, the zoo in the



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present site does not have a scope for further expansion needed for modernization of enclosures and construction of new enclosures to host more animals. The footfall in the present zoo has been continuously increasing which is posing a threat for spreading of zoonotic diseases among the visitors. The unavailability of space limits modernization of enclosures and visitor areas.

28. That the proposed Kukrail Night Safari and Zoo include provisions for the establishment of a wildlife hospital and rescue centre that conform to international standards for the treatment of wild animals.

29. Further, the proposed Kukrail Night Safari and Zoo will feature an advanced waste management system for both conservation breeding and the management of sewage and solid waste.

IV. PENDENCY BEFORE THE HON'BLE SUPREME COURT

30. That a Writ Petition (Civil) No. 1164/2023 is pending before Hon'ble Supreme Court wherein interim order dated 19.02.2024 has been passed by Hon'ble Supreme Court directing that no proposal for establishment of zoos or safaris in forest areas (other than protected areas), under the Wildlife

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(Protection) Act, 1972 shall not be approved by any State/ Union Territory without prior permission of the Hon'ble Supreme Court. That it is further stated that an I.A. No. 89433/2025 has been filed by State of Uttar Pradesh before Hon'ble Supreme Court seeking permission of impleadment and I.A. No. 89434/ 2025 for direction/permission. The relevant portion of the I.A. no. 89434/ 2025 has been reproduced herein for ready reference:

"PRAYER

In view of the facts and circumstances stated herein-above this Hon'ble Court may be pleased to grant permission to the Applicant-

- i. Grant permission to establish the Kukrail Night Safari and Zoo in the Kukrail Forest Area, Lucknow in light of the interim order dated 19.02.2024 passed by this Hon'ble Court.*
- ii. And pass such & further orders as be deemed fit and proper in the circumstances of the case in the ends of justice."*

Copies of the I.A.s have been annexed herewith as **ANNEXURE A-18**.

Copy of the filing receipt has been annexed herewith as **ANNEXURE A-19**.

31. It is pertinent to mention here that Shri Alok Singh, an applicant who has filed an OA 1382/2024 in Hon'ble National Green Tribunal, has also filed I.A. No. 92582/2025 (Computer No. EASCINO1071652025 – Application for

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Intervention) and I.A. No. 92725/2025 (Computer No. EASCINO1071662025 – Application for Appropriate Orders/Directions) in the Hon’ble Supreme Court of India, New Delhi, in Writ Petition (Civil) No. 1164/2023 *Ashok Kumar Sharma and others vs Union of India and others*. on 11.04.2025; raising almost the same issues.

Copy of the above I.A. has been annexed herewith as **ANNEXURE A-20**.

32. That the abovementioned I.A. 89434/2025 was considered for hearing before the Hon’ble Supreme Court on 29.08.2025, wherein the it was directed as under:

“IA Nos. 101749/2025, 89433/2025 & 89434/2025:

1. *We find that it will be appropriate that the application filed by the State of Uttar Pradesh (IA No. 89434/2025) is considered by the CEC.*

2. *We, therefore, direct the applicant to furnish a copy of the application to the Member Secretary, CEC, who is requested to examine the issue and submit a report to this Court within four weeks from today.*

3. *Non-applicants are at liberty to file reply, if any, within four weeks.*

4. *As prayed for, MoEF&CC shall file reply to I.A. No.101749/2025 within four weeks.*

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Reg. No. 2/2025

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5. List this writ petition on 08.10.2025, high up on the Board along with the aforesaid applications.”

That in view of the aforesaid order, it is evident that the Hon’ble Supreme Court has directed the Central Empowered Committee (CEC) to examine and report on the proposal submitted by the State of Uttar Pradesh for establishing the Kukrail Night Safari and Zoo.

A Copy of the order dated 29.08.2025 has been annexed herewith as **ANNEXURE A-21.**

33.As per the directions of Hon’ble Supreme Court in the I.A no. 89433/2025, 89434/2025 filed by state of Uttar Pradesh, Central Empowered Committee (CEC) after scrutiny of the proposal followed by hearings and site inspection has submitted its recommendations to Hon’ble Supreme Court on 27.11.2025.

The matter is likely to be listed soon in Hon’ble Supreme Court.

A Copy of the Central Empowered Committee (CEC) recommendations dated 27.11.2025 has been annexed herewith as **ANNEXURE A-22.**

34.That it is relevant to submit here that the Hon’ble Tribunal *in the matter of Tushar Goswami Vs Union of India & Ors. (OA 203 OF 2023)* considered

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the issue of a Tent City being set up at the place of "*Kachhua Wildlife Sanctuary*" and this sanctuary was illegally de-notified vide Notification dated 17.03.2020. It was also alleged that the Tent City was set up without requisite clearances. That in the said matter, the Secretary, Environment, Forest and Climate Change, State of UP in its status report dated 07.10.2025 has disclosed that the issue of de-notification of Turtle Sanctuary is pending before the Hon'ble Supreme Court. That the Hon'ble Tribunal disposed of the said OA vide order dt. **08.01.2026** directing as under:

"25. A copy of the IA No. 117429/2019 in Writ Petition (C) No. 337/1995 has been placed on record and a copy of the order of the Hon'ble Supreme Court dated 28.01.2020 passed by the Hon'ble Supreme Court in Writ Petition (C) No. 337/1995 has also been placed on record.

26. Thus, we are of the view that since the issue of de-notification of Turtle Sanctuary is pending before the Hon'ble Supreme Court, therefore, in view of the judgment of the Hon'ble Supreme Court dated 24.07.2025 in Criminal Appeal No. 268 of 2017 in the matter of Rimjihim Ispat Limited and Ors. vs. Union of India & Anr., reported in 2025 SCC OnLine SC 1517, we do not deem it proper to go into this issue."

A Copy of the order dt. 08.01.2026 has been annexed herewith as ANNEXURE A-23.

SUBJECT
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 R. No. 31 (89)09
 Nivaj Corp, Ghazipur, Lucknow
 Reg. no. 31(89)09

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35. In the view of the above, it is most respectfully submitted that the subject matter of the present proceedings is already under consideration before the Hon'ble Supreme Court. In deference to the jurisdiction and authority of the Hon'ble Apex Court, it is humbly prayed that this Hon'ble Tribunal may graciously take note of the pendency and pass such orders as it may deem fit in the interest of judicial propriety and to avoid any parallel adjudication on the issues involved herein.

36. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

36. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.


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2023/01/2026

RESPONDENT

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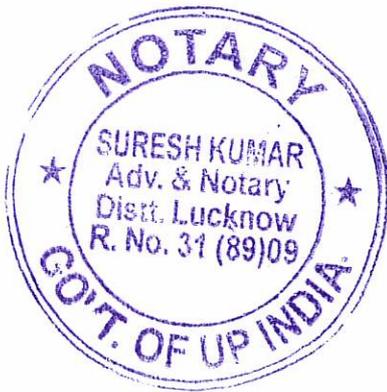


BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572



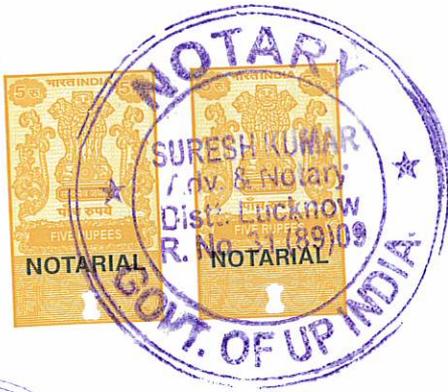
DATE: 29 JAN 2026

PLACE: NOIDA



SURESH KUMAR
Adv. & Notary Public
17/175 KEMKA, Near Major Devi Das Marg
Nawal Ganj, Chowk, Lucknow
Reg. No. 31(89)09

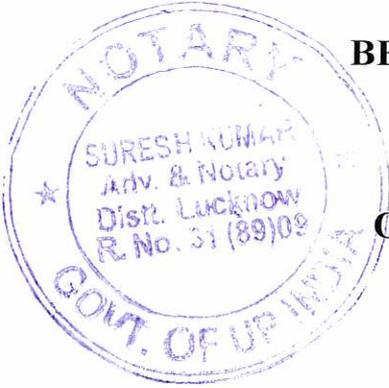
29 JAN 2026



BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1382/2024



IN THE MATTER OF:

ALOK SINGH

.....APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT FOREST

& CLIMATE CHANGE & ORS.

.....RESPONDENT(S)

AFFIDAVIT

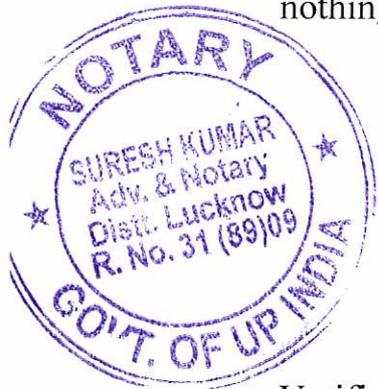
I, Ram Kumar aged about 55 years S/o Babu Ram Verma presently posted as Director, Kukrail Night Safari Park, Lucknow, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

SURESH KUMAR
 Advocate & Notary Public
 17/175 Kar 14, Near Majar Devi Das Marg
 Kivaj Ganj, Chowk, Lucknow
 Reg. No. 31(89)09

29 JAN 2026

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.

2. That I state that the contents of the reply have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.




DEPONENT

VERIFICATION

Verified at Lucknow on this 29th day of January, 2026, that the contents of the above affidavit from paragraphs 1 to 2 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Solemnly affirmed before me in office today
at11:30..... by*Ram Kumar*.....
who is identified by*self*.....
Clerk to Shri.....

I have satisfied my self by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me.


DEPONENT


SURESH KUMAR
Advocate & Notary Public
17/175 Ka/14, Near Major Devi Das Marg
Nizaj Ganj, Chowk, Lucknow
Reg. No. 31(89)09

29 JAN 2026



मुख्य मंत्री, उत्तर प्रदेश
लोक भवन, लखनऊ



संख्या 828/A.C.S./C.M./2022

दिनांक 09.06.2022

Annexure - 1

मां० मुख्यमंत्री, उत्तर प्रदेश के समक्ष दिनांक 07 जून, 2022 को कुकरैल नाइट सफारी के निर्माण के कॉन्सेप्ट नोट के प्रस्तुतीकरण में लिए गए निर्णय

- अलम इ
म ए.ए.ए.ए.
- प्राणि उद्यान व नाइट सफारी की स्थापना में मौजूदा वनस्पति और जीवों को यथासम्भव प्रभावित न किया जाए, अधिक से अधिक ऐसे खुले क्षेत्र, जो वर्तमान में उपयोग में नहीं हैं, का ही प्रयोग किया जाए।
- प्राणि उद्यान तथा नाइट सफारी की स्थापना हेतु सभी आवश्यक अनुमतियाँ व अनापत्तियाँ प्राप्त करने की कार्यवाही प्रारम्भ की जाए।
- यह पूरा वन क्षेत्र जहाँ जहाँ बाहरी क्षेत्र से मार्गों से जुड़ा है, वहाँ चार लेन के मार्गों का निर्माण किया जाए, ताकि आगन्तुकों को वहाँ आने जाने में असुविधा न हो।
- प्राणि उद्यान तथा नाइट सफारी की स्थापना के लिए मुख्य सचिव के स्तर पर बैठक कराकर इसकी प्रक्रिया का निर्धारण शीघ्रतिशीघ्र करा लिया जाए।
- कुकरैल नदी को चैनलाइज कर यथासम्भव आकर्षक रिवर फ्रन्ट के रूप में विकसित करने की सम्भावनाओं पर विचार किया जाए।
- प्राणि उद्यान तथा कुकरैल नाइट सफारी में आगन्तुकों के लिए विश्वस्तरीय सुविधाएँ उपलब्ध कराई जाएं।

3-6-22
(मनोज सिंह)
अपर मुख्य सचिव,
पर्यावरण एवं जलवायु परिवर्तन विभाग,
उत्तर प्रदेश शासन।

5382/58/22
J.S.(RSM)

10/6/22
(अशोक तिवारी)
सचिव,
पर्यावरण, वन एवं जलवायु
परिवर्तन विभाग,
उत्तर प्रदेश शासन।

(एस.पी.गोयल)
अपर मुख्य सचिव, मुख्यमंत्री

उत्तर प्रदेश शासन
मुख्यमंत्री कार्यालय

संख्या : 828/ए.सी.एस./सी.एम./2022
लखनऊ दिनांक : 09 जून, 2022.

904
10-6-22

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक-कार्यवाही हेतु प्रेषित:-
1. मुख्य सचिव, उत्तर प्रदेश शासन।
श्री विपिन
10.06.2022
CE-office

- ✓ 2. अपर मुख्य सचिव, वन, उत्तर प्रदेश शासन।
3. श्री संजय प्रसाद, प्रमुख सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन।
4. श्री कुमार हर्ष, विशेष सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन।

(एस.डी. गोयल)

अपर मुख्य सचिव, मुख्यमंत्री

9/5/2020

अति महत्वपूर्ण

संख्या- 580/81-4-2022-857/2022

प्रेषक,

मनोज सिंह,
अपर मुख्य सचिव,
उत्तर प्रदेश शासन।
सेवा में,

1-प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उत्तर प्रदेश, लखनऊ।

2-प्रधान मुख्य वन संरक्षक, वन्यजीव, उत्तर प्रदेश, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4

लखनऊ दिनांक 24 अगस्त, 2022

विषय :- जनपद लखनऊ स्थित कुकरूल वन क्षेत्र में कुकरूल नाइट सफारी पार्क की स्थापना के सम्बन्ध में।
महोदय,

उपर्युक्त विषय के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि जनपद लखनऊ स्थित कुकरूल वन क्षेत्र में कुकरूल नाइट सफारी की स्थापना के सम्बन्ध में सम्बन्धित विचारोपरान्त निम्नवत निर्णय लिये गये हैं-

1. लखनऊ के वन क्षेत्र के पूर्वी व-पश्चिमी ब्लॉक को मिलाकर 2027.4 हेक्टेयर क्षेत्र में से घने जंगलों को बाधित (Disturb) किये बिना लगभग 150 एकड़ क्षेत्र में प्राणि उद्यान तथा 350 एकड़ क्षेत्र में नाइट सफारी की स्थापना।
2. लखनऊ स्थित नवाब वाजिद अली शाह प्राणि उद्यान, जो कि लगभग 26 हेक्टेयर में स्थित है, को विस्थापित (Displaced) करते हुए इसे एक बड़े क्षेत्र- प्रस्तावित नाइट सफारी में शिफ्ट किया जायेगा, ताकि वन्यजीवों को एक विस्तृत वातावरण उपलब्ध हो सके। इस स्थिति में स्वीकृत पद मय पदधारक के साथ प्रस्तावित नाइट सफारी में शिफ्ट होंगे।
3. प्राणि उद्यान एवं नाइट सफारी की स्थापना में मौजूदा वनस्पति और जीवों को यथाम्भव प्रभावित न करते हुए, अधिक से अधिक ऐसे खुले क्षेत्र जो वर्तमान में उपयोग में नहीं है, का ही प्रयोग किया जायेगा।
4. प्राणि उद्यान तथा नाइट सफारी की स्थापना हेतु सभी आवश्यक अनुमतियां व अनापत्तियां प्राप्त करने की कार्यवाही की जायेगी।
5. यह पूरा वन क्षेत्र जहां जहां बाहरी क्षेत्र से मार्ग से जुड़ा है, वहां चार-वेन के मार्गों का निर्माण किया जायेगा, ताकि आगन्तुकों को वहां आने जाने में अगुविधा न हो।
6. प्राणि उद्यान तथा नाइट सफारी की स्थापना के लिये मुख्य सचिव के स्तर पर बैठक कराकर इनकी प्रक्रिया का निर्धारण शीघ्रतः किया जाय।
7. कुकरूल नदी को चैनलाइज(Channelize) कर यथाम्भव आकर्षक ग्वियर फ्रन्ट के रूप में विकसित करने की सम्भावनाओं पर विचार लिया जाय।
8. प्राणि उद्यान तथा कुकरूल नाइट सफारी में आगन्तुकों के लिये विश्व स्तरीय सुविधाएं उपलब्ध कराई जायेगी।

9. यह एक बृहद एवं महत्वाकांक्षी परियोजना है, जिसकी परियोजना लागत कन्सलटेंट की रिपोर्ट के उपरान्त आंकलित की जायेगी। नुकराएल नाइट सफारी की स्थापना के संबंध में एक अन्तर्राष्ट्रीय सलाहकार एवं सेंट्रल जू अथॉरिटी, नई दिल्ली की नियमावली एवं गाइडलाइंस में वर्णित नमस्त कार्यवाही/अनुमति, मास्टर प्लान व मास्टर ले-आउट तैयार किया जाना, कार्यदायी संस्था का चयन इत्यादि प्रक्रियात्मक कार्यवाहियों का समयबद्ध रूप से किया जाय।
10. नाइट सफारी/प्राणि उद्यान की सम्भावित विंग यथा-प्रशासन, पशु चिकित्सा, शिक्षा व्यवस्था, प्रशानन इत्यादि के लिए सम्बन्धित क्षेत्र के अनुभव रखने वाले उप निदेशक स्तर के निःसंघर्षीय 04 पदों तथा प्रशाननिक अधिकारी के 02 पद (निःसंघर्षीय) गृहित किए जाने का निर्णय लिया गया है, जिनके आदेश पृथक से जारी किये जायेंगे।
11. महत्वपूर्ण विन्दुओं के निस्तारण के लिये मुख्य सचिव की अध्यक्षता में एक इम्पावर्ड कमेटी गठित की जायेगी, जिसमें अपर मुख्य सचिव/प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/ वित्त विभाग/ लोक निर्माण विभाग/मिंचार्ड एवं जल संसाधन विभाग, प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, प्रधान मुख्य वन संरक्षक, वन्यजीव, जिलाधिकारी, लखनऊ नदम्य तथा निदेशक/ प्रभारी इन्वार्ज/सलाहकार, नाइट सफारी, इम्पावर्ड कमेटी नदम्य सचिव/संयोजक होंगे।
12. नाइट सफारी हेतु एक कार्यसंचालन समिति भी गठित की जायेगी, जिसके पदेन अध्यक्ष अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग तथा उपाध्यक्ष, प्रधान मुख्य वन संरक्षक एवं विभागाध्यक्ष एवं सचिव, निदेशक, नाइट सफारी होंगे। इस कार्य संचालन समिति में प्रमुख सचिव, पर्यटन/ प्रबन्ध निदेशक, उ0प्र0 पर्यटन विकास निगम, प्रधान मुख्य वन संरक्षक, वन्य जीव एवं जिलाधिकारी, लखनऊ नदम्य होंगे।
13. नाइट सफारी के निदेशक का पद अपर प्रधान मुख्य वन संरक्षक के स्तर का होगा। पद भूजन के आदेश पृथक से जारी होंगे।
14. उक्त के अनिश्चित प्रथमतः परियोजना के सम्बन्ध में अन्य निर्णय लेने/संशोधन हेतु मा0 मुख्यमंत्री जी का अनुमोदन वांछनीय होगा।

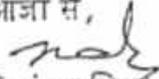
2- उपर्युक्तानुसार प्रदत्त दिशा-निर्देशों/लिये गये निर्णय के आलोक में शीघ्रता से यथावश्यक अग्रेष्ठ कार्यवाही सुनिश्चित कराने का कष्ट करें।

भवदीय,
/
(मनोज सिंह)
अपर मुख्य सचिव

संख्या- 580(1)/81-4-2022 तददिनांक

प्रतिलिपि निम्नलिखित को आवश्यक कार्यवाही एवं सूचनार्थ प्रेषित-

- 1- निजी सचिव, मा0 मुख्यमंत्री, उ0प्र0।
- 2- निजी सचिव, मा0 राज्य मंत्री(स्वतंत्र प्रभार), पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0।
- 3- निजी सचिव, मुख्य सचिव, उ0प्र0 शासन।
- 4- अपर मुख्य सचिव/प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/वित्त विभाग/लोक निर्माण विभाग/ सिंचाई एवं जल संसाधन विभाग/पर्यटन विभाग, उ0प्र0 शासन।
- 5- जिलाधिकारी, लखनऊ।
- 6- निदेशक (प्रभारी इन्चार्ज/सलाहकार), नार्डट सफारी, लखनऊ।
- 7- गार्ड फाइल।

आज्ञा से,

(रवि शंकर मिश्र)
संयुक्त सचिव

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4
संख्या- 608/81-4-2022
लखनऊ, दिनांक-31 अगस्त, 2022

(CWL)
Now you have PUC
kindly proceed for essential clearances.
कार्यलय झाप
जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में कुकरैल नाईट सफारी पार्क की
स्थापना के सम्बन्ध में शासनादेश संख्या-580/81-4-2022-857/2022 दिनांक 24

अगस्त, 2022 द्वारा विस्तृत दिशा-निर्देश निर्गत किये गये हैं। उक्त शासनादेश दिनांक 24 अगस्त, 2022 के प्रस्तर-1 के विन्दु संख्या-11 व 12 के क्रम में क्रमशः महत्वपूर्ण विन्दुओं के निस्तारण के लिये एक इम्पावर्ड कमेटी तथा नाईट सफारी हेतु एक कार्य संचालन समिति का गठन एतद्द्वारा निम्नवत किया जाता है:-

इम्पावर्ड कमेटी:

- | | |
|---|---------------------|
| (1) मुख्य सचिव, उ०प्र० शासन। | - अध्यक्ष |
| (2) अपर मुख्य सचिव/प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग। | - सदस्य |
| (3) अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग। | - सदस्य |
| (4) अपर मुख्य सचिव/प्रमुख सचिव, लोक निर्माण विभाग। | - सदस्य |
| (5) अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई एवं जल संचालन विभाग। | - सदस्य |
| (6) प्रधान मुख्य वन संरक्षक एवं विभागाध्यक्ष, उ०प्र०। | - सदस्य |
| (7) प्रधान मुख्य वन संरक्षक, वन्यजीव, उ०प्र०। | - सदस्य |
| (8) जिलाधिकारी, लखनऊ। | - सदस्य |
| (9) निदेशक/प्रभारी इन्चार्ज/सलाहकार, नाईट सफारी। | - सदस्य सचिव/संयोजक |

कार्यसंचालन समिति:

- | | |
|---|-------------|
| (1) अपर मुख्य सचिव/प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग। | - अध्यक्ष |
| (2) प्रधान मुख्य वन संरक्षक एवं विभागाध्यक्ष, उ०प्र०। | - उपाध्यक्ष |
| (3) अपर मुख्य सचिव/प्रमुख सचिव, पर्यटन विभाग/ प्रयत्न निदेशक, उ०प्र० पर्यटन विकास निगम। | - सदस्य |
| (4) प्रधान मुख्य वन संरक्षक, वन्यजीव, उ०प्र०। | - सदस्य |
| (5) जिलाधिकारी, लखनऊ। | - सदस्य |
| (6) निदेशक/प्रभारी इन्चार्ज/सलाहकार, नाईट सफारी। | - सचिव |

CCF SZA

PCCF (CWL)
31/8/22

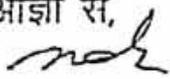
श्री वेंगी
CCF (SZA)

(मनोज सिंह)
अपर मुख्य सचिव।

सख्या- 608 (1) / 81-4-2022 तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- निजी सचिव, मा0 मुख्यमंत्री, उ0प्र0।
- 2- निजी सचिव, मा0 राज्य मंत्री (स्व0प्र0), पर्या0वन एवं जल0परि0विभाग, उ0प्र0।
- 3- निजी सचिव, मुख्य सचिव, उ0प्र0 शासन।
- 4- निजी सचिव, प्रमुख सचिव/अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु विभाग/वित्त विभाग/लोक निर्माण विभाग/सिंचाई एवं जल संसाधन विभाग/पर्यटन विभाग, उ0प्र0 शासन।
- 5- प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0 लखनऊ।
- 6- प्रधान मुख्य वन संरक्षक, वन्य जीव, उ0प्र0 लखनऊ।
- 7- प्रबन्ध निदेशक, उ0प्र0 पर्यटन विकास निगम।
- 8- निदेशक/प्रभारी इन्चार्ज/सलाहकार, नाईट सफारी को इस निर्देश के साथ प्रेषित है कि इम्पार्वर्ड कमेटी एवं कार्यसंचालन समिति की बैठक हेतु यथावश्यक कार्यवाही सुनिश्चित करेंगे।
- 9- गार्ड फाइल।

आज्ञा से,


(रवि शंकर मिश्र)
संयुक्त सचिव

कार्यालय-प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ
पत्र संख्या- 1448 / 23.2.33 :लखनऊ : दिनांक : 01 नवम्बर, 2022

सेवा में,

सदस्य सचिव,
केन्द्रीय चिड़ियाघर प्राधिकरण,
नई दिल्ली।

विषय:- जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में कुकरैल नाइट सफारी पार्क की स्थापना एवं नवाय वाजिद अली शाह प्राणि उद्यान, लखनऊ को विस्थापित करने के सम्बन्ध में।

सन्दर्भ:- शासनादेश संख्या-580/81-4-2022-857/2022 दिनांक 24.08.2022, कार्यालय निदेशक, नवाय वाजिद अली शाह प्राणि उद्यान, लखनऊ का पत्रांक-347/के0चि0प्र0/जू दिनांक 01.11.2022

सहोदय,

जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में कुकरैल नाइट सफारी पार्क की स्थापना एवं नवाय वाजिद अली शाह प्राणि उद्यान, लखनऊ को विस्थापित करने हेतु नाइट सफारी, कुकरैल एवं प्राणि उद्यान का कॉन्सेप्ट प्लान, केन्द्रीय चिड़ियाघर प्राधिकरण, नई दिल्ली द्वारा निर्धारित प्रपत्र (फॉर्म-1) एवं मानचित्र के साथ निम्नलिखित श्रुत्क की रसीद की छायाप्रति आपको अग्रिम कार्यवाही हेतु प्रेषित है।

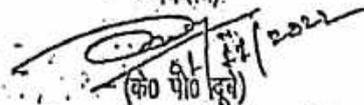
अंतः आपसे अनुरोध है कि तदनुसार जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में कुकरैल नाइट सफारी पार्क की स्थापना एवं नवाय वाजिद अली शाह प्राणि उद्यान, लखनऊ को विस्थापित करने की अनुमति प्रदान करने की कृपा करें।

संलग्नक- उपरोक्तानुसार (03 प्रतियाँ में)।

श्रुत्क रसीद का विवरण:-

- यूटी0आर0/रेकॉर्ड नम्बर-BARBR52022110100870918

भवदीय,


(के0 पी0 दूने)

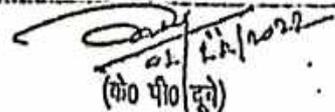
प्रधान मुख्य वन संरक्षक, वन्य जीव,
उत्तर प्रदेश, लखनऊ

पत्रांक- 1448 / उक्तदिनांकित।

प्रतिलिपि प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उत्तर प्रदेश, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि अपर प्रधान मुख्य वन संरक्षक, प्रोजेक्ट टाइगर/निदेशक कुकरैल नाइट सफारी, उत्तर प्रदेश, लखनऊ सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि निदेशक, नवाय वाजिद अली शाह प्राणि उद्यान, लखनऊ सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


(के0 पी0 दूने)

प्रधान मुख्य वन संरक्षक, वन्य जीव,
उत्तर प्रदेश, लखनऊ

(के0 पी0 दूने)

Computer No.: 192060
Government of India
Ministry of Environment Forest & Climate Change
CENTRAL ZOO AUTHORITY

B-1 Wing, 6th Floor,
Pandit Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi Road,
New Delhi – 110 003.
Telephone: +91-11-24367846/51/52
cza@nic.in

15/5/2023

To,
The Chief Wildlife Warden
Environment, Forest and Climate Change Department
Government of Uttar Pradesh, Uttar Pradesh.
(ncfwl-up@nic.in/cwlwup@email.com)

Subject: Prior approval for the establishment of Lucknow Zoo and Night Safari,
Kukrail, Uttar Pradesh under Section 38-H(1A) of Wild Life Protection Act (1972).

Reference:

1. Your office letter No. 4280/23-2-2023 dated 17/4/2023 (924323/2023/CZA and 924326/2023/CZA).
2. This office letter bearing Computer No: 192060 dated 12/3/2023.
3. Application for the establishment of Lucknow Zoo and Night Safari received vide 785332/2022/CZA dated 1/11/2022.

Sir/Ma'am,

With reference to the application for grant of prior approval for the establishment of Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh listed at (3) above, the proposal submitted in this regard was deliberated in the 107th meeting of the Expert Group on Zoo Designing held on 16/2/2023 and the decision was communicated through letter cited at (2) dated 12/3/2023.

2) Further, a field appraisal of the proposed site was undertaken by officials deputed by the CZA Secretariat on 6/4/2023. Subsequent to the on-site suggestions following field appraisal, a revised proposal was submitted to this office vide letter cited at (1).

3) The revised proposal was further deliberated in the 107th meeting of the Technical Committee held on 19/4/2023. On deliberation, the Technical Committee recommended to the CZA for the grant of prior approval for the establishment of Lucknow Zoo and Night

Safari, Kukrail, Uttar Pradesh under section 38-H1(A) of Wild Life (Protection) Act, 1972 subject to the fulfilment specific conditions prescribed by the committee.

4) Subsequent to the approval of the recommendation of the Technical Committee by the Chairperson, Central Zoo Authority, this office conveys approval for the establishment of Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh under section 38-H(1A) of the Wild Life (Protection) Act (1972).

5) This approval is subject to compliance with the relevant statutory provisions, Recognition of Zoo Rules, 2009, guidelines issued by the CZA regarding establishment and scientific management of zoos and the following conditions.

i) The DPR of the proposed establishment shall be resubmitted following incorporation of comments communicated vide I/39564/2023 dated 12/3/2023 (cited at (2) above), and the on-site suggestions provided during the site visit on 6/4/2023.

ii) Since the proposed site is a forest land, the Additional Chief Secretary, EF&CC Department, Government of Uttar Pradesh shall ensure compliance to the do's and don'ts for establishing zoo on forest land issued vide letter No. File No.27-7/2020-CZA dated 8/6/2022.

iii) The Additional Chief Secretary, EF&CC Department, Government of Uttar Pradesh should ensure availability of funds on sustained basis for the construction and operation of Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh as per provisions of Recognition of Zoo Rules.

iv) The Additional Chief Secretary, EF&CC Department, Government of Uttar Pradesh shall ensure that requisite numbers of qualified and experienced personnel are available for preparing the detailed plan of the zoo and execution of the said establishment.

v) The Additional Chief Secretary, EF&CC Department, Government of Uttar Pradesh shall ensure the highest standards of housing, upkeep and healthcare of animals proposed to be housed in the said establishment.

vi) The Additional Chief Secretary, EF&CC Department, Government of Uttar Pradesh should submit an undertaking that the requisite number of experts of various disciplines including a competent "whole time in-charge" as prescribed in Recognition of Zoo Rules, 2009 would be sanctioned and posted for the execution of the said project.

vii) Subject to the compliance, of condition at point (1), the Master Plan of the proposed establishment shall be submitted for consideration of the Central Zoo Authority.

viii) Subsequent to the approval of the Master Plan for long-term development of the Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh the approval for the construction of enclosures for endangered species shall be sought from the Central Zoo Authority. The enclosures for other species should be in accordance with the extant guidelines of the Central Zoo Authority.

ix) The Additional Chief Secretary, EF&CC Department, Government of Uttar Pradesh shall also ensure that no resources from existing zoos, if any, should be reappropriated for the said establishment.

x) Once compliance with approval for establishment of the Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh is met with and the zoo ready for operation; the application for recognition (Form-I) shall be submitted to the Central Zoo Authority for consideration under section 38-H (1), (3) & (4) of the Wild Life Protection Act, 1972.

6) Further, a committee has been constituted to look into matters pertaining to night safari in India by the Wildlife Division, MoEFCC vide letter F.No.8-62/200 WL dated 13/10/2022. The recommendations of the committee that will be issued in future shall be binding on the establishment of the said zoo.

This is issued with the approval of competent authority.

Your early action is solicited in this regard.

Sincerely,



15/05/2023

(Sanjay Kumar Shukla)
Member Secretary

Copy for information to:

- 1) The Additional Chief Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh (psecforest-up@nic.in). [Zoo operator as per Rule 2(m) of Recognition of Zoo Rules, 2009]
- 2) The Zoo Director, Nawab Wajid Ali Shah Zoological Garden, Lucknow, Uttar Pradesh (lucknowzoo@gmail.com).

सं. -1700/81-4-2023

By E-mail

Office Of the Superintending Engineer
PMGSY Circle P.W.D. Lucknow

(pmgsylko13@gmail.com)

Letter No.7420/1037(Bhawan)JE(T)/P.M.G.S.Y.-CIRCLE/2023

Date:- 27/12/2023

Letter of Acceptance

To,

Egis India Consulting Engineers Pvt. Ltd
+ Bernard Harrison and Friends Pvt Ltd
+ Arch En Design.
T-305, TF, Tirupati Plaza,
Sector XI, (MLU), Pkt-4, Plot No. 11,
Dwarka, New Delhi-110075
Email- Vidyasagar.P@egis-india.com
Egisinfo@egis-india.com

Dear Sir,

5081/ACS/23 This is to notify that your bid dated 30.10.2023 for Master Planning & DPR Consultancy work for MASTER PLANNING AND DPR CONSULTANCY WORK FOR DEVELOPMENT OF NIGHT SAFARI AND DAY ZOO AT KUKRAIL, LUCKNOW, UTTAR PRADESH,INDIA ON EPC MODE for the total consultancy fee of Rupees-25.50 Crore (Rupees Twenty Five Crore Fifty Lacs only) excluding GST and terms and conditions of the Bid/Contract is hereby accepted by our Department with the following conditions mentioned in RFP and letter no-2093/1251(Bhawan)/22 date 22.12.2023 by Chief Engineer, PMGSY PWD Lucknow.

- 8/12/2023
- 1- Cost offered by the consultant (Till issuance of sanction) based on Rs.1500 Cr.
 - 2- Sanctioned Cost/Updated sanctioned cost [After issuance of GO for financial sanction]
- (मनोज, सिकंदर) Actual Construction Cost [On completion of work] or updated sanctioned cost which ever is lower. However,

द्व. परांपरानु एवं जलसंधारण विभाग, प्रयाग
उत्तर प्रदेश शासन
Final payment to the Consultant shall be corrected at every subsequent stage.
The Final fee shall be capped as per Section 3 SCC Clause 4.

12/8/23
S(ASM)
8/12/23
आवश्यक विवरण
संश्लेषण, विभागीय
अनुमति परियोजना
उत्तर प्रदेश शासन।

You are hereby requested to furnish Performance Security pursuant to clause 6 of Section 2 of GCC, in the name of Superintending Engineer, PMGSY Circle, UPPWD, Lucknow @ 2.5% of contract price i.e. an amount of Rs. 63,75,000.00 (Rupees Sixty Three Lacs Seventy Five Thousand Only) within 07 days of the receipt of this Letter of Acceptance (LOA), valid upto 21.10.2027 or 45 days from actual completion of work (whichever is later) and sign the contract agreement, not later than 07 days of issuance of LOA failing which your EMD shall be forfeited pursuant to clause 6 of ITB & necessary proceeding shall be initiated as mentioned in RFP.

Your Faithfully

(Subhash Chandra)
Superintending Engineer
P.M.G.S.Y Circle, P.W.D.,
Lucknow

Copy to:

1. ACS, Environment forest and climate change, UP Govt. Lucknow kind information.
2. P.S. Planning, UP Govt. Lucknow for kind information.
3. Chief Engineer, Technical Cell, EPC Mission, Planning Department, Lucknow.
4. Chief Engineer, PMGSY, PWD, Lucknow.
5. Executive Engineer, CD-1 (Bhawan) PWD, Lucknow.
6. Bond Clerk PMGSY Circle PWD Lucknow for further necessary action.

28/12/23
21/12/23
Superintending Engineer
P.M.G.S.Y Circle, P.W.D.,
Lucknow

Computer No. 192060
Government of India
Ministry of Environment, Forest and Climate Change
Central Zoo Authority

B-1 Wing, 6th Floor,
Pt. Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi Road,
New Delhi – 110 003
Tel.: 011-24367846, 24367851, 24367852,
Fax.: 011-24367849,
E-mail: cza@nic.in, Website: <http://www.cza.nic.in>
10-06-2024

To,

The Chief Wildlife Warden,
Department of Forests,
Government of Uttar Pradesh,
17, Rana Pratap Marg, Lucknow,
Uttar Pradesh – 226 001.
(E-mail: cwlwup@gmail.com).

**Sub.:- Establishment of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh – reg.
Ref.:-**

1. The Director, Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh e-mail 13.05.2024 .
2. This office letter issue no. I/43090/2023 dated 15.05.2023.

Sir,

With reference to the above cited correspondence, it is to inform that proposal for establishment of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh was placed before the 111th meeting of the Expert Group on Zoo Designing of the Central Zoo Authority held on 07.05.2024. The Zoo vide letter dated 13.05.2024 submitted the compliance to the observations of the EGZD.

Accordingly, the proposal was deliberated in 110th Meeting of the Technical Committee, CZA held on 14.05.2024. The Committee recommended to the CZA for consideration of the compliance to the observations of the CZA submitted by the APCCF/ Director, Kukrail Night Safari Park, Lucknow, Uttar Pradesh vide his e-mail correspondence dated 29.04.2024 & 13.05.2024 subject to re-submission of compliance of the enclosed as Annexure – 1.

In view of the above, this office conveys the approval of the Competent Authority for establishment of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh under Section 38H-1(A) of the Wild (Life) Protection Act, 1972 subject to time-bound compliance of 3 months to the observations enclosed as Annexure – 1.

This is for your information and necessary action.

Yours sincerely,

Encl.: As above.

**SANJAY KUMAR SHUKLA
MEMBER SECRETARY**

Copy for information and necessary action to:-

1. The Member Secretary, State Zoo Authority, 17, Rana Pratap Marg, Lucknow, Uttar Pradesh – 226 001 (E-mail: upstatezooauthority@gmail.com).

Annexure – 1**Observations of the office of the Central Zoo Authority on establishment of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh**

1. The combined total area of proposed zoo including night safari shall be mentioned in the DPR.
2. The paragraph proposing the category of zoo proposed under paragraph 1.10 shall be removed as category shall be categorized by the CZA.
3. As there is Kukrail Nala near the site a strong drainage system should be created.
4. The text mentioned as "INSERT LAYOUT IMAGES HERE AND ALSO IN ANNEXES" under heading 4.4 shall be removed.
5. The Swamp and herbivores area should be merged.
6. Stagnant water should not be there in ponds there should be some treatment system and filtration system and also to mentioned in DPR.
7. Maintenance yard of trams should be further away from the Night Safari area or zoo premises as it can disturb the animals and birds.
8. Subsequent to the approval of the Master Plan for long-term development of the Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh the approval for the construction of enclosures for endangered species shall be sought from the Central Zoo Authority. The enclosures for other species should be in accordance with the extant guidelines of the Central Zoo Authority.
9. The zoo shall not take any construction activity in the enclosures where Night Safari is proposed, prior to issuance of the Guidelines by the Committee constituted for looking into matters pertaining to night safari vide OM of MoEFCC, GoI dated 31.10.2022.
10. Once compliance with approval for establishment of the Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh is met with and the zoo ready for operation; the application for recognition (Form-I) shall be submitted to the Central Zoo Authority for consideration under section 38-H (1), (3) & (4) of the Wild Life Protection Act, 1972.

2. The Director, Kukrail Night Safari Park, Lucknow, Uttar Pradesh (E-mail: kukrailnightsafariup@gmail.com).



Signed by Sanjay Kumar
Shukla
Date: 10.06.2024 22:48:25

शुद्धिपत्र

संख्या-775/81-4-2024

प्रेषक,

मनोज सिंह,

अपर मुख्य सचिव,

उओप्रओ शासन।

सेवा में,

1-प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उओप्रओ लखनऊ।

2-प्रधान मुख्य वन संरक्षक, वन्य जीव, उओप्रओ लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4 लखनऊ दिनांक 22 जुलाई, 2024
विषय- जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में कुकरैल नाइट सफारी पार्क की स्थापना के संबंध में।

विषय- जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में कुकरैल नाइट सफारी पार्क की स्थापना के संबंध में।

महोदय,

उपर्युक्त विषयक शासनादेश संख्या-580/81-4-2022-857/2022 दिनांक 24.08.2022 के विन्दु संख्या-1 "लखनऊ के वन क्षेत्र के पूर्वी व पश्चिमी ब्लाक को मिलाकर 2027.4 हेक्टेअर क्षेत्र में से घने जंगलों को बाधित (Disturb) किये बिना लगभग 150 एकड़ क्षेत्र में प्राणि उद्यान तथा 350 एकड़ क्षेत्र में नाइट सफारी की स्थापना" के स्थान पर "लखनऊ के वन क्षेत्र के पूर्वी व पश्चिमी ब्लाक को मिलाकर 2027.4 हेक्टेअर क्षेत्र में से घने जंगलों को बाधित Disturb किये बिना कुकरैल नाइट सफारी पार्क एवं प्राणि उद्यान परियोजना से आच्छादित कुल क्षेत्र 855.07 एकड़ किया गया है।" पढ़ा जाय।

2 - शासनादेश संख्या-580/81-4-2022-857/2022 दिनांक 24.08.2022 के अन्तर्गत तथ्य यथावत रहेंगे।

भवदीय

Signed by
(मनोज सिंह)
Manoj Singh
अपर मुख्य सचिव
Date: 18-07-2024 13:06:46

संख्या व दिनांक तदैव।

प्रतिलिपि निम्नलिखित को शासनादेश संख्या-580/81-4-2022-857/2022 दिनांक 24.08.2022 (छायाप्रति संलग्न) के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निजी सचिव, मांओ राज्य मंत्री (सुवर्तंत्र प्रभार), पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उओप्रओ शासन।
2. निजी सचिव, अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग/नियोजन विभाग/आवास एवं

- शहरी नियोजन विभाग/सिंचाई एवं जल संसाधन विभाग/नगर विकास विभाग/उर्जा विभाग/लोक निर्माण विभाग/पर्यटन विभाग, 30प्र0 शासन।
3. निदेशक फुकरैल नाईट सफ़री पार्क।
 4. जिलाधिकारी जनपद लखनऊ।

आज्ञा से,
आशीष तिवारी
सचिव

Computer No. 192060
Government of India
Ministry of Environment Forest & Climate Change
CENTRAL ZOO AUTHORITY

B-1 Wing, 6th Floor,
Pt. Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi Road,
New Delhi – 110 003
Tel.: 011-24367846, 24367851, 24367852,
Fax.: 011-24367849,
E-mail: cza@nic.in, Website: <http://www.cza.nic.in>
20-09-2024

To,

The Chief Wildlife Warden,
Department of Forests,
Government of Uttar Pradesh,
17, Rana Pratap Marg, Lucknow,
Uttar Pradesh – 226 001 (E-mail: cwlvup@gmail.com).

Sub.:- Authentication of the Detail Project Report (DPR) of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh – reg.

Ref.:-

1. Your letter No. 41/23-2-33 dated 04.07.2024.
2. This office letter Computer No. 192060 dated 10.06.2024.

Sir/Madam,

With reference to above, it is to inform that the proposal for the establishment of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh was placed before the 111th meeting of the Expert Group on Zoo Designing of the Central Zoo Authority held on 07.05.2024. The proposal was deliberated with the observations. The Expert Group on Zoo Designing recommended to consider the compliance subject to re-submission of compliance with the observations.

The Technical Committee in its 110th Meeting held on 14.05.2024 recommended to the CZA for consideration of the compliance to the observations of the CZA submitted by the APCCF/ Director, Kukrail Night Safari Park, Lucknow, Uttar Pradesh vide his e-mail correspondence dated 29.04.2024 & 13.05.2024 subject to re-submission of compliance.

Further, approval for establishment of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh under Section 38H-1(A) of the Wild (Life) Protection Act, 1972 was conveyed subject to time-bound compliance of three months to the observations.

Since, point-wise compliance report was submitted to this office vide letter referred at S. No. 2, the authenticated set of the Master (Layout) Plan of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh is enclosed with this letter for necessary action at your end and records.

However, on perusal of DPR following observations were made

The cover page of DPR mentioned both the DPR and Master Plan. This document is being considered as DPR not the Master Plan, the zoo have to submit the detail Master Plan in due course of time at the earliest.

Further, the annexure incorporated in Part IV of DPR were not legible, accordingly, the amended DPR shall be submitted with high resolution Layout and other service maps.

This is for information and necessary action please.

Yours sincerely,

Encl.: As above.

SANJAY KUMAR SHUKLA
MEMBER SECRETARY

Copy for information and necessary action to:-

1. The Member Secretary, State Zoo Authority, 17, Rana Pratap Marg, Lucknow, Uttar Pradesh-226001 (E-mail: upstatezooauthority@gmail.com).
2. The Director, Zoo and Night Safari, Kukrail, 1st Floor, Environment Directorate Building, Vineet Khand, Gomtinagar, Lucknow, Uttar Pradesh (E-mail: kukrailnightsafariup@gmail.com).

Signed by Sanjay Kumar
Shukla
Date: 20-09-2024 22:58:53

जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में प्रस्तावित कुकरैल नाइट सफारी पार्क की स्थापना हेतु डी०पी०आर० के संबंध में मा० मुख्यमंत्री जी की अध्यक्षता में दिनांक 19.11.2024 को सम्पन्न प्रस्तुतीकरण बैठक का कार्यवृत्त

1-बैठक में उपस्थिति-

बैठक में डी० अरुण कुमार, मा० राज्यमंत्री (स्वतंत्र प्रभार) पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उ०प्र० के अतिरिक्त निम्नलिखित अधिकारियों द्वारा प्रतिभाग किया गया:-

1. श्री मनोज कुमार सिंह, मुख्य सचिव, उ०प्र० शासन।
2. श्री अवनीश अवस्थी, सलाहकार, मा० मुख्यमंत्री जी, उ०प्र० शासन।
3. श्री संजय प्रसाद, प्रमुख सचिव, मा० मुख्यमंत्री, उ०प्र० शासन।
4. श्री आलोक कुमार, प्रमुख सचिव, नियोजन विभाग, उ०प्र० शासन।
5. श्री अनिल कुमार, प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन।
6. श्री सुधीर कुमार शर्मा, प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ०प्र०, लखनऊ।
7. श्री संजय श्रीवास्तव, प्रधान मुख्य वन संरक्षक, वन्यजीव, उ०प्र०, लखनऊ।
8. श्री मो० हारुन, अधिशासी अभियन्ता, ई०पी०सी० मिशन, नियोजन विभाग।
9. श्री रजत शर्मा, एजिज इण्डिया कम्पनी (कंसल्टेंट, कुकरैल नाइट सफारी)।
10. श्री अशोक कुमार, आर्क एन डिजाइन (कंसल्टेंट, कुकरैल नाइट सफारी)।
11. श्री आदित्य वहल, बर्नार्ड हेरिसन एण्ड फ्रेंड्स (कंसल्टेंट, कुकरैल नाइट सफारी)।

2- बैठक में जनपद लखनऊ स्थित कुकरैल वन क्षेत्र में प्रस्तावित कुकरैल नाइट सफारी व जू हेतु प्रस्तावित स्थल के सम्बन्ध में मा० मुख्यमंत्री जी द्वारा की गयी पृच्छ, क्या प्रस्तावित स्थल पर पर्याप्त जल निकास सुविधा उपलब्ध है तथा पूर्व में क्या बाढ की स्थिति देखी गयी है, के सम्बन्ध में अवगत कराया गया कि प्रस्तावित स्थल पर पूर्व में बाढ की स्थिति अभिलिखित नहीं है तथा क्षेत्र में पर्याप्त जल निकास सुविधा उपलब्ध है। तत्पश्चात कुकरैल नाइट सफारी व जू के निर्माण सम्बन्धी डी०पी०आर० का मा० मुख्यमंत्री जी के समक्ष प्रस्तुतीकरण किया गया।

प्रस्तावित कुकरैल नाइट सफारी व जू के डी०पी०आर० के सम्बन्ध में जानकारी देते हुए अवगत कराया गया कि यह परियोजना कुकरैल वन क्षेत्र के 855.07 एकड़ क्षेत्र में स्थापित की जाएगी। प्रश्रुगत परियोजना का निर्माण ई०पी०सी० मोड से कराया जाना प्रस्तावित है, जिसमें नाइट सफारी 493.73 एकड़ क्षेत्र व डे सफारी/जू का निर्माण 199.48 एकड़ में प्रस्तावित है।

3- प्रस्तुतीकरण में यह भी अवगत कराया गया कि अब तक विश्व में 04 नाइट सफारी संचालित हैं। प्रस्तावित नाइट सफारी विश्व की पांचवी व भारत की पहली नाइट सफारी होगी। नाइट सफारी में वन्यजीवों के कुल 38 बाड़ों, 5.5 किमी० ट्रामवे व 2.08 किमी० पाथवे का निर्माण प्रस्तावित है। इसी प्रकार जू में वन्यजीवों के 68 बाड़े, 3.18 किमी०

Dy. Secy / पर्यावरण वन

Pccf (WL)

11/12/2024

12679

Pccf (WL)

Pccf

09/12/24

ट्रामवे व 14.3 किमी० पथवे का निर्माण प्रस्तावित है। इसके अतिरिक्त इट्टी प्लाजा, इंटरप्रेशन सेंटर, ऑडिटोरियम, 7 डी थियेटर, एम्फी थियेटर, कैफेटेरिया, पार्किंग आदि का निर्माण भी प्रस्तावित है। परियोजना की कुल लागत रु0 1480.04 करोड़ व निर्माण समय लगभग चार वर्ष अनुमानित है।

4- यह भी अवगत कराया गया कि कुकरैल नाइट सफारी व जू से सम्यन्धित मास्टर ले-आउट प्लान का अनुमोदन केन्द्रीय चिड़ियाघर प्राधिकरण, नई दिल्ली द्वारा माह जून, 2024 में किया जा चुका है। कुकरैल नाइट सफारी व डे सफारी / जू के वन्य जीवों के बाड़ों के स्कीमेटिक डिजाइन केन्द्रीय चिड़ियाघर प्राधिकरण, नई दिल्ली को माह जुलाई, 2024 में अनुमोदन हेतु भेजा जा चुका है। डे जू के बाड़ों की डिजाइन केन्द्रीय चिड़ियाघर प्राधिकरण की एक्सपर्ट कमेटी द्वारा माह अक्टूबर, 2024 में अनुमोदित की जा चुकी है। केन्द्रीय चिड़ियाघर प्राधिकरण द्वारा नाइट सफारी की स्थापना की गाइडलाइन निरूपण का कार्य प्रगति पर है। गाइडलाइन बनने के उपरान्त ही स्कीमेटिक डिजाइन का अनुमोदन व बाड़ों के निर्माण की अनुमति केन्द्रीय चिड़ियाघर प्राधिकरण द्वारा दी जाएगी।

5- प्रस्तुतीकरण के उपरान्त प्रोजेक्ट के समस्त आयामों पर विस्तृत विचार विमर्श किया गया एवं सम्यक विचारोपरान्त निम्नलिखित निर्णय लिये गये:-

1. प्रोजेक्ट के प्रथम फेज को 02 वर्ष में पूर्ण कराया जाए।

(कार्यवाही-नियोजन विभाग/ वन विभाग 30प्र0 शासन/ कंसल्टेंट,

कुकरैल नाइट सफारी, लखनऊ।)

2. प्रोजेक्ट के प्रथम फेज में नाइट सफारी तथा Adventure Park बनाया जाए।

(कार्यवाही-नियोजन विभाग/ वन विभाग 30प्र0 शासन/

कंसल्टेंट, कुकरैल नाइट सफारी, लखनऊ।)

3. प्रोजेक्ट के दूसरे फेज में जू निर्माण की कार्यवाही की जाए।

(कार्यवाही-नियोजन विभाग/ वन विभाग 30प्र0 शासन/

कंसल्टेंट, कुकरैल नाइट सफारी, लखनऊ।)

6- उक्त निर्देशों के साथ प्रश्नगत कुकरैल नाइट सफारी एवं जू के निर्माण हेतु शीघ्र अद्यततर कार्यवाही करने के भी निर्देश दिए गये।

" बैठक सधन्यवाद समाप्त हुई। "

Signed by

Anil Kumar

(अनिल कुमार)

Date: 05-12-2024 19:१५:५८ सचिव

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4

संख्या-1743/81-4-2024

लखनऊ दिनांक 05 दिसम्बर, 2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निजी सचिव, मा0 राज्यमंत्री (स्वतंत्र प्रभार) पर्यावरण वन एवं जलवायु परिवर्तन विभाग, 30प्र0।
2. मुख्य स्टॉफ ऑफिसर, मुख्य सचिव, 30प्र0 शासन।
3. सलाहकार, मा0 मुख्यमंत्री जी, 30प्र0 शासन।
4. निजी सचिव, प्रमुख सचिव, मा0 मुख्यमंत्री, 30प्र0 शासन।
5. निजी सचिव, प्रमुख सचिव, नियोजन विभाग, 30प्र0 शासन।
6. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, 30प्र0, लखनऊ।
7. प्रधान मुख्य वन संरक्षक, वन्य जीव, 30प्र0 लखनऊ को इस आशय से पेषित कि कार्यवृत्त की प्रति स्वस्तर से उक्त सम्पन्न बैठक में प्रतिभाग करने वाले समस्त अधिकारियों एवं प्रकरण से सम्बन्धित समस्त सम्बन्धितों को उपलब्ध कराना सुनिश्चित करें।
8. गार्ड फाईल।

आज्ञा से,

(डॉ० चन्द्र भूषण)
विशेष सचिव

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Annexure - 11

Computer No. 192060
Government of India
Ministry of Environment, Forest and Climate Change
Central Zoo Authority

B-1 Wing, 6th Floor,
Pt. Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi Road,
New Delhi – 110 003
Tel.: 011-24367846, 24367851, 24367852,
Fax.: 011-24367849,
E-mail: cza@nic.in, Website: <http://www.cza.nic.in>
31-01-2025

To,

The Chief Wildlife Warden,
Department of Forests,
Government of Uttar Pradesh,
17, Rana Pratap Marg,
Lucknow, Uttar Pradesh – 226 001
(E-mail: cwlwup@gmail.com).

Sub. - Animal enclosure drawings of the Kukrail Night Safari, Lucknow Zoo, Uttar Pradesh – reg.

Ref. – Your letter No. 206/23-2-33 dated 23.07.2024.

Sir/Madam,

With reference to the correspondence cited above, it is informed that the animal enclosure drawings of the Kukrail Night Safari, Lucknow Zoo, Uttar Pradesh were placed before the 113th Meeting of the Expert Group on Zoo Designing, CZA held on 04.10.2024.

The Expert Group after deliberation approved the drawings of the following enclosure proposed to be constructed at Kukrail Night Safari, Lucknow Zoo, Uttar Pradesh -

1. Indian Wolf
2. Common Leopard
3. Caracal
4. Chinkara and Blackbuck
5. Asiatic Lion
6. Common Leopard
7. Nilgai and Blackbuck
8. Sloth Bear
9. Barasingha & Wild pig
10. Fishing Cat
11. Asian Small Clawed Otter
12. Cape clawless Otter
13. Estuarine Crocodile
14. India Gharial
15. Bengal Tiger
16. African Buffalo
17. African Wetland (Grants zebra, Sitatunga, Common waterbuck & Red lechwe)
18. Nile Hippopotamus
19. African Lion
20. Spotted Hyena

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21. Golden Jackal
22. Hog Deer & Spotted Deer
23. Spotted Deer & Barasingha
24. Himalayan Black Bear
25. Striped Hyena
26. Bengal Slow loris
27. Indian Crested Porcupine
28. Binturong
29. Jungle Cat
30. Common Barn Owl
31. Indian Eagle Owl
32. Mottled wood owl
33. Jungle Owlet
34. Indian Python
35. Binocellate Cobra
36. Russell's Viper
37. Saw Scaled Viper
38. Chowsingha
39. Indian Giant flying Squirrel & Indian Flying Fox
40. Asian Palm Civet
41. Leopard Cat

A copy of authenticated drawings of the above mentioned animal enclosures are enclosed with this letter for necessary action and records. Due to large file size the drawings can be accessed and downloaded at google drive link: (https://drive.google.com/drive/folders/1NiiJAro3bu2jJKcdyjdjfxPJVKz2LPRw?usp=drive_link).

It is further to inform that the construction work for enclosure of Night Safari shall be taken up once the guidelines in this regard shall finalized.

This is for information please.

Yours sincerely,

Encl.:As above.

**SANJAY KUMAR SHUKLA
MEMBER SECRETARY**

Copy for information and necessary action to -

1. The Member Secretary, State Zoo Authority, 17, Rana Pratap Marg, Lucknow, Uttar Pradesh – 226 001 (E-mail: upstatezooauthority@gmail.com).
2. The Director, Zoo and Night Safari, Kukrail, 1 st Floor, Environment Directorate Building, Vineet Khand, Gomtinagar, Lucknow, Uttar Pradesh (E-mail: kukrailnightsafariup@gmail.com).

Signed by
Sanjay Kumar Shukla
Date: 31-01-2025 17:21:43



GUIDELINES FOR THE OPERATION OF NIGHT SAFARI IN RECOGNIZED INDIAN ZOOS





**GUIDELINES FOR THE OPERATION OF NIGHT
SAFARI IN RECOGNIZED INDIAN ZOOS**

2025

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B-1 Wing, 6th Floor, Pandit Deendayal Antyodaya Bhawan, CGO Complex,
Lodhi Road, New Delhi – 110 003.

cza@nic.in

These guidelines were drafted by a subcommittee constituted by the Central Zoo Authority for looking into matters pertaining to night safari in ex situ facilities vide letter bearing Computer No. 231953 dated 27/12/2024 with the following members:

- i) Praveen Chandra Tyagi, IFS, HoFF and Chief Wildlife Warden (Retd.), Tamil Nadu
- ii) Sanjay Srivastav, IFS, Chief Wildlife Warden (Retd.), Tamil Nadu
- iii) Hemant Kumar, IFS, PCCF (Retd.), Uttar Pradesh
- iv) Evaluation and Monitoring Officer, Central Zoo Authority
- v) Lakshminarasimha R, Former Scientific Officer, Central Zoo Authority

The subcommittee carried out its functions under the oversight of Dr.Sanjay Kumar Shukla, Member Secretary, CZA and Akanksha Mahajan, DIG (Hq.), CZA.

1 Introduction

Zoos have undergone a remarkable transformation over the past decades, evolving from traditional animal display facilities to modern conservation centers that prioritize animal welfare, education, and sustainability. This evolution has been driven by innovative design and immersive experiences that enhance visitor engagement and promote empathy and respect for wildlife.

One such innovation is the display of animals after sunset, offering zoo visitors a unique opportunity to observe cathemeral, nocturnal and crepuscular species (henceforth referred to as *non-diurnal species*) in specialized settings. These specialized experiences go beyond simple entertainment, contributing to conservation education, ecological awareness, and sustainable tourism by fostering a deeper understanding of the complexities of animal behaviors and their ecological roles.

Night safaris represent a highly specialized category of zoological operations, requiring meticulous planning and management to address the unique needs of non-diurnal species. These operations are inherently sensitive, demanding a deep understanding of species-specific behaviors, ecological rhythms, and welfare requirements. Therefore, introducing nighttime operations necessitates a heightened level of care, from designing enclosures and lighting systems to managing staff shifts and visitor interactions. Every aspect must be thoughtfully considered ensuring minimal disruption to the animals' natural behaviors and to create an enriching, ethical experience for visitors. Visitor circulation plays a crucial role in the success of nighttime zoo operations. Thoughtfully designed pathways, guided tours, and immersive storytelling can create meaningful and educational experiences for visitors while ensuring minimal disturbance to animals. At the same time, these facilities must prioritize animal welfare, avoiding practices that coerce or manipulate natural behaviors, such as using food to enforce activity or concealing natural life stages.

India's rich biodiversity, encompassing diverse terrestrial and island ecosystems, provides a compelling backdrop for such initiatives. Nighttime operations in zoos also present an opportunity to align with green zoo concepts by adopting sustainable practices in design, resource management, and economic planning. Further, such facilities should emphasize energy efficiency, water conservation, waste reduction, and integrate renewable energy sources to minimize environmental footprints.

Given the complexity required, night safaris are not simply an extension of daytime zoo operations but a distinct endeavor that underscores the responsibility to balance animal welfare, conservation goals, and public engagement. When executed with care and sensitivity, night safaris have the potential to foster deeper connections between visitors and wildlife while highlighting the ecological importance of non-diurnal species. Further, by adopting sustainable principles and innovative approaches, zoos can redefine visitor engagement and meaningfully and ethically to conservation efforts.

These guidelines provide a comprehensive framework for the design, operation, and management of zoos that display animals after sunset. They address the ecological, legal, and operational challenges unique to such initiatives while balancing the needs of animals, visitors, and staff.

These guidelines are informed by globally recognized animal welfare frameworks, such as the *Five Domains Model*. This model emphasizes key aspects of animal care, including nutrition, environment, health, behavior, and mental state, which collectively contribute to the overall well-being of animals. Nighttime zoo operations should be managed to provide optimal conditions across these domains, with particular attention to environmental factors such as lighting, noise, and visitor interactions. Key considerations, including the use of minimally disruptive lighting, species-specific enrichment programs, quiet zones, and thoughtful enclosure design, have been integrated into these guidelines to align with the principles of the *Five Domains Model*. By implementing these practices, zoos can create environments that promote natural behaviors, minimize stress, effectively mitigate potential stressors, and maintain positive welfare outcomes associated with the display of animals after sunset, while fostering the physical and mental well-being of animals and providing an ethical and engaging experience for visitors.

2 Purpose

The current statutory provisions, which refer to the establishment and operation of zoos that allow for the display of animals after sunset include the following:

The **Guidelines for Establishment & Scientific Management of Zoos in India** (CZA, 2008) include provisions for specialized zoos that focus on specific groups of

species, such as nocturnal animals, reptiles, or birds. However, it does not specifically address establishment or operation of night safari.

The **Additional guidelines incorporating prohibitory provisions for the preparation of Master Plan for long-term development of the zoos** (CZA, 2011) includes the following provisions specifically addressing night safari and operational hours:

1c. Creation of night safari/safari: The CZA will not accord approval for creation of night safaris and safaris diverting the forest land. The existing zoos may establish night safaris/safaris without causing any adverse impact on the animal facilities in the zoo. The CZA should not provide any financial assistance for establishing of night safaris/safari in any zoo.

2l. Opening and closing time of the zoo/shifts: The zoos should be kept open to visitors for a period as decided by in management of the zoo between the sun rise and sun set. No visitor should be allowed in the zoo after sun set except in the night safaris. No same animal should be displayed for day viewing and in night safari.

Although there is precedence – evident in the aforementioned provisions – for the establishment and operation of night safari in recognized zoos, current regulations do not comprehensively address the specific requirements of nighttime operations. To bridge this gap, these guidelines offer detailed recommendations tailored to establish and manage night safari in recognized Indian zoos, while maintaining full compliance with statutory provisions.

The operation of zoos during nighttime hours largely resembles daytime operations, but certain practicalities necessitate additional considerations. These may include aspects such as animal collection, lighting design, management of staff shifts, and strategies for visitor management. These guidelines address these aspects, thereby, ensuring seamless integration with existing practices while meeting the distinct needs of nighttime operations. By addressing gaps unique to nighttime operations, these guidelines complement existing regulations to ensure high standards of animal welfare, provide meaningful visitor engagement, advance conservation objectives, and promote sustainable practices. Ultimately, it provides a consistent approach to implementing night safari initiatives across diverse zoological settings.

3 Scope and Applicability

These guidelines are applicable to the whole of India and are intended for recognized zoos, as well as any proposed establishments to be operated as zoos under the Wild Life (Protection) Act, 1972.

In the context of these guidelines, the term **night safari** refers to *a guided visit conducted within recognized zoos after sunset, where non-diurnal animals are displayed in naturalistic enclosures under artificial illumination, prioritizing their welfare and showcasing their natural activity patterns to promote conservation awareness.*

The existing statutory provisions of the Central Zoo Authority (CZA) that govern zoo management – encompassing animal welfare, visitor engagement, and facility design in recognized zoos – shall *ipso facto* apply to all recognized zoos operating night safaris unless explicitly amended. All such operations, including those involving night safaris, must comply with the Wild Life (Protection) Act, 1972, and align with India's broader legal framework for zoos, including the National Zoo Policy, 1998; the Recognition of Zoo Rules, 2009; the Guidelines for the Establishment and Scientific Management of Zoos in India, 2008; and any other extant or future guidelines or policies issued by the CZA.

The aspect of forest land diversion for the establishment of night safari must be carefully examined in light of the recent amendment to the Forest Conservation Act, 1980, now titled the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 2023, and related policies. Furthermore, detailed guidelines, including a comprehensive list of *Dos and Don'ts*, have been issued by the Ministry of Environment, Forest and Climate Change for the establishment of zoos on forest land by the Forest Department or State Zoo Authority, as per File No. 27-7/2020-CZA, dated 8th June 2022. All proposals related to the establishment of night safari must ensure compliance to these provisions to ensure alignment with the overarching legal and regulatory frameworks.

These guidelines do not apply to specialized animal displays (walk through animal enclosures, drive through enclosures and composite animal enclosures), as outlined in the **Guidelines for the Establishment and Scientific Management of Zoos in India** (CZA, 2008).

Furthermore, these guidelines should inform the design and operation of facilities, such as nocturnal houses or other analogous setups, for housing non-diurnal species

in daytime zoos.

4 Objectives

The primary objective of these guidelines is to ensure that the operation of night safaris in recognized Indian zoos aligns with national legislation, conservation priorities, and globally accepted best practices in zoo management. Specifically, these guidelines aim:

- i) To promote the conservation of non-diurnal species by providing environments that replicate their natural habitats, thereby enhancing public understanding of their ecological importance.
- ii) To ensure that the display of animals in night safari upholds the highest standards of animal welfare, including the preservation of natural circadian rhythms and the provision of undisturbed & stress-free housing for animals.
- iii) To create an immersive and meaningful visitor experience while ensuring accessibility and inclusiveness, which fosters awareness, empathy, and conservation-minded attitudes.
- iv) To incorporate efficient and sustainable practices in the establishment, resource management and operation of night safari.
- v) To align the establishment and operation of night safari with the legal provisions of the Wild Life (Protection) Act, 1972, and other relevant statutory provisions.

5 Planning & Implementation

- 1) In the context of these guidelines, four possible scenarios are envisaged pertaining to the establishment of night safari:
 - i) A proposed zoo that incorporates both daytime zoo and night safari operations from the outset.
 - ii) An operational recognized zoo that plans to integrate a night safari alongside its daytime zoo.

- iii) A proposed, standalone night safari.
 - iv) An operational recognized daytime zoo that is proposed to transition into a night safari.
- 2) In all the aforementioned scenarios, upon receipt of the proposal, the Central Zoo Authority (CZA) shall appoint a team of experts with considerable experience in zoo management to conduct a site inspection. Following the commissioning of the night safari, the same team shall conduct a comprehensive audit or evaluation to ensure that all aspects of the facility, including enclosures, lighting, visitor management, and animal welfare measures, meet the prescribed standards. Only upon satisfactory compliance with these requirements shall the night safari be permitted to commence operations.
 - 3) All proposals for such establishments must include a Detailed Project Report (DPR) (in case of point (i) or (iii) listed under (1)) or Master Plan (in case of point (ii) listed under (1)), as applicable, detailing the establishment, scientific management of animals, and visitor management in the night safari, in accordance with extant provisions.
 - 4) If an existing daytime zoo is to be transitioned into a night safari (point (iv) listed under (1)), the process shall require extensive modifications to meet the specific requirements of nighttime operations. This encompasses redesigning enclosures, implementing suitable lighting systems, establishing dedicated visitor management protocols, and addressing animal welfare adaptations, among other critical aspects. The proposal for such a conversion must be initiated with the preparation of a Detailed Project Report (DPR) that comprehensively outlines the scope, objectives, and necessary modifications. Upon finalization, all proposed changes must be incorporated into the zoos' Master Plan to ensure compliance with statutory guidelines and the sustainability of operations.
 - 5) When a night safari is operated in conjunction with a daytime zoo (point (a) or (b) listed under (1)), a well-planted buffer of at least 50 meters must separate the day and night operations. This buffer should provide complete isolation to minimize disturbance to animals and visitors in each setting.

- 6) Enclosure drawings submitted for the night safari must be accompanied by a comprehensive concept note. This must include technical drawings and detailed explanations of how the animals will be managed within the enclosures, ensuring welfare, safety, and natural behavior.
- 7) The establishment and operation of night safari, whether in existing zoos or new facilities, must specifically adhere to the Schedule to Rule 10 (3.4) of the Recognition of Zoo Rules, 2009, *i.e.* the area allocated for animal housing shall not exceed 30% of the total land area, while a minimum of 30% of the land must be maintained under natural vegetation.

In cases where a night safari is proposed alongside an operational daytime zoo, the zoo must first delineate a separate area exclusively for the night safari. For both the daytime zoo and the night safari, the 30:30 ratio as specified above must be calculated independently within their respective delineated areas. This ensures that both operations comply with the prescribed land-use requirements, maintaining appropriate space for animal housing and natural vegetation in each facility.

While 30% of the land is permitted for animal housing, the remaining area within the zoo, which may include other built-up structures, visitor amenities, and operational facilities, must be designed and managed in a manner that minimizes disturbance to the natural vegetation. Priority should be given to preserving the natural habitat, ensuring that the ecological integrity of the area is maintained and the overall impact on the environment is kept to a minimum.

- 8) Night safaris shall not be proposed or operated as satellite facilities either in the case of existing recognized zoos or new establishments that plan to operate both daytime zoos and night safari.
- 9) In cases where night safaris are proposed in existing zoos with large vacant lands, the proximity of the entrance plaza to diurnal animal exhibits may cause disturbances. To mitigate this, it is recommended to establish a separate entrance plaza exclusively for the night safari, located at a sufficient distance from the daytime animal enclosures.

- 10) All collection plans must align with the Central Zoo Authority (CZA) guidelines to ensure proper species management, with corresponding provisions incorporated into the Master Plan. For establishments operating both daytime zoos and night safaris, a composite collection plan must be developed, adhering to the prescribed 75% native and 25% non-native species ratio.
- 11) Night safari operations must prioritize animal welfare and sustainability. Species selection shall be cautiously undertaken, avoiding those particularly vulnerable to the challenges of nighttime operations unless husbandry protocols tailored to their specific needs are firmly established. Adherence to best practices in animal care and management is mandatory to prevent undue stress and maintain the ethical standards of night safari initiatives.
- 12) The CZA shall establish a dedicated committee to oversee night safari operations. This committee will enforce core principles, evaluate proposals, and ensure compliance with guidelines. No night safari design shall be approved without a site inspection conducted by a committee comprising experts with substantial knowledge and experience in zoo management.

6 Operational framework

- 1) Night safaris must have distinct entry points, pathways, and service areas for visitors and staff to ensure no overlap with daytime operations and minimize disruptions. For zoos with both daytime and nighttime operations, providing a separate entrance is mandatory. If the entrance is shared, the design must ensure complete segregation of pathways and facilities beyond the entrance plaza, effectively preventing any operational or physical overlap between day and night activities.
- 2) An officer-in-charge, veterinarians, supervisory staff, zookeepers, guides, and security personnel must be assigned exclusively for the management of night safari. Standard work shifts of about 8–9 hours (in consonance with Government of India norms) should be maintained to prevent overwork.

- 3) Animals displayed in the night safari must not be exhibited during the day, and vice versa, ensuring adequate rest and supporting natural behavioral cycles.
- 4) Night safari operation hours shall align with sunset and seasonal variations to optimize animal visibility and welfare. Visitor access should not extend beyond 11:00 p.m. (IST).
- 5) Depending on the facility's infrastructure and design, both foot-based and Battery-operated Vehicle (BOV)- based options (specifically low-noise variants) may be considered for visitor access. However, guided BOV-based tours are generally preferred as they enhance safety, provide a more controlled visitor experience, and minimize potential disturbances to animals.
- 6) Daytime schedules (e.g., noise levels, cleaning tasks) must not disrupt nighttime operations.
- 7) Lighting and ambiance in night safari should be carefully managed to safeguard animal comfort (see [section 8](#) for more details).
- 8) All relevant personnel should be trained in biology of species housed in the night safari, lighting protocols, and visitor engagement tailored to nighttime conditions.
- 9) Staff training should include emergency response modules to handle potential animal escapes, visitor incidents, or other nighttime emergencies. Detailed action plans should be developed to handle disasters such as fires, natural disasters, or health emergencies involving visitors or animals. Regular drills should be conducted in these aspects to ensure staff readiness.
- 10) Adequately staffed emergency exits, and first aid stations shall be maintained during operational hours.
- 11) CCTV cameras shall be installed along visitor pathways and near enclosures to monitor visitor behavior and ensure animal safety.
- 12) Thorough checks of enclosures, pathways, lighting systems, and visitor facilities should be conducted before and after nighttime operational hours.

- 13) Maintenance issues (e.g., malfunctioning lights, damaged barriers) shall be promptly addressed to safeguard animals and visitors.
- 14) Cleaning in night safari areas must be conducted using non-intrusive methods to maintain cleanliness without disturbing animals or guests. Cleaning activities should be completed before the facility opens to the public, but not scheduled so early as to disrupt the animals' natural behaviors or resting periods.
- 15) Heavy maintenance or noisy activities shall be scheduled outside of visitor hours and implemented in an undisturbed manner.
- 16) Emergency response protocols for nighttime operations, including health crises or animal escapes, must be in place and regularly rehearsed.

7 Design and Infrastructure

- 1) The layout of the night safari must include substantial vegetative buffers between exhibits to reduce disturbances and enhance the naturalistic setting. Additionally, buffer zones shall be established along the periphery of the night safari to mitigate the impact of external artificial lighting, ensuring minimal disruption to the animals and the surrounding environment.
- 2) The shape and dimensions of enclosures must be determined based on the species' behavioral requirements and visitor viewing needs. Viewing and retreat areas shall be optimally designed to provide animals with adequate privacy and retreats while maintaining a balance that ensures visibility for visitors without compromising the animals' well-being. The ground profile and slope of the display area should facilitate easy viewing for visitors while maintaining unobtrusive and species-appropriate retreat spaces for the animals.
- 3) Enclosures must replicate the natural habitats of the species to support their natural behaviors and ecological needs. Designs shall incorporate features such as natural substrates, climbing structures, water bodies, and other enrichment elements. Special attention must be given to species-specific requirements, particularly for non-diurnal species, ensuring adequate shelter, ventilation, and spatial

configurations to promote their well-being. As part of temperature and humidity control measure, install climate control systems, where necessary for sensitive species.

- 4) Enclosures should allow for unrestricted movement and must include an off-display area (consisting of holding rooms and exercise yards (kraal)) and a separate display area. During the day, the animals must have access to the off-exhibit areas with holding rooms having relatively low luminosity and exercise yards with dappled sunlight, thereby mimicking conditions in the wild. Off-exhibit areas shall be shielded from direct light and well-camouflaged at night to prevent disturbance.
- 5) All barriers must be effectively camouflaged using facades or natural vegetation to create a seamless and naturalistic visual environment. The design and camouflaging of barriers must carefully account for the sight level of visitors, ensuring an immersive and unobtrusive viewing experience for both foot-trail and BOV-based visits.
- 6) Off-display areas shall be strategically placed at varied plinth levels and designed with visitor blind spots to obscure them completely from view, ensuring minimal disturbance to the animals.

8 Lighting

- 1) Lighting in night safaris must aim to maintain stable circadian rhythms, ensuring animals exhibit natural activity patterns during their dark phase.
- 2) Light pollution, particularly artificial light at night (ALAN), can have a significant impact on the behavior and welfare of non-diurnal species. Therefore, careful consideration must be given to the design and placement of lighting in night safari facilities. Buffer zones shall be established along the periphery of night safari premises to minimize the impact of external artificial lighting, ensuring minimal disturbance to both animals and the surrounding environment.

- 3) Light intensity should be kept low, ideally below five lux, unless scientific studies demonstrate no adverse effects at higher levels. In enclosures where sensitive species are housed, 0.5 lux is preferred unless otherwise supported by research. Blue light must be avoided since it is known to suppress melatonin production and disrupt biological processes. Red or amber lights, which are less disruptive to circadian rhythms, are strongly recommended for non-diurnal species.
- 4) Moonlight cycles should be recreated to mimic natural illuminance levels throughout the year and across different enclosure locations. Dim white-light mimicking moonlight can be used for species that align with natural nocturnal environments, enhancing visibility for visitors while minimizing animal stress.
- 5) Lighting systems must emulate natural photo-periods, including seasonal variations in intensity, duration, and direction. Dawn–dusk lighting systems are recommended to simulate gradual transitions, replicating the natural progression of light and dark phases.
- 6) Lighting quality, including wavelength, intensity, and duration, must be tailored to species-specific requirements, especially for animals with distinct seasonal adaptations such as molting or reproduction.
- 7) Enclosures should feature shaded zones with varying light levels to accommodate animal preferences and ensure comfort. Photochromatic or diffused lighting systems should be used to minimize glare and stress on animals while maintaining optimal visibility.
- 8) Lighting fixtures must be shielded and directional to prevent spillover into off-exhibit areas and reduce light pollution. They should be designed for flexibility, allowing periodic repositioning to optimize enclosure illumination. Placement of lights should be such that it is away from the direct sight lines of the animals.
- 9) Lighting systems must be regularly evaluated to assess their impact on animal welfare and visitor satisfaction. Monitoring tools, such as light meters and behavioral observation systems, should be used to measure effectiveness and inform adjustments.

- 10) Automated lighting systems that simulate dynamic transitions in intensity, wavelength, and direction are recommended to enhance adaptability and realism.
- 11) Programmable systems integrated with facility management tools can reduce manual oversight and ensure consistent operation.
- 12) Measures must be implemented to reduce light pollution within the zoo and surrounding areas, using barriers, vegetation, and directional lighting. Advanced technologies capable of filtering harmful wavelengths, such as those suppressing melatonin, should be employed.
- 13) Materials for lighting infrastructure must emphasize durability, sustainability, and adherence to green building standards. Energy-efficient systems, such as solar-powered lights or LEDs, must be prioritized to minimize the environmental footprint.
- 14) Lighting installations should be phased-in gradually, enabling zoos to test, learn, and standardize systems before full implementation. Feedback from zoo staff, species experts, and researchers should inform ongoing refinements in lighting design.
- 15) Backup lighting systems must be installed to ensure safety during power outages or emergencies.

9 Husbandry

- 1) The husbandry practices must support the expression of species-specific natural behaviors, including foraging, breeding, and activity cycles. These should be facilitated through well-designed enrichment programs that are regularly rotated to prevent habituation and maintain behavioral stimulation.
- 2) In cases where both daytime zoo and night safari operations are conducted, it is ideal to have separate veterinary facilities for each to ensure dedicated care. However, for sustainability and resource optimization, a common veterinary facility may be utilized, provided that its operations are carefully managed to en-

sure that veterinary care during the day or night does not interfere with or compromise the other.

- 3) In existing zoos, establishing standalone veterinary facilities for nighttime operations may not always be feasible due to infrastructural or spatial limitations. Nevertheless, where practical, standalone facilities are preferable to streamline operations and minimize potential conflicts between daytime and nighttime activities.
- 4) Staff must receive specialized training on the needs and behaviors of nocturnal species, including welfare practices and emergency management.
- 5) Social groups must reflect species-specific requirements to encourage positive interactions.
- 6) Many non-diurnal species have specialized dietary requirements. Zoos must establish feeding schedules that mimic natural diets, including the provision of animal protein or other specific nutritional components as needed. Only species for which these dietary requirements can be met sustainably should be housed in night safari. Align feeding schedules with the natural activity cycles of nocturnal species, offering varied diets that mimic natural foraging or hunting experiences.

10 Animal Welfare

- 1) By incorporating the principles of the *Five Domains Model*, zoos can ensure the welfare of animals through thoughtful and targeted practices: Provide species-specific diets aligned with natural cycles; design enclosures replicating natural habitats with minimal stressors; implement regular health monitoring and emergency care protocols; facilitate natural behaviors through enrichment and autonomy; and promote overall well-being by minimizing stress and fostering positive mental states.
- 2) Only non-diurnal species shall be displayed. The inclusion of highly sensitive non-diurnal species (e.g. Lemuriformes, Tarsiers, Pangolins), or those particularly susceptible to stress from human presence or artificial lighting due to their

elusive behavior or specialized ecological needs should be avoided until detailed husbandry protocols for such species are framed by the CZA.

- 3) In zoos operating both daytime exhibits and night safari, individuals displayed at night must not be exhibited during the day.
- 4) Animal welfare must take precedence over visitor experience or revenue generation. Practices compromising animal health or natural behaviors for entertainment purposes shall be strictly prohibited.
- 5) Animals must not be housed in cramped enclosures and must have access to private or hidden areas to retreat from visitors or stimuli.
- 6) Using high-beam lights, torches, or flashing lights to show animals to visitors shall be strictly prohibited, except in cases where such practices are scientifically established not to cause any disturbance (e.g., observing eye-shine in crocodylians). Even in these cases, their use must be strictly regulated and limited to accompanying educators to ensure proper control and minimize potential impacts.
- 7) Feeding areas must be designed to minimize visibility and disturbance from visitors, ensuring a stress-free environment for the animals. Under no circumstances shall animals be lured or baited to facilitate viewing by visitors.
- 8) Use non-invasive tools such as night-vision cameras and photometers to monitor stress indicators (e.g., pacing, withdrawal, aggression) and measure light intensity regularly. Minimally invasive techniques, such as salivary melatonin monitoring, should be explored to evaluate circadian health in non-diurnal species.
- 9) Conduct routine health checks tailored to the activity cycles of nocturnal species, ensuring detailed records are maintained to track welfare patterns.
- 10) Visitor paths must be carefully designated to prevent overcrowding. Visitors must not be allowed to congregate at enclosures solely because animals are in easily visible locations.

- 11) Visitor durations should be limited to a maximum of one hour for BOV-based tours and two hours for foot-trail visits to minimize disturbances to the animals and ensure their well-being.
- 12) Visitors must be educated to maintain low noise levels and avoid using flashlights or other devices to provoke animal activity.
- 13) No rescued animals, lactating females, recently birthed individuals, or compromised physiological states (e.g., hand-rearing facilities, injured animals) shall be displayed.
- 14) Animals must be rotated between on-display and off-display areas to provide rest and minimize exposure to visitors.

11 Visitor management and education

- 1) The display may be themed to group animals by habitat, region, or behavior, creating cohesive and educational storytelling experiences. Subtle soundscapes and interactive tools, such as night-vision equipment or audio stations for animal calls may be incorporated to enhance visitor experience.
- 2) Construct elevated or enclosed viewing platforms to offer unobtrusive perspectives of exhibits.
- 3) Create a gradual transition zone (approximately 500 meters) at the entrance to acclimate visitors' eyes to darkness, enhancing their experience.
- 4) Visitor pathways should be designed to ensure that they are:
 - i) Dimly lit with non-intrusive lighting.
 - ii) Non-slip and wheelchair-accessible, complying with national accessibility standards.
 - iii) Designed to prevent overcrowding, maintain safe distances from enclosures, and use barriers or vegetation to reduce disturbances.

- 5) Ensure all foot trails are guided, with no unguided access permitted. Guided tours should be led by trained educators, incorporating storytelling to connect visitors emotionally to conservation efforts. Limit foot trails to 1 km or less, with a guide-to-visitor ratio of 1:6-8 to ensure safety and provide meaningful interactions.
- 6) Visitors traveling in BOV must remain seated for the duration of the visit, with no disembarking permitted to ensure their safety and minimize disturbances to animals.
- 7) Illuminated, multilingual signage shall be installed near enclosures along foot trails to provide species-specific information, including behaviors, habitats, and conservation status. These signages may include QR codes linking to multimedia content, such as videos or interactive guides, to enhance educational experience. For BOV-based tours, personalized audio guides shall be employed, as disembarking to read signage is not permitted, and viewing signage from the BOV is impractical.
- 8) Place clear, informative signs throughout the safari, explaining the importance of minimizing light to protect the animals' natural behaviors. Highlight the adverse effects of flashes on the animals and the importance of preserving their environment.
- 9) Educate visitors on maintaining low noise levels and respecting animal privacy through pre-visit briefings, posted guidelines, and clear codes of conduct.
- 10) Conduct interactive sessions or talks tailored to all age groups, focusing on nocturnal ecology, species-specific challenges, and conservation initiatives. Communicate conservation and educational goals transparently through pre-visit materials, signage, and outreach programs. Highlight animal welfare practices and sustainability initiatives to build trust and address ethical concerns.
- 11) To ensure minimal disruption to animals, use of flash photography/high-beam lights and wearing reflective clothing shall be prohibited. Visitors should also be prohibited from carrying personal torches or high-beam lights.

- 12) Resting areas with subtle lighting and seating should be located distantly from the enclosures to avoid disturbances to animals and preferably be restricted to the entrance plaza.
- 13) Amenities such as drinking water stations, restrooms, and refreshment areas shall be limited to the entrance plaza. Avoid single-use plastics in refreshment areas, providing reusable utensils and eco-friendly alternatives. Share tips with visitors on minimizing their ecological footprint during visits. Place recycling bins throughout the premises, clearly marked for visitor convenience.
- 14) Install emergency provisions, including clearly marked exits, first-aid stations, and fire extinguishers, with glow-in-the-dark signage at assembly points.
- 15) Designate photography zones with non-intrusive lighting placed away from enclosures or in the entrance plaza.
- 16) Implement digital ticketing systems with time-slot reservations to streamline entry and minimize waiting times. Use dynamic pricing models to manage visitor demand.
- 17) To prevent overcrowding, regulate visitor numbers in sensitive areas using timed entry slots, directional arrows, and capacity limits.
- 18) Monitor visitor counts at entry and exit points to ensure adherence to carrying capacity guidelines. Real-time tracking systems should be implemented to monitor the number of visitors inside the facility, ensuring total occupancy remains within permitted limits. Additionally, systems must be in place to verify that all visitors have exited the premises by the designated closing time.
- 19) Establish an evacuation plan with designated assembly points and clear guidelines for staff and visitors.



Central Zoo Authority
केन्द्रीय चिड़ियाघर प्राधिकरण

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NOC Application Preview U.P Fire Service-upfs

Acknowledgement No : 202502134613031

Date : 13-02-2025

Building Owner Detail

E-Mail ID : kukrailzoo@yahoo.com

Mobile No. : 9415046636

PAN No. : ABZPR4056R

Address : B, TYPE IV RAJ BHAWAN COLONY, HAZARATGANJ, NEAR RAJ BHAWAN, LUCKNOW, UTTAR PRADESH

Building Detail

Type Of NOC Certificate : Provisional

Plot No./House No. : KUKRAIL RESERVE FOREST, LUCKNOW, UTTAR PRADESH LUCKNOW 226026

Building Popular Name / भवन का प्रचलित नाम : KUKRAIL NIGHT SAFARI AND DAY ZOO

District : LUCKNOW

Fire Station : Indira Nagar

Police Station : KHURRAM NAGAR

Type Of Occupancy As Per NBC : Business

Type Of Sub Occupancy As Per NBC :

E-1 offices, banks professional establishment like officers of architects, engineers, doctors, lawyers, post offices and police stations

Height Of Building (In Mtrs) : 19.50

Plot Area (In Sq. Mtrs) : 3460345.52

Plot Covered Area (In Sq. Mtrs) : : 56812.00

Messrs : : KUKRAIL NIGHT SAFARI AND DAY ZOO

Number of Blocks / Towers : 27

Total no of basement : 0

ब्लॉक / टावर आधारित विवरण

ब्लॉक / टावर 1

इलों की कुल संख्या

अधिवारता के आधार पर भवनों के वर्गीकरण का समूह

1 से 4

Residential

ब्लाक / टावर का नाम : TYPE I

पानी का भूमिगत टैंक की क्षमता (लीटर में) : 1060000.00

Uploaded Documents

Maps

[View Maps](#)

ब्लाक / टावर 2

तलों की कुल संख्या

अधिवसता के आधार पर भवनों के वर्गीकरण का समूह

1 से 4

Residential

ब्लाक / टावर का नाम : TYPE II

पानी का भूमिगत टैंक की क्षमता (लीटर में) : 1060000.00

प्रारूप-घ (संलग्नक-3) औपबन्धिक (प्रोविजनल) अनापत्ति प्रमाणपत्र

यूआईडी संख्या: UPFS/2025/148022/LCK/LUCKNOW/6971/DD

दिनांक: 03-03-2025

प्रमाणित किया जाता है कि मैसर्स **KUKRAIL NIGHT SAFARI AND DAY ZOO** (भवन/प्रतिष्ठान का नाम) पता **KUKRAIL RESERVE FOREST UTTER PRADESH 226026, PICNIC SPOT ROAD, LUCKNOW** तहसील - **LUCKNOW** प्लॉट एरिया **3460345.52 sq.mt** (वर्गमीटर), कुल कवर्ड एरिया **33187.25** (वर्गमीटर), ब्लॉकों की संख्या **20** जिसमें

| ब्लॉक/टावर | प्रत्येक ब्लॉक में तलों की संख्या | बेसमेन्ट की संख्या | ऊँचाई |
|----------------------|-----------------------------------|--------------------|-----------|
| TYPE I RESIDENCE | 4 | 0 | 13.20 mt. |
| TYPE II RESIDENTIAL | 4 | 0 | 13.20 mt. |
| TYPE III RESIDENTIAL | 4 | 0 | 13.20 mt. |
| TYPE IV RESIDENTIAL | 4 | 0 | 13.20 mt. |
| KIOSK | 1 | 0 | 3.90 mt. |
| ADMINISTRATION | 4 | 0 | 15.0 mt. |
| TYPE VI BUNGLOW | 1 | 0 | 3.90 mt. |
| TYPE V BULGLOW | 1 | 0 | 3.75 mt. |
| ENTRANCE PLAZA | 1 | 0 | 14 mt. |
| INTERPRETATION | 1 | 0 | 6.60 mt. |
| OPEN AIR THEATRE | 1 | 0 | 6.45 mt. |
| CAFETERIA | 1 | 0 | 6.0 mt. |
| AUDI 7D THEATRE | 1 | 0 | 13.60 mt. |
| KEEPER SERVICE BLOCK | 1 | 0 | 3.90 mt. |
| VISITORS AMENITIES | 1 | 0 | 7.0 mt. |
| VET HOSPITAL | 1 | 0 | 4.0 mt. |
| MT WORKSHOP | 1 | 0 | 6.70 mt. |
| COMMISSARY STORE | 1 | 0 | 6.75 mt. |
| BUTTERFLY GARDEN | 1 | 0 | 4.50 mt. |
| CAFETERIA ADV ZONE | 1 | 0 | 3.90 mt. |
| VISITORS AMENITIES | 1 | 0 | 8.40 mt. |
| QUARANTINE CENTRE | 1 | 0 | 5.16 mt. |
| VET HOSPITAL | 1 | 0 | 4 mt. |
| MAINTENANCE WORKSHOP | 1 | 0 | 0 mt. |
| COMMISSIONARY STORES | 1 | 0 | 0 mt. |
| BUTTERFLY GARDEN | 1 | 0 | 4.50 mt. |
| CAFETERIA ADV ZONE | 1 | 0 | 0 mt. |

है। भवन का अधिभोग मैसर्स **KUKRAIL NIGHT SAFARI AND DAY ZOO** द्वारा किया जायेगा। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाओं का प्राविधान एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार किया गया है। इस भवन को औपबन्धिक अनापत्ति प्रमाणपत्र, एन0बी0सी0 की अधिभोग श्रेणी **Assembly** के अन्तर्गत इस शर्त के साथ निर्गत किया जा रहा है कि प्रस्तावित भवन में अधिभोग श्रेणी के अनुसार सभी अग्निशमन व्यवस्थाओं के मानकों का अनुपालन पूर्ण रूप से किया जायेगा तथा भवन के निर्माण के पश्चात भवन के अधिभोग से पूर्व अग्नि सुरक्षा प्रमाण पत्र प्राप्त किया जायेगा। ऐसा न करने पर निर्गत प्रोविजनल अनापत्ति प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मैसर्स **KUKRAIL NIGHT SAFARI AND DAY ZOO** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होंगे।

Note : भवन में एनबीसी-२०१६ के अनुसार अग्निशमन व्यवस्था /ढांचागत व्यवस्था एवं अग्निशमन तथा आपात सेवा एवं नियमावली में प्रस्तावित मानकों का अनुपालन किया जाना अनिवार्य होगा तथा अग्निशमन अधिकारी की संस्तुति आख्या के आधार पर फायर सेफ्टी सर्टिफिकेट निर्गत किया जाता है

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

Note : भवन में एनबीसी-२०१६ के अनुसार अग्निशमन व्यवस्था /ढांचागत व्यवस्था एवं अग्निशमन तथा आपात सेवा एवं नियमावली में प्रस्तावित मानकों का अनुपालन किया जाना अनिवार्य होगा तथा अग्निशमन अधिकारी की संस्तुति आख्या के आधार पर फायर सेफ्टी सर्टिफिकेट निर्गत किया जाता है

हस्ताक्षर (निर्गमन अधिकारी)

(उप निदेशक)



Digitally Signed By
(MANGESH KUMAR)

[147A6A666F1F1643727AC71353EA1EA8F65C39F]

27-03-2025

निर्गत किये जाने का दिनांक : 27-03-2025
स्थान : LUCKNOW



सत्यमेव जयते

161

File No: 10173-9755

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)

Annexure -15



Date 16/01/2026



To,

Shri RAM KUMAR
Director, Kukrail Night Safari, Park First Floor, Directorate of Environment, Vineet Khand, Gomti
Nagar, Lucknow, UP , LUCKNOW, UTTAR PRADESH, 226010
ramkumarifs@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Establishment of the "Night Safari and Day Zoo" at Kukrail Forest area of District-Lucknow, Uttar Pradesh, M/s Director, Kukrail Night Safari Park, Uttar Pradesh.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/INFRA2/540896/2025 dated for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|---|---|
| (i) EC Identification No. | EC25B3813UP5394474N |
| (ii) File No. | 10173-9755 |
| (iii) Clearance Type | Fresh EC |
| (iv) Category | B1 |
| (v) Project/Activity Included Schedule No. | 8(b) Townships/ Area Development Projects / Rehabilitation Centres |
| (vii) Name of Project | Establishment of the "NIGHT SAFARI AND DAY ZOO" at Kukrail Forest area of District, Lucknow, Uttar Pradesh. |
| (viii) Name of Company/Organization | RAM KUMAR |
| (ix) Location of Project (District, State) | LUCKNOW, UTTAR PRADESH |
| (x) Issuing Authority | SEIAA |
| (xi) Applicability of General Conditions as per EIA Notification, 2006 | No |

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 08-12-2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 08-12-2025 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 05-1-2026 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal RAM KUMAR under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Environmental Attributes

| S. No | EC Conditions |
|-------|---|
| 1.1 | <ol style="list-style-type: none"> 1. Solar power infrastructure and other alternative energy sources shall be implemented and maintained as part of the project to reduce dependence on conventional energy sources. 2. The Environmental Management Plan (EMP) and Corporate Environment Responsibility (CER) components, as committed by the project proponent, shall form an integral part of the Environmental Clearance and shall be implemented in letter and spirit. 3. The natural drainage pattern of the project area, including local drains and water features, shall not be obstructed, and adequate stormwater management measures shall be ensured. 4. The Environmental Clearance shall be subject to the outcome of, and directions issued by, any matter pending before the Hon'ble National Green Tribunal, the Hon'ble Supreme Court of India or any other competent court of law. 5. Trees affected due to the project shall be protected to the extent possible, and compensatory plantation and other remedial measures shall be undertaken as per applicable norms. 6. Construction and Demolition waste shall be managed in accordance with the Construction and Demolition Waste Management Rules, 2016, and disposed of only at authorized facilities. 7. The project shall strictly comply with the "Guidelines for the Operation of Night Safari in Recognized Indian Zoos" issued by the Central Zoo Authority (CZA), 2025. |
| 1.2 | <ol style="list-style-type: none"> 1- The project proponent shall comply all orders/directions/guidelines/OM of the Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court, Govt. of India and Govt. of UP. The project proponent shall obtain all the necessary permissions/ approvals from the concerned Govt. Departments/ Authorities/Organizations. 2- Tree felling will be done only after permission from Forest Department. 3- Project proponent shall obtain all environmental safeguards from UPPCB in compliance of MoEF&CC OM no. Q-15012/2/2022-CPW(Part-I)/e-231973 dated 08.10.2025 and ensure its compliance. 4- As project site is adjoining human habitation, proper noise and light barriers shall be placed to ensure no disturbance to animals and also project proponent shall device a proper engagement plan with the local community and ensure that external factors are minimized. 5- All water channels moving water from outside within project area shall be monitored for water quality. In case of non-compliance with the quality norms remedial measures shall be taken. 6- Project proponent has disclosed that the matter is subjudice before Hon'ble Supreme Court and Hon'ble NGT. This EC is subjected to the orders/Directions of Hon'ble courts in the matter. 7- No activity in contravention of FCA shall be undertaken by project proponent. 8- If any component of project requires separate EC, it shall be taken separately. 9- Only native species shall be planted for avenues and other places in the RF area. |

| S. No | EC Conditions |
|-------|--|
| | <p>10- Project Proponent has committed to attempt relocation of species other than J. Prosopis with the technical assistance of the Forest Department.</p> <p>11- Project Proponent shall attempt to make the project carbon neutral.</p> <p>12- Project Proponent shall comply with Guidelines for the operation of Night Safari in recognized Indian zoos by CZA.</p> <p>13- Project Proponent shall ensure that battery operated vehicles are only allowed in the project. Beyond parking no ICE (Internal Combustion Engine) vehicle shall be allowed in general.</p> <p>14- Project area shall be made no honking zone.</p> <p>15- Project Proponent shall ensure that drainage pattern of the site is least disturbed and all water bodies and water channels are maintained, to ensure least water logging in the area.</p> <p>16- No untreated discharge shall be vent to the local water bodies and proper water regime/plan of the area shall be implemented. Proper permission from the competent authority shall be taken.</p> <p>17- Construction activity shall be done by attempting to minimize disturbance in the area.</p> <p>18- Carrying capacity assessment of the project shall be made and accordingly visitors shall be allowed.</p> <p>19- Plantation of saplings shall be carried out in green belt area earmarked as per relevant building bye-laws and as a part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LIFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>20- At least one Miyawaki forest/dense forest in consultation with forest department shall be developed inside or in the close vicinity of project site and details uploaded on project website. Details will also be submitted with periodic compliance report.</p> <p>21- The CER activities should be related to mitigation of Environmental Pollution and creating environmental awareness for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl’s school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report. As part of CER activities, the project proponent shall conduct awareness camps and workshops in nearby habitations regarding maintenance of personal and community hygiene. First aid training should be given to school students in nearby vicinity. Details of such workshops shall be uploaded on the website of project and also submitted to SEIAA.</p> <p>22- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening, flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line or into drain, shall meet the prescribed standards for the discharge under Environment Protection Rules and shall be done with necessary permissions from concerned authorities.</p> <p>23- The project proponent shall install organic bio converter for safe disposal of municipal solid waste as per the provisions of Solid Waste Management Rules 2016 as amended.</p> <p>24- The effluent from STP after tertiary treatment shall be subjected to ozonation or tertiary treatment to avoid foul smell and adverse impact on receiving environment.</p> <p>25- A certificate signed by an officer not below the rank of ACF shall be obtained that the project does not lie with-in any protected area, National Park, Wild-Life Sanctuary and/or ESZ so declared as per the provisions of Wild-Life Protection Act 1972.</p> <p>26- The project proponent shall obtain prior permission of Ground Water Department, Ministry of Jal Shakti, Uttar Pradesh/ CGWA for using ground water.</p> <p>27- Bio Medical Waste generated as animal waste and in the hospital shall be disposed in CBWTF as per the Govt issued guidelines in this regard and as per the provisions of Bio Medical Waste Management Rules.</p> <p>28- As part of CER activities the project proponent shall conduct awareness camps and workshops</p> |

| S. No | EC Conditions |
|-------|---|
| | <p>in nearby habitations regarding maintenance of personal as well as community hygiene. First aid training should be given to school students in the vicinity of nearby hospital. Details of such workshops shall be uploaded on the website of project and also submitted to SEIAA.</p> <p>29- Waste oil from power generator sets should be disposed as per Hazardous Waste Rules, 2016.</p> <p>30- Important aspects of green building shall be adopted.</p> <p>31- Facilities likes drinking water/ public utilities/lawn should be maintained.</p> <p>33- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be implemented.</p> <p>34- The project proponent shall explore the possibility of maximum solar electrification.</p> <p>35- PP should display EC granted to them on their website.</p> <p>36- EC is granted with the condition that EC is valid only for the building plan which has been submitted and the proposals for seeking EC. In case of any deviation this EC maybe cancelled.</p> <p>37- Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>38- The project proponent shall ensure to submit details of pond rejuvenation progress along with compliance reports and under any circumstances sewage should not be drained into the pond.</p> <p>39. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p> |
| 1.3 | <ol style="list-style-type: none"> 1. Calculate the total biomass and excreta from animals for establishment of biogas plant and its utilization plan in the area. 2. Generate Digital Surface Model (DSM) / Digital Terrain Model (DTM) from 20 cm contour interval using Drone survey with Lidar sensor for planning of storm water drainage system, surface water reserve estimation, landscaping and sloping pattern of zoo enclosure etc. 3. Calculate the loss of total carbon credit by uprooting 825 trees (as suggested) and their afforestation plan to meet out the loss of carbon credit. 4. Total project area 855.07 acres falls in reserved forest land, hence, the project proponent shall submit forest clearance (FC) in Forest Conservation Act, 1980 before commencement of the project at site. 5. The Project Proponent shall prepare and submit a comprehensive Conservation Plan specifically addressing all fauna reported in the study area, with particular focus on Schedule-I species listed under the Wildlife (Protection) Act, 1972. The plan shall include species-specific conservation measures, mitigation strategies to minimize impacts, monitoring protocols, and budgetary provisions. The conservation plan shall be appended to the EIA/EMP report. 6. The Project Proponent shall submit a detailed drainage plan of the project site and surrounding area, indicating natural drainage patterns, seasonal flow directions, measures for stormwater management, provisions to prevent waterlogging, and mitigation measures to ensure that no alteration or obstruction of natural drainage occurs due to the project. 7. No Objection Certificate (NOC) must be obtained from the Forest Department if any part of the project is located near or within forest land or eco-sensitive zones. 8. The project shall comply with all relevant environmental laws, including the Wildlife (Protection) Act, 1972, Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986, and rules thereunder. 9. Necessary approvals from the Central/State Zoo Authority and State Forest/Wildlife Department shall be obtained prior to commencement. 10. No activity shall be undertaken within notified ESZs or within prohibited distances from Protected Areas unless specifically permitted. 11. Natural terrain, native vegetation, and existing water bodies should be preserved as far as possible and a conservation plan should be submitted for the same. 12. All infrastructure shall be eco-friendly, using sustainable construction materials and designs that |

| S. No | EC Conditions |
|-------|---|
| | <p>minimize environmental impact.</p> <p>13. Only species approved by the Central/State Zoo Authority should be housed, and enclosures must be designed according to their guidelines.</p> <p>14. No wild animals shall be captured from their natural habitats for display purposes.</p> <p>15. Adequate veterinary facilities and trained staff must be provided for the health and welfare of animals.</p> <p>16. Quarantine Facilities must be established for new or rescued animals before introducing them to the main enclosures.</p> <p>17. Lighting for the night safari should be designed to minimize disturbance to animals, using low-intensity, directional lighting or red spectrum lights where appropriate.</p> <p>18. Strict noise restrictions must be in place; use of electric vehicles is encouraged to minimize disturbance.</p> <p>19. Operating hours of the night safari must be regulated to prevent undue stress on animals.</p> <p>20. A comprehensive waste management plan shall be implemented, including treatment of animal waste, sewage, and food waste.</p> <p>21. Use of treated water for landscaping and enclosure cleaning. Rainwater harvesting should be incorporated.</p> <p>22. Use of renewable energy sources such as solar or wind power shall be promoted within the project area.</p> <p>23. The number of visitors allowed per day/night must be regulated based on the carrying capacity of the site.</p> <p>24. The project shall include educational components to raise awareness about biodiversity conservation and animal welfare.</p> <p>25. Use of single-use plastics should be strictly banned within the premises.</p> <p>26. A regular environmental monitoring plan shall be implemented covering air, noise, water, and biodiversity.</p> <p>27. Behavioral monitoring of animals must be conducted to assess the impact of human presence, especially in night safari operations.</p> <p>28. Use low-flow taps, dual-flush toilets, and sensor-based faucets.</p> <p>29. All sewage must be treated in a STP (Sewage Treatment Plant) and reused for flushing, gardening, and cooling.</p> <p>30. Install rooftop solar panels to meet at least 10–15% of the institution's energy requirements. Use only BEE 4 - or 5 - star rated appliances and energy-efficient lighting (LED).</p> <p>31. The environmental clearance letter and compliance status should be displayed on the company website and notice boards.</p> <p>32. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.</p> <p>33. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.</p> <p>34. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.</p> <p>35. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.</p> <p>36. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.</p> <p>37. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well-defined evacuation plan should</p> |

| S. No | EC Conditions |
|-------|---|
| | <p>also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.</p> <p>38. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.</p> <p>39. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.</p> <p>40. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.</p> <p>41. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.</p> <p>42. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.</p> <p>43. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.</p> <p>44. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time</p> |

Standard EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Statutory Compliance

| S. No | EC Conditions |
|-------|--|
| 1.1 | The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws. |
| 1.2 | The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc. |
| 1.3 | The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project. |
| 1.4 | The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. |
| 1.5 | The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. |

| S. No | EC Conditions |
|-------|---|
| 1.6 | The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority. |
| 1.7 | A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained. |
| 1.8 | All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities. |
| 1.9 | The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed. |
| 1.10 | The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly. |

2. Air Quality Monitoring And Preservation

| S. No | EC Conditions |
|-------|--|
| 2.1 | Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with. |
| 2.2 | A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site. |
| 2.3 | The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period. |
| 2.4 | Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board. |
| 2.5 | Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. |
| 2.6 | Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. |
| 2.7 | Wet jet shall be provided for grinding and stone cutting. |

| S. No | EC Conditions |
|-------|---|
| 2.8 | Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust. |
| 2.9 | All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016. |
| 2.10 | The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards. |
| 2.11 | The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms. |
| 2.12 | For indoor air quality the ventilation provisions as per National Building Code of India. |

3. Water Quality Monitoring And Preservation

| S. No | EC Conditions |
|-------|--|
| 3.1 | The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. |
| 3.2 | Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done. |
| 3.3 | Total fresh water use shall not exceed the proposed requirement as provided in the project details. |
| 3.4 | The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports. |
| 3.5 | A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users. |
| 3.6 | At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface. |
| 3.7 | Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done. |

| S. No | EC Conditions |
|-------|--|
| 3.8 | Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan. |
| 3.9 | Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done. |
| 3.10 | Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred. |
| 3.11 | The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms. |
| 3.12 | A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority. |
| 3.13 | All recharge should be limited to shallow aquifer. |
| 3.14 | No ground water shall be used during construction phase of the project. |
| 3.15 | Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering. |
| 3.16 | The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports. |
| 3.17 | Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain. |
| 3.18 | No sewage or untreated effluent water would be discharged through storm water drains. |
| 3.19 | Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted. |
| 3.20 | Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP. |
| 3.21 | Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and |

| S. No | EC Conditions |
|-------|---|
| | disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013. |

4. Noise Monitoring And Prevention

| S. No | EC Conditions |
|-------|---|
| 4.1 | Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB. |
| 4.2 | Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report. |
| 4.3 | Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources. |

5. Energy Conservation Measures

| S. No | EC Conditions |
|-------|---|
| 5.1 | Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. |
| 5.2 | Outdoor and common area lighting shall be LED. |
| 5.3 | Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications. |
| 5.4 | Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. |
| 5.5 | Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher. |
| 5.6 | Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible. |

6. Waste Management

| S. No | EC Conditions |
|-------|---|
| 6.1 | A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained. |
| 6.2 | Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. |
| 6.3 | Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. |
| 6.4 | Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed. |
| 6.5 | All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers. |
| 6.6 | Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board. |
| 6.7 | Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. |
| 6.8 | Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction. |
| 6.9 | Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016. |
| 6.10 | Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. |

7. Green Cover

| S. No | EC Conditions |
|-------|---|
| 7.1 | No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted). |
| 7.2 | A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. |

| S. No | EC Conditions |
|-------|---|
| 7.3 | Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document. |
| 7.4 | Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site. |

8. Transport

| S. No | EC Conditions |
|-------|--|
| 8.1 | A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation. |
| 8.2 | Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours. |

9.

| S. No | EC Conditions |
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| 9.1 | A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments. |

10. Human Health Issues

| S. No | EC Conditions |
|-------|---|
| 10.1 | All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask. |
| 10.2 | For indoor air quality the ventilation provisions as per National Building Code of India. |

| S. No | EC Conditions |
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| 10.3 | Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented. |
| 10.4 | Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project. |
| 10.5 | Occupational health surveillance of the workers shall be done on a regular basis. |
| 10.6 | A First Aid Room shall be provided in the project both during construction and operations of the project. |

11. Miscellaneous

| S. No | EC Conditions |
|-------|--|
| 11.1 | The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed. |
| 11.2 | ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. |
| 11.3 | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis. |
| 11.4 | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal. |
| 11.5 | The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report. |
| 11.6 | A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization. |
| 11.7 | Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to |

| S. No | EC Conditions |
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| | be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report |
| 11.8 | The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company. |
| 11.9 | The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project. |
| 11.10 | The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government. |
| 11.11 | The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee. |
| 11.12 | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC). |
| 11.13 | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. |
| 11.14 | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. |
| 11.15 | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions. |
| 11.16 | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports. |
| 11.17 | The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter. |
| 11.18 | Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010. |

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 08-12-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Establishment of the “Night Safari and Day Zoo” at Kukrail Forest area of District-Lucknow, Uttar Pradesh, M/s Director, Kukrail Night Safari Park, Uttar Pradesh.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. TO25B3813UP582818N, dated 15/05/2025 and EIA report submitted by the project proponent on 10/06/2025.
3. The site with an area of 855.07acre (346.0ha) selected for the Night Safari & Day Zoo at Kukrail, Lucknow is in Reserved Forest area.
 - Night Safari: A distinctive feature of the park, the Night Safari allows visitors to observe nocturnal animals in their natural habitats. It spans 493.73 acres and includes 42 enclosures hosting 54 different species.
 - Day Zoo: The Day Zoo covers 199.48 acres and houses 63 enclosures with 115 species, providing an educational and recreational experience for visitors during daylight hours. The zoo is designed to accommodate up to 15,000 visitors daily.
 - Eco-tourism Zone: This 161.86 acre area promotes eco-friendly tourism activities, offering nature trails, bird watching, and other outdoor activities that encourage environmental awareness and appreciation.
 - Rescue Center: Spanning 28.05 acres, the Rescue Center is dedicated to the rescue, rehabilitation, and conservation of endangered and injured animals. It plays a crucial role in the park's conservation efforts.
 - Back of the House Facilities: These facilities include essential support structures such as veterinary hospitals, quarantine areas, and administrative offices, ensuring the smooth operation of the park and the well-being of its inhabitants.
4. Land area and Land use:
 - The entire land of the proposed site falling in Kukrail Reserve Forest is a notified Forest block, notified vide notification No.2132(2)/XIV dated 22-06-1954 and 2132/XIV dated 22-06-1954 Published vide the Gazette of Uttar Pradesh, effective from September 1,1954.
 - According to the EIA Notification of 2006, the project categorized under "Township and Area Development projects" Category B, Item 8(b), where the project covering an area >50 ha. The area of the proposed project (Night Safari and Day Zoo) is 346.0 ha (855.07 Acres) and therefore needs prior environmental clearance from the concerned authorities.
5. Government Order:
 - Shasanadesh (Letter No: 580/81-4-2022-857/2022) Government of Uttar Pradesh dated 24.8.2022. Shuddhi–Patra (Letter No – 775/81-4-2024) of Govt pf Uttar Pradesh in reference to Shasanadesh No: 580/81-4-2022-857/2022 dated 22.7.2024. (Accordingly, 855.07 acres (346.01 ha) of land will be utilized for the establishment of Night safari and day Zoo.)
6. Approval of Master Plan
 - The Wildlife Protection Act, 1972 (Enacted by Parliament of India) has provisions for establishing the Zoo as ex-situ conservation and educational centers for wild animal species. The Section 38(H) of Wildlife Protection Act, 1972 lays down detail provisions

for recognition of Zoos by the Central Zoo Authority (CZA) (Statutory body of the Ministry of Environment, Forest and Climate Change, Government of India).

- The proposal for establishment of the Zoo and Night Safari, Kukrail, Lucknow, Uttar Pradesh was placed before the 111th meeting of the Expert Group on Zoo Designing of the Central Zoo Authority held on 07.05.2024.
- The proposal was deliberated in 110th Meeting of the Technical Committee, CZA held on 14.05.2024. The committee recommended to the CZA for consideration of the compliance to the observations of the CZA submitted by APCCF/Director, Kukrail Night Safari park, Lucknow, Uttar Pradesh.
- Approval of project by CZA was accorded by its letter/Computer no. 192060, dated 15/05/2023 & 10/06/2024 by its Member Secretary.

7. Specific project details:

| S.N. | Particulars | Details | | | | |
|------|----------------------------|--|-----------------------------|--------------------|------|--|
| 1. | Location of project site | Kukrail Forest area of Lucknow District, UP | | | | |
| 2. | Total Plot Area | 855.07 Acres (346 ha) | | | | |
| 3. | Total Built-up area | 74,334.81 sqmt (2.14% of the Total Area) | | | | |
| 4. | Facility to be developed | The establishment of Night Safari and Day Zoo. | | | | |
| 5. | Connectivity | Entry through 125m wide road through woodland street which is connected to Kursi road in west direction of project site. Providing 4m high boundary wall 15m buffer zone is left from all the side of project site | | | | |
| 6. | Population details | Particulars | Day Zoo (Nos) | Night safari (Nos) | | |
| | | No of animals | 1460 | 683 | | |
| | | Particulars | Day Zoo (Nos) | Night safari (Nos) | | |
| | | Residential population of Staff | Residential Population | 713 | 2656 | |
| | | | Non- residential population | 280 | 290 | |
| | Visitor Population | The visitor footfall is expected to be approx. 12.5 Lakhs per annum | | | | |
| 7. | Power Requirement: | | | | | |
| | Power load | Non-residential power load – 2176 kVA Residential block power load – 869 kVA | | | | |
| | Source of power | Uttar Pradesh Power Corporation Limited (UPPCL) | | | | |
| | Power Backup | DG set of 1210kVA capacity (1010 KVA +200 KVA) HSD (low Sulphur variety as per availability) fuel will be used for DG sets. | | | | |
| 8. | Total Water Requirement | 279.0 KLD (Night Safari and Day Zoo) + 230 KLD (Veterinary Hospital) = 509.0 KLD | | | | |
| 9. | Source of Fresh Water | Ground Water | | | | |
| 11. | Waste water treatment | STP- 770KLD and ETP- 240KLD | | | | |
| 12. | Solid waste generation | 7.5 TPD | | | | |
| 13. | Biomedical waste | The biomedical waste generated from veterinary hospital handed over to authorized CBWTF from UPPCB | | | | |
| 14. | Rain water Harvesting Plan | The total roof top available for rain water harvesting 130014.7 cum which will be diverted in to RWH Pits (Nos. - 08). The surface run-off will be moved in to pond within the Zoo. | | | | |
| 15. | Green area | 610.34 (71.30%) | | | | |

8. Detailed area statement:

| S. No | Particulars | Built-up area (sqm) | Percentage (%) |
|--|---------------------------|---------------------|----------------|
| Night Safari | | | |
| A | Non- Residential Building | 33570.09 | |
| B | Residential Building | 10561.52 | |
| C | Service Block | 3200.00 | |
| Built-up area- Night Safari | | 47331.61 | 1.368 |
| Day Zoo | | | |
| A | Non- Residential Building | 19847.77 | |
| B | Residential Building | 6817.83 | |
| C | Camping site | 337.60 | |
| Built-up area- Day Zoo | | 27003.20 | 0.780 |
| Total Built-up area (Night Safari + Day Zoo) | | 74334.81 | 2.148 |

9. Land use details:

| Particulars | Area (Acres) |
|------------------|--------------|
| Night safari | 493.73 |
| Day zoo | 199.48 |
| Eco-tourism Zone | 161.86 |
| Rescue Centre | 28.05 |

10. Environmental Sensitivity:

| S. N | Particulars | Detail |
|------|---|---|
| 1 | Land topography | Topography of proposed project is almost flat. The minimum elevation in the area is 117m and the maximum elevation is 122m. |
| 2 | Climate | Temperature Max Temp: 45.2 °C, Min Temp: 3.8 °C, Avg. Temp: 27 °C Relative Humidity Relative Humidity: 46 – 85% |
| 3 | Sensitivity study of project site | Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value Nil (Within 15 km of study area) |
| | Areas which are important or sensitive for ecological reasons Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests | Water Bodies Rajauli Minor – 300 m (E) Itaunja Distributary – 2.0 Km (NE) Sharda Sahayak Canal – 4.5 Km (E) Gomti River – 9.50 Km (SE) Kukrail Nala – Adjacent to Project. |
| | Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration Inland, coastal, marine or underground waters | Nil (Within 15 km of study area) Nil (Within 15 km of study area) |
| | State, National boundaries | Nil (Within 15 km of study area) |
| | Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas | Kursi Road(MDR77C) – 3.5Km (W) , Outer Ring Road –4.4km (E) Outer Ring Road – 3.5km (N) , Deva Road – 4.30 Km (SE) |

| | | | |
|---|---|-----------------------|---|
| | | | NH27 – 6.0 Km (SE), NH3 – 5.30 Km (SW) NH230 (IIM Road) – 6.5 Km (SW) |
| | | Site Connectivity | Railway stations: Safedabad Railway Station: 10.38km(SE) Charbagh Railway station: 13.70km (SW) Airport: Chaudhary Charan Singh International Airport 22.0Km (SW) |
| | | Defence installations | Nil (Within 15 km of study area) |
| | | Human habitations | Villages: the name of villages observed within radius of 5km Rajauli –1.75 km (NE), Sarsaundi – 2.45 Km (E) Paikaramau – 1.60 Km (N), Rasoolpur Sadat – 500m (E) Saihara – 2.90 Km (NE), Behta – 3. Km (N) Basaha – 1.0 Km (W), Amrai Gaon – 2.2 Km (S) Goila – 2.50 Km (SE), Adhar Kheda – 2.0 Km (W) Naubasta Kala – 3.29 Km (SE) |
| 4 | Manmade land uses (hospitals, schools, places of worship, | Hospital | Avadh Institute of Medical Technology and Hospital Medical Institute Lucknow – (adjacent to site north) M.S. Hospital & Research Centre, Bhakhamau – 1.74 Km (W) Awadh Institute of Safety Management, Bharwamau – 2.10 Km (NW) Mannat Hospital Paikramau – 1.60 Km (NW) ICON Hospital – 5.60 Km (SW) |
| | | Schools | Primary School bhakhamau-2.78 Km (NW) CIS , City International School, Kursi road – 500m (W) Integral University - 1.40km (W) BBD University – 6.30 Km (SE) Maharshi University of Information Technology –7.0 Km (W) |

11. Water calculation details:

| Water requirement (night safari) | | | | | | |
|----------------------------------|---|----------------------|-------------------------------|----------------------|-------------------------------|--|
| S.No. | Particulars | Rate of water demand | Fresh Water requirement (KLD) | Flushing water (KLD) | Total water requirement (KLD) | |
| 1 | Water requirement of animals | @2-30 lpcd | 5.0 | - | 5.0 | |
| 2 | Water requirement of non-residential building | @45lpcd | 66 | 53 | 119 | |
| 3 | Water requirement of residential building | @135lpcd | 26 | 13 | 39 | |
| 4 | Visitors | @15lpcd | 75 | 150 | 225 | |
| | Total | | 172 | 216 | 388 | |
| Water requirement (Day Zoo) | | | | | | |
| S.No. | Particulars | Rate of | Fresh Water | Flushing | Total water | |

| | | water demand | requirement (KLD) | water (KLD) | requirement (KLD) |
|---|--|--------------|-------------------|-------------|-------------------|
| 1 | Water requirement of animals | @2-30 lpcd | 7.0 | - | 7.0 |
| 2 | Water requirements of non-residential building | @45lpcd | 18.0 | 14.0 | 32.0 |
| 3 | Water requirements of residential building | @135lpcd | 25.2 | 12.6 | 37.8 |
| 4 | Visitors (15000 nos) | @15lpcd | 75 | 150 | 225 |
| | Total | | 125.2 | 176.6 | 301.8 |
| | Grand total | | 388+301.8 | | 690.0 |

12. Solid waste details:

| Solid waste generation (Night Safari) | | | |
|---------------------------------------|--|--------------------------|-------------------------------|
| S.N. | Particulars | Rate of waste generation | Solid waste generation Kg/day |
| 1 | Waste generation by animals | @1.0kg per day | 220 |
| 2 | Waste generation from non-residential building | @0.2kg per day | 551 |
| 3 | Waste generation from residential building | @0.5kg per day | 145 |
| 4 | Visitors | @0.2kg per day | 3000 |
| | TOTAL | | 3594 |
| Solid waste generation (Day Zoo) | | | |
| S.N. | Particulars | Rate of waste generation | Solid waste generation Kg/day |
| 1 | Waste generation by animals | @1.0kg per day | 320 |
| 2 | Waste generation from non-residential building | @0.2kg per day | 134 |
| 3 | Waste generation from residential building | @0.5kg per day | 140 |
| 4 | Visitors | @0.2kg per day | 3000 |
| | TOTAL | | 3916 |
| | Grand total | | 7510 |

13. Action plan as per Ministry's O.M. dated 30/09/2020:

| S. N. | Activities | 1st year | 2nd Year | 3rd Year | (Rs. In Lakhs) |
|-------|--|----------|----------|----------|----------------|
| 1 | Installation of Solar street light along the approach road | 5.0 | 5.0 | 5.0 | 15.0 |
| 2 | Avenue Plantation and Plantation in community area | 15.0 | 8.0 | 8.0 | 31.0 |
| 3 | Construction of rain water harvesting pits | 10.0 | 6.0 | 6.0 | 22.0 |
| 4 | Organizing health camps and awareness programs | 4.0 | 2.0 | 2.0 | 8.0 |
| 5 | Conducting the Training programs for construction workers and local youth, equipping them with the skills needed | 4.0 | 4.0 | 4.0 | 12.0 |
| 6 | Capacity building of staff and local youth for O&M of Kukrail Night Safari | 4.0 | 4.0 | 4.0 | 12.0 |
| | Total | 42.0 | 29.0 | 29.0 | 100.0 |

14. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Lucknow.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.



Signature Not Verified

Digitally Signed by: Shri Manish Mittal IFS
Member Secretary, SEIAA

Date: 16/01/2026



कार्यालय प्रभागीय वनाधिकारी, अवध वन प्रभाग, उ०प्र०, लखनऊ।
पत्रांक 3028/35-लखनऊ, दिनांक 27 अक्टूबर, 2025।

सेवा में,

निदेशक,
कृकैल नाइट, साफारी पार्क,
उ०प्र० लखनऊ।

विषय:- मा० एन०जी०टी० में योजित ओ०ए० सं०-1382/2024 आलोक सिंह बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली व अन्य के सम्यन्ध में।

सन्दर्भ:- आपकी पत्र संख्या 69/कु०ना०स० पार्क/2024-25, दिनांक 20-02-2025 एवं इस कार्यालय का पत्रांक-8637/9-1, दिनांक 20.02.2025

महोदय,

इस कार्यालय के उपरोक्त विषयक सन्दर्भित पत्र द्वारा मा० एन०जी०टी० में योजित ओ०ए० सं०-1382/2024 आलोक सिंह बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली व अन्य में मा० अधिकरण द्वारा दिनांक 24.12.2024 को पारित आदेश के क्रम में (D) Facts of the case के प्रस्तर 1, प्रस्तर 2, प्रस्तर 9, प्रस्तर 10 व प्रस्तर 11 की उपलब्ध करायी आख्या आपके निर्देशानुसार यथासंशोधित कर, आख्या संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:-उपरोक्तानुसार।

भवदीय,

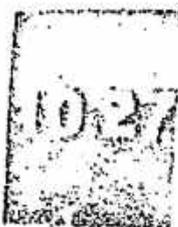


(सितान्शु पाण्डेय)
प्रभागीय वनाधिकारी,
अवध वन प्रभाग,
लखनऊ।

मा0 राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली में योजित ओ0ए0 सं0-1382/2024 आलोक सिंह बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली व अन्य में मा0 अधिकरण द्वारा दिनांक 24.12.2024 को पारित आदेश के क्रम में प्रस्तरवार आख्या-

1. प्रस्तर सं0-1 के प्रति उत्तर के क्रम में अवगत कराना है कि कुकरैल पूर्वी वन क्षेत्र का क्षेत्रफल 1437.02 हे० तथा कुकरैल पश्चिमी वन क्षेत्र का क्षेत्रफल 862.73 हे० अर्थात् कुकरैल वन क्षेत्र का कुल क्षेत्रफल 2299.70 हे० है, जिसका निरन्तर संरक्षण किया जा रहा है। इस वन क्षेत्र में भविष्य में जो कार्य किये जायेंगे, उसमें नियमानुसार वन संरक्षण अधिनियम-1980 के प्राविधानों के अन्तर्गत कार्यवाही की जायेगी। विगत 05 वर्षों में कुकरैल वन क्षेत्र में 226.09 हे० वृक्षारोपण किया गया, जिसमें 518710 पौधों का रोपण किया गया, जिससे कार्बन अवशोषण में वृद्धि होगी। फॉरेस्ट सर्वे ऑफ इण्डिया की वर्ष 2023 की रिपोर्ट (छायाप्रति संलग्न है) के अनुसार जनपद-लखनऊ का वनावरण 15.87 प्रतिशत हो गया है, जिसमें वर्ष 2021 के अनुसार वनावरण में 2.62 वर्ग किमी० की वृद्धि हुई है, जिससे किसी प्रकार की पर्यावरणीय क्षति नहीं होगी। (संलग्नक-1)
2. प्रस्तर सं0-2 के प्रति उत्तर के क्रम में अवगत कराना है कि फॉरेस्ट सर्वे ऑफ इण्डिया की वर्ष 2023 की रिपोर्ट (छायाप्रति संलग्न है) के अनुसार जनपद-लखनऊ का वनावरण 15.87 प्रतिशत हो गया है, जिसमें वर्ष 2021 के अनुसार 2.62 वर्ग किमी० वनावरण की वृद्धि हुई है। कुकरैल वन क्षेत्र में प्रति वर्ष वृहद वृक्षारोपण किया जा रहा है, जिससे वनावरण में वृद्धि हो रही है, जो पारिस्थितिकी संतुलन बनाये रखने में महत्वपूर्ण भूमिका निभाता है, जिससे वायु प्रदूषण व तापमान कम होगा। (संलग्नक-2)
3. प्रस्तर सं0-9 के प्रति उत्तर के क्रम में अवगत कराना है प्रस्तर सं0-1 में स्थिति स्पष्ट की गयी है।
4. प्रस्तर सं0-10 के प्रति उत्तर के क्रम में अवगत कराना है प्रस्तर सं0-1 में स्थिति स्पष्ट की गयी है।
5. प्रस्तर सं0-11 के प्रति उत्तर के क्रम में अवगत कराना है कि कुकरैल वन क्षेत्र 2299.70 हे० में फैला विस्तृत वन क्षेत्र है। इस विस्तृत वन क्षेत्र में वृक्षों की गणना नहीं की गयी है, जिससे वृक्षों की कुल संख्या से अवगत कराना संभव नहीं है। कुकरैल वन क्षेत्र में वर्तमान में किसी भी प्रकार का निर्माण कार्य नहीं किया जा रहा है।
संलग्नक:-उपरोक्तानुसार।


 प्रभागीय वनाधिकारी,
 अवध वन प्रभाग, लखनऊ।



UTTAR PRADESH



Geographical Area
2,40,928 km²

Geographical Coordinates
Latitude 23°52' N to 31°28' N
Longitude 77°30' E to 84°39' E

Population (as per Census 2011)
199.81 million
Urban 44.50 million (22.27 %)
Rural 155.31 million (77.73 %)
Tribal 1.13 million (0.57 %)

Average Population Density
829 per km²

Livestock Population
(as per 19th Livestock Census)
68.71 million

No. of Districts
75

No. of Hill Districts
0

No. of Tribal Districts
1



Table 10.27.1 Land Use Pattern

| Land Use Types | Area (in '000 ha) | Percentage |
|--|-------------------|------------|
| Geographical Area | 24,093 | |
| Reporting area for land utilization | 23,513.81 | 100.00 |
| Forests | 1,772.24 | 7.54 |
| Not available for land cultivation | 3,407.16 | 14.49 |
| Permanent pastures and other grazing lands | 70.15 | 0.30 |
| Land under misc. tree crops and groves | 237.25 | 1.01 |
| Culturable wasteland | 369.07 | 1.57 |
| Fallow land other than current fallows | 595.54 | 2.53 |
| Current fallows | 966.49 | 4.11 |
| Net area sown | 16,095.91 | 68.45 |

Source: Land Use Statistics, Ministry of Agriculture and Farmer's Welfare, GOI, (2021-22).

10.27.1 Forest Cover

Table 10.27.2 Forest Cover of Uttar Pradesh

| (km ²) | | |
|--------------------|-----------|-----------------------------|
| Class | Area | % of Calculated Area by Sol |
| VDF | 2,688.73 | 1.12 |
| MDF | 4,001.41 | 1.66 |
| OF | 8,355.66 | 3.46 |
| Total | 15,045.80 | 6.24 |
| Scrub | 639.51 | 0.27 |

Figure 10.27.1 Forest Cover of Uttar Pradesh

Table 10.27.3 District-wise Forest Cover in Uttar Pradesh

| District | Calculated Area by Sol | 2023 Assessment | | | | % of Calculated Area by Sol | Change w.r.t. 2021 Raster based* | Scrub |
|-----------------------------|------------------------|-------------------|-------------------|-------------|--------|-----------------------------|----------------------------------|-------|
| | | Very Dense Forest | Mod. Dense Forest | Open Forest | Total | | | |
| Agra | 4,027.03 | 0.00 | 67.62 | 207.11 | 274.73 | 6.82 | 12.90 | 63.42 |
| Aligarh | 3,650.25 | 0.00 | 6.77 | 52.86 | 59.63 | 1.63 | -5.19 | 1.08 |
| Ambedkar Nagar | 2,350.00 | 0.00 | 1.29 | 43.19 | 44.48 | 1.89 | 3.39 | 0.51 |
| Amethi | 3,060.00 | 4.57 | 3.12 | 64.80 | 72.49 | 2.37 | 2.21 | 0.01 |
| Amroha/ Jyotiba Phule Nagar | 2,408.56 | 0.00 | 34.64 | 92.14 | 126.78 | 5.26 | 31.44 | 1.94 |
| Auraiya | 2,016.00 | 0.00 | 5.08 | 40.74 | 45.82 | 2.27 | 1.69 | 13.09 |
| Ayodhya/ Faizabad | 2,341.00 | 6.86 | 12.49 | 87.07 | 106.42 | 4.55 | 4.33 | 0.80 |
| Azamgarh | 4,054.00 | 0.00 | 1.09 | 46.10 | 47.19 | 1.16 | -1.56 | 0.00 |
| Baghpat | 1,321.38 | 0.00 | 3.52 | 11.96 | 15.48 | 1.17 | -0.32 | 0.00 |
| Bahraich | 5,237.00 | 223.69 | 149.17 | 158.55 | 531.41 | 10.15 | 1.65 | 4.27 |
| Ballia | 2,981.00 | 0.00 | 0.14 | 20.90 | 21.04 | 0.71 | -3.45 | 0.00 |
| Balrampur | 3,349.00 | 293.49 | 155.24 | 106.92 | 555.65 | 16.59 | 11.04 | 7.58 |
| Banda | 4,408.00 | 0.00 | 50.92 | 50.41 | 101.33 | 2.30 | -2.69 | 2.05 |
| Bara Banki | 4,402.00 | 3.58 | 5.71 | 94.70 | 103.99 | 2.36 | 1.99 | 3.98 |
| Bareilly | 4,120.43 | 0.00 | 6.83 | 32.24 | 39.07 | 0.95 | -5.44 | 0.00 |
| Basti | 2,688.00 | 0.15 | 5.14 | 33.62 | 38.91 | 1.45 | 8.02 | 0.04 |
| Bhadohi/ Sant Ravidas Nagar | 1,015.00 | 0.00 | 0.28 | 4.94 | 5.22 | 0.51 | 0.00 | 0.00 |
| Bijnor | 4,561.15 | 38.65 | 212.03 | 167.31 | 417.99 | 9.16 | 13.53 | 5.49 |
| Budaun | 4,378.05 | 0.00 | 4.75 | 23.15 | 27.90 | 0.64 | -2.81 | 6.36 |
| Bulandshahr | 3,431.04 | 0.00 | 42.61 | 98.92 | 141.53 | 4.12 | 5.71 | 0.13 |
| Chandauli | 2,541.00 | 7.69 | 183.17 | 358.64 | 549.50 | 21.63 | -0.81 | 1.85 |
| Chitrakoot | 3,216.00 | 80.53 | 314.81 | 241.22 | 636.56 | 19.79 | 5.86 | 33.12 |
| Deoria | 2,540.00 | 0.00 | 1.13 | 19.19 | 20.32 | 0.80 | 4.78 | 0.00 |
| Etah | 2,490.43 | 0.00 | 0.35 | 20.47 | 20.82 | 0.84 | -3.15 | 0.08 |
| Etawah | 2,310.58 | 0.00 | 63.20 | 223.59 | 286.79 | 12.41 | 28.84 | 43.97 |
| Farrukhabad | 2,181.07 | 0.00 | 14.05 | 36.44 | 50.49 | 2.31 | 0.71 | 1.63 |
| Fatehpur | 4,169.00 | 0.00 | 19.24 | 37.77 | 57.01 | 1.37 | -0.05 | 2.38 |
| Firozabad | 2,360.82 | 0.00 | 4.44 | 56.53 | 60.97 | 2.58 | 2.12 | 24.10 |

Table 10.27.3 District-wise Forest Cover in Uttar Pradesh

| District | Calculated Area by Sol | 2023 Assessment | | | | % of Calculated Area by Sol | Change w.r.t. 2021 (asterisk based) | Scrub |
|--------------------------|------------------------|-------------------|------------------|-------------|----------|-----------------------------|-------------------------------------|-------|
| | | Very Dense Forest | Mod Dense Forest | Open Forest | Total | | | |
| Gautam Buddha Nagar | 1,441.86 | 0.00 | 4.45 | 18.32 | 22.77 | 1.58 | -0.05 | 0.00 |
| Ghaziabad | 891.61 | 0.00 | 7.90 | 13.12 | 21.02 | 2.36 | 0.03 | 0.00 |
| Ghazipur | 3,377.00 | 0.00 | 0.58 | 23.77 | 24.35 | 0.72 | -3.86 | 0.00 |
| Gonda | 4,003.00 | 64.93 | 9.03 | 52.97 | 126.93 | 3.17 | 1.29 | 0.46 |
| Gorakhpur | 3,321.00 | 27.98 | 21.60 | 24.91 | 74.49 | 2.24 | -2.41 | 0.00 |
| Hamirpur | 4,021.00 | 0.00 | 77.21 | 145.97 | 223.18 | 5.55 | 1.66 | 14.15 |
| Hapur | 1,106.67 | 0.00 | 6.72 | 21.09 | 27.81 | 2.51 | 5.72 | 1.17 |
| Hardoi | 5,985.66 | 0.00 | 15.62 | 129.58 | 145.20 | 2.43 | -1.18 | 9.36 |
| Hathras/ Mahamaya Nagar | 1,840.49 | 0.00 | 0.58 | 21.51 | 22.09 | 1.20 | -4.15 | 0.20 |
| Jalaun | 4,565.00 | 0.00 | 60.66 | 195.83 | 256.49 | 5.62 | 6.41 | 53.03 |
| Jaunpur | 4,038.00 | 0.00 | 10.06 | 53.94 | 64.00 | 1.58 | -6.75 | 0.31 |
| Jhansi | 5,024.00 | 0.00 | 57.11 | 284.21 | 341.32 | 6.79 | 34.79 | 66.79 |
| Kannauj | 2,092.87 | 0.00 | 0.00 | 25.61 | 25.61 | 1.22 | -2.73 | 0.25 |
| Kanpur Dehat | 3,021.00 | 0.00 | 3.05 | 44.01 | 47.06 | 1.56 | -24.70 | 16.18 |
| Kanpur Nagar | 3,155.00 | 0.00 | 8.53 | 61.59 | 70.12 | 2.22 | 25.29 | 3.39 |
| Kasganj/ Kanshiram Nagar | 1,955.28 | 0.00 | 5.37 | 36.60 | 41.97 | 2.15 | -10.11 | 0.11 |
| Kaushambi | 1,779.00 | 0.00 | 4.35 | 29.15 | 33.50 | 1.88 | 1.15 | 0.00 |
| Kheri | 7,680.44 | 805.14 | 157.70 | 271.29 | 1,234.13 | 16.07 | -27.66 | 8.22 |
| Kushinagar | 2,905.00 | 0.07 | 2.97 | 32.13 | 35.17 | 1.21 | -0.93 | 0.00 |
| Lalitpur | 5,039.00 | 0.00 | 127.26 | 449.79 | 577.05 | 11.45 | 0.00 | 33.24 |
| Lucknow | 2,528.00 | 0.00 | 161.18 | 240.08 | 401.26 | 15.87 | 2.62 | 8.09 |
| Mahoba | 3,144.00 | 0.00 | 21.22 | 151.03 | 172.25 | 5.48 | 2.84 | 60.55 |
| Mahrajganj | 2,952.00 | 262.28 | 92.72 | 71.17 | 426.17 | 14.44 | -0.66 | 0.32 |
| Mainpuri | 2,760.04 | 0.00 | 0.19 | 17.23 | 17.42 | 0.63 | 1.47 | 0.00 |
| Mathura | 3,339.64 | 0.00 | 3.90 | 49.44 | 53.34 | 1.60 | -2.15 | 3.11 |
| Mau | 1,713.00 | 0.00 | 0.23 | 11.14 | 11.37 | 0.66 | 0.00 | 0.00 |
| Meerut | 2,500.86 | 0.00 | 34.59 | 56.74 | 91.33 | 3.65 | 5.22 | 0.00 |
| Mirzapur | 4,405.00 | 8.38 | 278.51 | 450.02 | 736.91 | 16.73 | -2.00 | 46.59 |
| Moradabad | 2,009.40 | 0.00 | 3.50 | 14.23 | 17.73 | 0.88 | 0.82 | 0.12 |
| Muzaffarnagar | 2,750.86 | 0.00 | 8.43 | 45.63 | 54.06 | 1.97 | 5.16 | 2.71 |
| Pilibhit | 3,498.90 | 486.20 | 81.75 | 105.89 | 673.84 | 19.26 | -21.61 | 9.92 |
| Pratapgarh | 3,717.00 | 0.00 | 26.94 | 97.29 | 124.23 | 3.34 | 0.56 | 1.63 |
| Prayagraj/ Allahabad | 5,482.00 | 6.28 | 25.01 | 134.94 | 166.23 | 3.03 | 4.94 | 26.67 |
| Raebareli | 3,289.00 | 0.00 | 2.72 | 87.10 | 89.82 | 2.73 | 3.80 | 3.65 |
| Rampur | 2,366.58 | 3.89 | 24.61 | 40.49 | 68.99 | 2.92 | -3.83 | 0.00 |
| Saharanpur | 3,688.96 | 0.00 | 182.13 | 342.87 | 525.00 | 14.23 | 9.07 | 0.81 |
| Sambhal | 2,497.95 | 0.00 | 0.74 | 11.73 | 12.47 | 0.50 | 2.79 | 0.00 |
| Sant Kabir Nagar | 1,646.00 | 0.00 | 1.16 | 12.97 | 14.13 | 0.86 | 0.00 | 1.17 |
| Shahjahanpur | 4,575.24 | 26.15 | 5.47 | 28.77 | 60.39 | 1.32 | 2.25 | 0.79 |
| Shamli | 1,257.46 | 0.00 | 3.96 | 20.43 | 24.39 | 1.94 | 1.54 | 1.21 |
| Shravasti | 1,640.00 | 197.72 | 99.29 | 46.56 | 343.57 | 20.95 | 2.29 | 0.27 |

ITEM NO.18

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IN RE: TAJ TRAPEZIUM ZONE

(1) REPORT NO. 25/2023 SUBMITTED BY CENTRAL EMPOWERED COMMITTEE

(2) IA NOS. 159077 AND 159081/2023 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O LATA GUPTA)

(3) IA NOS. 143549 AND 143550/2023 (APPLNS. FOR PERMISSION AND DIRECTIONS ON B/O SAJAL BANSAL)

(4) IA NOS. 108684 AND 108685/2023 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. ON BEHALF OF GOVT. OF U.P.)

(5) IA NOS. 72857, 43637 AND 43647/2023 (APPLNS. FOR IMPLEADMENT, DIRECTIONS AND CONDONATION OF DELAY ON BEHALF OF BACHCHOO SINGH)

(6) IA NO. 107841/2023 (APPLN. FOR PERMISSION ON BEHALF OF GOVT. OF U.P.) "ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED.

IA NO.256851/2023-TO BRING ON RECORD RESPONSE/OBJECTIONS TO THE CEC REPORT NO.35/2023

IA No.54891/2022-I.A. FOR PERMISSION ON BEHALF OF THE APPLICANT IOCL WITH AFFIDAVIT

IA No.160205/2023-I.A. FOR DIRECTION

"ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.PETITIONER-IN-PERSON MR. A.D.N. RAO, SR. ADVOCATE (A.C.)MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. SUDEEP KUMAR, MR. ABHIJIT BANERJEE, MR. GUNTUR PRAMOD KUMAR MR. SAKSHAM MAHESHWARI MS. SAROJ TRIPATHI, ADVOCATES)

WITH

C.A. No. 782/2020 (XVII)

(IA No.16940/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.16941/2020-STAY APPLICATION and IA No.16939/2020-EXEMPTION FROM FILING O.T.[TO BE TAKEN UP ALONGWITH W.P.(C)NO. 13381/1984]

Signature Not Verified
Digital Signature of
ASHA JAIN
Date: 2024.11.19
16:00:51
Reason: []

IA No. 16940/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 16939/2020 - EXEMPTION FROM FILING O.T.
IA No. 16941/2020 - STAY APPLICATION

Date : 12-12-2023 These applications/matter were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

Mr. A.D.N. Rao, Sr. Advocate (A.C.)

For parties:-

Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. S.S. Rebello, Adv.
Ms. Kannu Agarwal, Adv.
Ms. Archana Pathak Dave, Adv.
Ms. Suhashini Sen, Adv.
Mr. Satvik Mishra, Adv.

Ms. Garima Prasad, AAG, UP, Sr. Adv.
Mr. Sudeep Kumar, AOR

Mr. P. K. Manohar, AOR
Mr. P. Parmeswaran, AOR
Mr. P. Narasimhan, AOR
M/S. Manoj Swarup And Co., AOR

M/S. Gsl Chambers, AOR
Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Ms. Mridula Ray Bharadwaj, AOR
Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Mr. Taney Hari Har Lal, Adv.
Mr. D.M.sharma, Adv.

Mr. Badri Prasad Singh, AOR
Mr. M. R. Shamshad, AOR
M/S. Lawyer S Knit & Co, AOR

Mr. Lakshmi Raman Singh, AOR
Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Tamim Qadri, Adv.
Mr. Saeed Qadri, Adv.
Mr. Shraveen Kumar Verma, Adv.
Mr. Saahil Gupta, Adv.

Mr. Kishan Chand Jain, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

Mr. Abhimanyu Mahajan, Adv.
Mr. Mayank Joshi, Adv.
Mr. E. C. Agrawala, AOR

Mr. Anurag Kishore, AOR

Mr. Ajit Sharma, AOR
Mr. Nikhil Goel, AOR
Mrs. Rachana Joshi Issar, AOR

Mr. Vijay Panjwani, AOR

Mr. Sudeep Kumar, AOR

Mr. Abhijit Banerjee, AOR

Mr. Guntur Pramod Kumar, AOR

Mr. Saksham Maheshwari, AOR

Ms. Saroj Tripathi, AOR

Mr. V.K. Singh, Sr. Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. S.K. Rajora, Adv.
Mr. Virendra Mohan, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Amit Kumar Chawla, Adv.
Ms. Ritika Raj, Adv.
Mr. Komal, Adv.
Ms. Suresh Kumari, Adv.
Ms. Sawati Khanna, Adv.
Dr. (Mrs.) Vipin Gupta, AOR

Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

Mrs. Suchitra Atul Chitale, AOR

Mr. Sudhir Kulshreshtha, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.

Ms. Prerna Singh, Adv.

Mr. Guntur Pramod Kumar, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Yatinder Chaudhary, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mrs. Rachna Gupta, AOR

Mr. ANS Nadkarni, Sr. Adv.
Mr. Ravi Prakash Mehrotra, Sr. Adv.
Ms. Ruchira Gupta, Sr. Adv.
Mr. Salvador Santosh Rebello, AOR
Ms. Pooja Tripathi, Adv.

Mr. Atmaram N.S. Nadkarni, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Mr. Salvador Santosh Rebello, AOR
Ms. Pooja Tripathi, Adv.
Ms. Harshita Sharma, Adv.
Ms. Swati Jain, Adv.
Mr. Tejaswin Suri, Adv.
Ms. Deepti Arya, Adv.
Mr. Ankit Kumar, Adv.
Ms. Arzu Paul, Adv.
Ms. Manisha Gupta, Adv.

Mr. Abhinav Shrivastava, AOR
Mr. Shivang Rawat, Adv.

Mr. N. L. Ganapathi, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Anurag Kishore, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. Nischal Kumar Neeraj, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. S.S. Rebello, Adv.
Ms. Kannu Agarwal, Adv.
Ms. Archana Pathak Dave, Adv.
Ms. Suhashini Sen, Adv.
Mr. Satvik Mishra, Adv.
Ms. Shagun Thakur, Adv.
Ms. Ameyavikrama Thanvi, Adv.

Mr. Jogy Scaria, AOR

Mrs. Aishwarya Bhati, A.S.G.
Mr. R. Bala, Sr. Adv.
Mrs. Ruchi Kohli, Adv.
Mr. T.S. Sabarish, Adv.
Mr. Shivika Mehra, Adv.
Mr. Sarthak Karol, Adv.
Mr. Amrish Kumar, AOR

Mr. Saurabh Mishra, AOR
Mr. Rakesh Chander, Adv.
Mr. Abhishek Pandey, Adv.
Mr. Shrimay Mishra, Adv.
Ms. Priya Kaushik, Adv.

Mr. Ashutosh Dubey, AOR
Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Amit P Shahi, Adv.
Mr. Gaurav Yadav, Adv.
Mr. Amit Kumar, Adv.
Mr. Manish Dhingra, Adv.

Mr. Ankur Prakash, AOR

Mr. Vishal Arun Mishra, AOR
Mr. Gaurav Goel, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Yatinder Chaudhary, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.

Mr. Gaurav Goel, AOR

Mr. Gaurav Agrawal, AOR

Mr. Saksham Maheshwari, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Sanjeev Kumar Choudhary, Adv.
Mr. Vijay Kumar, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

Mr. Shantanu Krishna, AOR

Mr. Abhijit Banerjee, AOR

Mr. Abhinav Agrawal, AOR

Ms. Saroj Tripathi, AOR

Ms. Mayuri Raghuvanshi, AOR

Ms. Akanksha Rathore, Adv.

Mr. Shekhar Chandra, Adv.

Mr. Syed Abdul Haseeb, AOR

Mr. Rakesh Mudgal, AAG

Mr. Dinesh Mudgal, Adv.

Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following

O R D E R

IA NOS.108684/2023, 108685/2023, 72857, 43637/2023
AND 43647/2023

Applications for exemption from filing official translation is allowed.

Delay condoned.

Application for impleadment is allowed only for the purpose of this application.

Learned Amicus points out that in terms of the Notification dated 8th December, 2023, the CEC has been re-constituted and the report of the CEC would be required.

Let the matter(s) be referred to the CEC.

Report be submitted within four weeks.

List on 30.01.2024.

Report No.25

Report No.25 of 2023 has been received from the CEC giving its no objection, subject to the terms and conditions specified in para 9.

Learned counsel for the applicant states that the terms and conditions are acceptable.

In view thereof, the application/CEC report is allowed on the terms and conditions as set out by the CEC.

Report No.31 IN IA No.107841/2023

A recommendation has been made by the CEC favourably for granting permission to the applicant to undertake eco-restoration in the proposed 37 selected areas and for removal of *vilayati kikar* and its replacement with native species over an area of 490 hectares falling in District Mathura, Uttar Pradesh subject to the conditions provided therein. The conditions are acceptable to the State Government.

We may note that the species of which the eco-restoration work will proceed have been specified in para 16 of the report.

In view thereof, the application is allowed on terms and conditions as specified by the CEC.

Report No.35 IN IA Nos.159077, 159081, 159082/2023 and 143549, 143550

The applicant Ms. Lata Gupta has filed the applications for permission for felling/cutting of 12 trees for the new Hindustan Petroleum Corporation

Ltd. (HPCL) retail outlet.

We may note that there were applications/objections on behalf of Mr. Sajal Bansal seeking action for illegal removal of trees.

The report by the CEC has permitted felling subject to certain terms and conditions which are acceptable to the applicant who seeks felling of the trees.

Learned Amicus has also scrutinized the report and submits that the objections are really part of a mutual dispute which has been going on between some private members and does not sub-serve the very objective of being a whistle blower.

On hearing learned counsel, it does appear that the so-called whistle blower really is whistling in the dark!

The application of Ms. Lata Gupta/HPCL is allowed subject to the terms and conditions of the CEC and objections are dismissed.

IA NO.256851/2023-T0 BRING ON RECORD
RESPONSE/OBJECTIONS TO THE CEC REPORT NO.35/2023

The application is dismissed.

IA No.54891/2022-I.A. FOR PERMISSION ON BEHALF OF THE
APPLICANT IOCL WITH AFFIDAVIT

Taken on Board.

List on 30.01.2024.

Prayer clause may be corrected as prayed for.

IA No.160205/2023-I.A. FOR DIRECTION

Taken on Board.

List on 30.01.2024.

18.1C.A. No. 782/2020

On 01.08.2023 an order was passed wherein we had required the opinion of the Ministry of Environment, Forest and Climate Change (MoEF) also before us.

Learned ASG has entered appearance and it is her say that it is not the Central authority but the SEIAA which would have to take a decision.

We would like to have an affidavit explaining the position, in view of the submissions made by learned counsel for the applicant.

On the request of the applicant the Ministry of Environment and Forest is impleaded as a party.

List on 06.02.2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

IN THE SUPREME COURT OF INDIA

I. A. NO. _____ OF 2025

IN
WRIT PETITION (CIVIL) NO. 1164 OF 2023

IN THE MATTER OF:

ASHOK KUMAR SHARMA & OTHERS
...PETITIONERS

VERSUS

UNION OF INDIA & ANOTHER
...RESPONDENTS

AND IN THE MATTER OF:

THE STATE OF UTTAR PRADESH
...APPLICANT

**AN APPLICATION ON BEHALF OF THE APPLICANT FOR
IMPLEADMENT.**

WITH

I.A. NO. _____ 2025

**(AN APPLICATION FOR PERMISSION TO ESTABLISH
KUKRAIL NIGHT SAFARI AND ZOO IN THE KUKRAIL
FOREST AREA, LUCKNOW)**

AND

I.A. NO. _____ OF 2025

**(AN APPLICATION FOR EXEMPTION FROM FILLING
OFFICIAL TRANSLATION OF ANNEXURES)**

PAPER BOOK

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ADVOCATE FOR APPLICANT: SUDEEP KUMAR

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|-----|--|----------------|
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Filed by:


[SUDEEP KUMAR]

AOR FOR THE APPLICANT

FILED ON:08.04.2025

AOR CODE:2779

IN THE SUPREME COURT OF INDIA

I. A. NO. 88433 OF 2025

IN

WRIT PETITION (CIVIL) NO. 1164 OF 2023

MEMO OF PARTIESIN THE MATTER OF:

| Parties to the Petition | | In this Court |
|--------------------------------|---|----------------------------|
| 1. | ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD.) | Petitioner No.1 |
| 2. | SHRI UMA SHANKER SINGH INDIAN FOREST SERVICE (RETD) | Petitioner No.2 |
| 3. | SHRI PRASHANT KUMAR JHA INDIAN FOREST SERVICE (RETD) | Petitioner No.3 |
| 4. | SHRI BISWAJIT MAJUMDAR INDIAN FOREST SERVICE (RETD) | Petitioner No.4 |
| 5. | SHRI ARVIND KUMAR JHA | Petitioner No.5 |
| 6. | DR. M K RANJITSINH INDIAN ADMINISTRATIVE SERVICE (RETD) | Petitioner No.6 |
| 7. | MS PRAKRITI SRIVASTAVA INDIAN FOREST SERVICE (RETD) | Petitioner No.7 |

- | | |
|--|-----------------------------|
| ADMINISTRATIVE SERVICE (RETD) | No.8 |
| 9. SHRI AMITABH PANDE INDIAN ADMINISTRATIVE SERVICE (RETD) | Petitioner No.9 |
| 10. SHRI ASHOK KUMAR SHARMA INDIAN FOREIGN SERVICE (RETD), | Petitioner No.10 |
| 11. MS PRERNA SINGH BINDRA | Petitioner No.11 |
| 12. SHRI DEB MUKHERJEE | Petitioner No.12 |
| 13. SHRI DEBADITYO SINHA | Petitioner No.13 |
| VERSUS | |
| 1. UNION OF INDIA | Respondent No.1 |
| 2. MINISTRY OF LAW AND JUSTICE | Respondent No.2 |

AND IN THE MATTER OF:

**THE STATE OF UTTAR ...APPLICANT
PRADESH**

Through Its Principal Secretary,
Department of Environment, Forest
and Climate Change,
Aranya Vikas Bhawan, 21/475 Indira Nagar, Lucknow, Uttar
Pradesh-226016

**AN APPLICATION ON BEHALF OF THE APPLICANT FOR
IMPLEADMENT**

TO,

**HON'BLE THE CHIEF JUSTICE OF INDIA AND HIS
COMPANION HO'BLE JUDGES OF THE SUPREME
COURT OF INDIA**

THE HUMBLE APPLICATION ON BEHALF OF THE
APPLICANT ABOVE NAMED:

MOST RESPECTFULLY SHOWETH:

1. That the above-mentioned Writ Petition Civil NO. 1164 OF 2023 is pending before this Hon'ble Court for its kind consideration.
2. That vide order dated 19.02.2024 passed in the present Writ Petition (Civil) No. 1164 of 2023, the Hon'ble Apex Court has given an interim order/direction regarding the establishment of Zoos and Safaris, by restricting final approvals, without prior permission from this Hon'ble Court.
3. That the Applicant, the State of Uttar Pradesh, most humbly submits this Interlocutory Application seeking permission and necessary directions with regard to the establishment of the Kukrail Night Safari and Zoological Park, Lucknow, in compliance of the aforesaid order dated 19.02.2024.

4. That vide Government Order dated 24.08.2022, the Government of Uttar Pradesh has decided to shift the existing Nawab Wajid Ali Shah Zoological Park, Lucknow, and establish a Night Safari in the Kukrail Forest Area, prior approval for the same was granted by the Central Zoo Authority on 15.05.2023.
5. That the Applicant needs permission of this Hon'ble Court to establish the **Kukrail Night Safari and Zoo** in the Kukrail Forest Area, Lucknow. Therefore, it is humbly submitted that it would be just and proper to implead the present Applicant in the present Writ Petition.

PRAYER

In the premises as mentioned herein-above, the Applicant most respectfully and humbly prays that this Hon'ble Court may be pleased to:

- i- Allow the Applicant to be impleaded as party Respondent in Writ Petition (C) No. 1164 of 2023; and
/or

- ii- Pass such other or further order or orders or such directions as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and to meet the ends of Justice.

AND FOR THIS ACT OF KINDNESS THE HUMBLE APPLICANT AS IN DUTY BOUND SHALL EVERY PRAY.

PLACE: NEW DELHI

DATE: 08.04.2025

Drawn and Filed by:


SUDEEP KUMAR

[ADVOCATE FOR APPLICANT]

IN THE SUPREME COURT OF INDIA
(CIVIL APPELLATE JURISDICTION)

I.A. NO. _____ OF 2025

IN

WRIT PETITION [CIVIL] NO.1164 OF 2023

IN THE MATTER OF:-

ASHOK KUMAR SHARMA & OTHERS

...PETITIONERS

VERSUS

UNION OF INDIA & ANOTHER

...RESPONDENTS

AND IN THE MATTER OF:

THE STATE OF UTTAR PRADESH

...APPLICANT

AFFIDAVIT

I, Ram Kumar, S/o- Shri Babu Ram Verma, aged About 54 Years, Presently Posted as Director, Kukrail Night Safari Park, Lucknow Uttar Pradesh, Presently at New Delhi, do hereby solemnly affirm as under:

1. That I am duly authorized officer on behalf of the Applicant (State of U.P.) in the I.A.(s)/ Impleadment and as such I am conversant with the facts of the above matter and I am competent to swear this Affidavit.





2. That the accompanying I.A.(s) have been drawn by my Advocate under my instructions. I have read and understood the contents of the above and I say that the same are true and correct to my knowledge and belief and I believe the same to be true.

3. That the annexures accompanying the statement of dates and facts are true and correct copies of their respective originals.

IDENTIFIED *Self*

[Signature]
DEPONENT

VERIFICATION:-

I above named deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my knowledge and belief as borne out from the official records. Nothing material has been concealed therefrom.

Verified at Delhi on this _____ day of April, 2025



33
04 APR 2025

[Signature]
DEPONENT

04 APR 2025
ATTESTED
[Signature]
NOTARY PUBLIC

IN THE SUPREME COURT OF INDIA

I. A. NO. 89434 OF 2025

**IN
WRIT PETITION (CIVIL) NO. 1164 OF 2023**

IN THE MATTER OF:

ASHOK KUMAR SHARMA & OTHERS

...PETITIONERS

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

AND IN THE MATTER OF:

THE STATE OF UTTAR PRADESH

...APPLICANT

**AN APPLICATION FOR GRANT OF PERMISSION FOR
ESTABLISHING KUKRAIL NIGHT SAFARI AND ZOO IN
THE KUKRAIL FOREST AREA, LUCKNOW).**

TO,

**THE HON'BLE CHIEF JUSTICE OF INDIA AND HIS
COMPANION JUSTICES OF THE HON'BLE SUPREME
COURT OF INDIA**

**THE HUMBLE APPLICATION ON BEHALF OF THE
APPLICANT ABOVE NAMED:**

MOST RESPECTFULLY SHOWETH:

1. The present Writ Petition (Civil) No. 1164 of 2023 is pending for adjudication before this Hon'ble Court, wherein the Hon'ble Court was pleased to pass an interim order dated 19.02.2024 regarding the establishment of Zoos and Safaris, restricting final approvals without prior permission from this Hon'ble Court. The Hon'ble Court vide aforesaid order dated 19.02.2024 passed in Writ Petition Civil No. 1164/2023 was pleased to pass the following order regarding the establishment of Zoos and Safaris,

“...25. Our attention is drawn to the fact that a co-ordinate Bench of this Court presided over by Hon'ble Mr Justice B.R. Gavai has reserved orders on the subject. Specifically, with reference to clause (6) above, we issue an interim order to the effect that any proposal for the establishment of zoos and safaris referred to in the Wild Life Protection Act 1972, enacted by the Government or any authority in forest areas other than protected areas, shall not be finally

approved by the States/Union Territories, save and except with the prior permission of this Court. Where any such proposal is sought to be implemented, this Court shall be moved by the Union Government or, as the case may be, the competent authority for the prior approval of this Court. This part of the interim direction will hold the field only till the final judgment of the co-ordinate Bench. Necessarily therefore the judgment of the co-ordinate Bench shall govern the arena, once it is pronounced.....”

A true copy of order dated 19.02.2024 passed the Hon'ble Apex Court in Writ Petition (Civil)-No-2023 'Ashok Kumar Sharma Vs. Union of India & Another' is annexed herewith and marked as **ANNEXURE NO. A-1,PAGE NO.41-58.**

2. It is most humbly submitted that the Applicant, the State of Uttar Pradesh through this Interlocutory Application is seeking permission and necessary directions with regard to the establishment of the Night Safari and Zoological Park, in Kukrail forest area, Lucknow, in view of the aforementioned order dated 19.02.2024.

3. That vide Government Order dated 24.08.2022, the Government of Uttar Pradesh decided to shift the existing Nawab Wajid Ali Shah Zoological Park, Lucknow, and establish a Night Safari in the Kukrail Forest Area. Prior approval for the same was granted by the Central Zoo Authority on 15.05.2023.

4. That as per the National Zoo Policy, 1998, the relevant extracts are as follows: ***“...1.4 Today when Wildlife habitats are under severe pressure and a large number of species of wild fauna have become endangered, the zoos have not only to sustain their own populations but also augment the depleting populations of endangered species in the wild. This new role has been acknowledged by the global conservation community and Article 9 of the Convention on Biological Diversity.***

1.5 As zoos are visited by a large number of visitors, zoos are a potent tool for educating people about the close linkage between protections of natural areas and

maintaining the life supporting processes of nature. Well planned and appropriately designed zoos can sensitize visitors to the dangers of a hostile or indifferent attitude towards nature.....”

5. That Nawab Wajid Ali Shah Zoological Park, Lucknow at the present site, though centrally located and easily accessible to the visiting public, but its proximity to the populated areas in the city and a very busy highway is no longer conducive for animal conservation and breeding. Moreover, the zoo in the present site does not have a scope for further expansion needed for modernization of enclosures and construction of new enclosures to host more animals. The footfall in the present zoo has been continuously increasing which is posing a threat for spreading of zoonotic diseases among the visitors. The unavailability of space limits modernization of enclosures and visitor areas.
6. That as per the provisions of the **“Guidelines for the operations of the Night Safari in recognized Indian Zoos 2025”**, Zoos have undergone a remarkable transformation

over the past decades, evolving from traditional animal display facilities to modern conservation centres that prioritize animal welfare, education, and sustainability. This evolution has been driven by innovative design and immersive experiences that enhance visitor engagement and promote empathy and respect for wildlife. One such innovation is the display of animals after sunset, offering zoo visitors a unique opportunity to observe cathemeral, nocturnal and crepuscular species (henceforth referred to as nondiurnal species) in specialized settings. These specialized experiences go beyond simple entertainment, contributing to conservation education, ecological awareness, and sustainable tourism by fostering a deeper understanding of the complexities of animal behaviors and their ecological roles. Thus, Night safaris represent a highly specialized category of zoological operations, requiring meticulous planning and management to address the unique needs of non-diurnal species. These operations are inherently sensitive, demanding a deep understanding of species-specific behaviors, ecological rhythms, and welfare

requirements. Therefore, introducing night time operations necessitates a heightened level of care, from designing enclosures and lighting systems to managing staff shifts and visitor interactions. Every aspect must be thoughtfully considered ensuring minimal disruption to the animals natural behaviors and to create an enriching, ethical experience for visitors. Visitor circulation plays a crucial role in the success of night time zoo operations. Thoughtfully designed pathways, guided tours, and immersive storytelling can create meaningful and educational experiences for visitors while ensuring minimal disturbance to animals. At the same time, these facilities must prioritize animal welfare, avoiding practices that coerce or manipulate natural behaviors, such as using food to enforce activity or concealing natural life stages. India's rich biodiversity, encompassing diverse terrestrial and island ecosystems, provides a compelling backdrop for such initiatives. Night time operations in zoos also present an opportunity to align with green zoo concepts by adopting sustainable practices in design, resource management, and economic planning.

Further, such facilities should emphasize energy efficiency, water conservation, waste reduction, and integrate renewable energy sources to minimize environmental footprints.

7. That, in order to fulfil the policy provision of creating potent tool for educating people about the close linkage between protection of natural areas and maintaining the life supportive processes of nature, sensitize visitors to the dangers of hostile or indifferent attitude towards nature related to the cathemeral, nocturnal and crepuscular species, the Government of Uttar Pradesh decided to establish a Night safari along with Zoo in Kukrail forest area. The proposed Night safari park is to be proposed to be established with following objectives -
 - i) To promote the conservation of non-diurnal species by providing environments that replicate their natural habitats, thereby enhancing public understanding of their ecological importance.
 - ii) To ensure that the display of animals in Night safari upholds the highest standards of animal welfare, including

the preservation of natural circadian rhythms and the provision of undisturbed & stress-free housing for animals.

iii) To create an immersive and meaningful visitor experience while ensuring accessibility and inclusiveness, which fosters awareness, empathy, and conservation-minded attitudes.

8. That the Kukrail Forest area has been established and developed through plantations (till 2009) by the Forest Department. The total area of the whole Kukrail Forest is 2027.4 Hectares and it is notified as 'reserve forest' under Section 20 of Indian Forest Act, 1927. The Kukrail Forest is surrounded by human habitations and is very prone to encroachments. In the years of 2014-17, several encroachments were evicted and boundary wall in most of encroachment prone areas was constructed for protection. The proposed zoological park and Night safari will be established only in an area of 855.07 Acres which is only a small part of the said Kukrail forest.

9. That the areas for establishment of Zoo and Night Safari need to be in the vicinity of the city, so that it is accessible to the visitors. The area for the Night safari fundamentally needs clusters of trees to offer concealment for habitat lighting. The site selection of the proposed Zoo and Night safari was done keeping in mind the accessibility and availability of cluster of trees. The acquisition of area in vicinity of city for the Zoo and Night safari was not possible due to unavailability of such a land which is accessible and has cluster of trees. The area selection in Kukrail forest was done in such a way that it is accessible, has cluster of trees with less biological significance and prone to encroachments. The establishment of Zoo and Night safari in the proposed site will also involve biological reclamation of the site.
10. The proposed site is nearly 16 km away from the Heritage zone of the Lucknow city and is well connected by the road with a good service of city buses and other passenger transport modes. It is well connected with railway stations

and the Lucknow airport. The site is surrounded by the forest and on one side human habitation exists where the space for creating green buffer is available. The soil is alkaline and is of poor quality which has mostly '*Prosopis Juliflora* (vilayati babool)' shrubs and few tall trees suitable for concealment of light. A true translated copy of the detail summary of survey done for species abundance is annexed herewith and marked as **ANNEXURE NO-A-2, PAGE NO.59-61.**

11. The proposed Zoo and Night Safari in the Kukrail Forest will also involve cutting/translocation of minimum number of trees that are obstructing construction of enclosures, visitor facilities, widening of approach road and relocation of transmission line passing through the proposed site. It is most humbly submitted that 71% of the area of the Zoo and Night Safari is proposed to be kept green. Asincere effort will be made to minimize tree felling. However, the tree felling/translocation will only be undertaken in exceptional circumstances only. Priority will be given to preserving the

natural habitat ensuring that the ecological integrity is maintained and overall impact on the environment is kept at minimum. It is pertinent to mention that The trees of species other than the '*Prosopis juliflora*' will be either translocated in the project area itself or in the nearby Kukrail Reserve Forest.

12. That 855.07 acres of area is selected for the establishment of Night safari and Zoo has poor site quality and has pre dominance of '*Prosopis juliflora* (vilayati babool)' which is an exotic species and has been planted over the years as a precursor to the native species which can only be planted once the soil PH improves a bit. As far as possible '*Prosopis juliflora*' will be replaced by native species for Eco restoration of the area on the same pattern as has been allowed by the Hon'ble Supreme Court vide order dated 12.12.2023 in I.A. No. 10784 of 2023 in Writ Petition (Civil)-No-13381/1984 '*M.C. Mehta vs Union of India & Others*' with respect to Taj Trapezium area. A true copy of order dated 12.12.2023 passed the Hon'ble Apex Court in

I.A. No. 10784 of 2023 in Writ Petition (Civil)-No-13381/1984 'M.C. Mehta vs Union of India & Others' is annexed herewith and marked as **ANNEXURE NO. A-3,PAGE NO.62-70.**

13. The proposed project is an isolated area which has been raised through the plantation only. It does not fall in the vicinity of any protected area and it does not serve as any wildlife corridor either.

14. The Government of Uttar Pradesh has been obtaining all necessary permissions for establishment of Zoo and Night Safari in Kukrail forest area. The chronological details are as follows-
 - i- That on 07.06.2022, a presentation on the concept note for the establishment of Kukrail Night Safari in the Kukrail Forest Area, Lucknow, was made before the Hon'ble Chief Minister of Uttar Pradesh. Subsequently, as per Order No. 828/ACS/CM/2022, dated June 9, 2022, issued by the Office of the Hon'ble Chief Minister, Uttar Pradesh, a decision was

taken to establish a Zoo and Night safari. A true translated copy of the presentation of the concept note for the establishment of Kukrail Night Safari is annexed herewith and marked as **ANNEXURE NO-A-4, PAGE NO.71-72.**

ii- That the Hon'ble Council of Ministers in meeting approved the proposal to establish a Zoo in an area about Safari in an area of 350 acres and Zoo in an area of 150 acres without disturbing the dense forests of the Kukrail forest area of Lucknow. In pursuance of the same, by Government Order No. 580/81-4-2022-857/2022 dated 24.08.2022, it was decided to establish Kukrail Night Safari in Kukrail forest area located in Lucknow district. In the aforesaid Government Order No. 580/81-4-2022, the important points are as follows: -

a)- Establishment of zoo in 150 acres and Night safari in 350 acres of area without disturbing the dense forests from 2027.4-hectare area of Kukrail forest area in Lucknow.

- b)- Lucknow based Nawab Wajid Ali Shah Zoological Park, which is spread over 26 hectares, to be shifted to proposed Night safari with approved post and working personnels.

- c)- To use as much open areas as possible while setting up the zoo and Night safari without affecting the existing flora and fauna as much as possible.

- d)- To obtain all necessary permissions and no objection certificates for setting up the zoo and Night safari.

- e)- Establishment of four-lane roads wherever the entire forest area is connected to the outer area.

- f)- Quick determination of the process for setting up a zoo park and Night safari by holding a meeting at the Chief Secretary level.

g-) Consideration of the possibility of channelizing the Kukrail river and developing it as attractive a river front as possible.

h-)- Providing world class facilities for visitors in zoo and Night safari.

i-) All the proceedings/permissions mentioned in the rules and guidelines of Central Zoo Authority, New Delhi to be adhered to for preparation of master plan, master layout plan, selection of implementing agency etc., in relation to establishment of Kukrail Night Safari.

j-)- Decision to create four posts of Deputy Director level (ex-cadre) and two posts of Administrative Officer (ex-cadre).

k-)- Decision to form an 'Empowered committee' and 'Working committee' to resolve important issues.

l-)- The post of Director of Night Safari will be of the level of Additional Principal Chief Conservator of Forests. Apart

from the above, approval of Hon'ble Chief Minister will be desirable for taking other decisions/amendments regarding the project in question. A true translated copy of the Government Order No. 580/81-4-2022 is annexed herewith and marked as **ANNEXURE NO. A-5, PAGE NO.73-78.**

iii)- That by Government Order No. 608/81-4-2022 dated 31.08.2022, an 'Empowered Committee' was constituted under the Chairmanship of the Chief Secretary and a 'Working Committee' was constituted under the Chairmanship of Additional Chief Secretary/Principal Secretary, Environment, Forest and Climate Change Department to resolve the important issues of the Night safari. A true translated copy of the Government Order No. 608/81-4-2022 dated 31.08.2022 is annexed herewith and marked as **ANNEXURE NO. A-6, PAGE NO.79-82.**

v)- That on 01.11.2023, an application was made to the Central Zoo Authority, New Delhi for obtaining a prior permission to establish a Night safari and zoo.

vi)- That on 15.05.2023, prior approval was granted by the Central Zoo Authority under Section 38-H (IA) of the Wildlife Protection Act (1972) for establishment of Lucknow Zoo and Night Safari, Kukrail, Uttar Pradesh. A true typed copy of the approval granted by the Central Zoo Authority dated 15.05.2023 is annexed herewith and marked as **ANNEXURE NO. A-7, PAGE NO.83-87.**

vii)- That the Government of Uttar Pradesh has decided to get the work of setting up the Night safari and zoo done on EPC mode and on dated 22.12.2023, *Egis India Consultant Engineer Pvt. Ltd., Bernard Harrison & Friends Pvt. Ltd. and Arc N Design* were selected as consultants for the establishment of Night safari and Day Zoo. A true typed copy of the decision of the Government of U.P. dated 22.12.2023 is annexed herewith and marked as **ANNEXURE NO. A-8, PAGE NO.88-90.**

viii)- That on 10.06.2024 the permission for setting up of Zoo and Night Safari was granted by Central Zoo Authority. A true typed copy of the permission granted by the Central Zoo Authority is annexed herewith and marked as **ANNEXURE NO.A-9, PAGE NO.91-94.**

ix)- That on 22.07.2024 vide Letter No. 775/81-4-2024, the State Government revised the proposed Kukrail Night Safari Park and Zoo project area from 500 acres to 855.07 acres. A true translated copy of the Letter No. 775/81-4-2024 is annexed herewith and marked as **ANNEXURE NO. A-10, PAGE NO.95-96.**

x)- That on 20.09.2024, the Central Zoo Authority, New Delhi granted approval for Nights Safari and Zoo's 'DPR'. A true typed copy of the approval by the Central Zoo Authority is annexed herewith and marked as **ANNEXURE NO. A-11, PAGE NO.97-99.**

xi)- That on 19.11.2024, the detailed 'DPR' of the proposed Kukrail Night Safari and Zoo was presented before the Hon'ble Chief Minister, in whose work instructions were given to complete the project in two phases in the minutes issued by Government Letter Number-1743/81-4-2024 dated 06.12.2024. A true translated copy of the Government Letter No. 1743/81-4-2024 is annexed herewith and marked as **ANNEXURE NO. A-12, PAGE NO.100-104.**

xii)- That on 20.01.2025 the 'DPR' of the proposed Kukrail Night Safari and Zoo was approved by the Expenditure Finance Committee.

xiii)- That on 31.01.2025, the Central Zoo Authority, Ministry of Environment, Forest and Climate Change, Government of India approved the Schematic design of wildlife enclosures of Kukrail Night Safari and Day Zoo through their Computer No. 192060 dated 31.01.2025. A true typed copy of the approval of the Central Zoo Authority, Ministry of Environment, Forest and Climate Change,

Government of India is annexed herewith and marked as **ANNEXURE-A-13, PAGE NO.105-108.**

xiv)- That the Central Zoo Authority, Ministry of Environment, Forest and Climate Change, Government of India formulated the guidelines for the establishment of Kukrail Night Safari. A true typed copy of the guidelines issued by the Central Zoo Authority, Ministry of Environment, Forest and Climate Change, Government of India is annexed herewith and marked as **ANNEXURE NO. A-14, PAGE NO.109-133.**

xv)- That on 13.02.2025, the application has been made for pre-fire permissions for establishment of Kukrail Night Safari and Zoo. A true typed copy of the application for the pre-fire permission is annexed herewith and marked as **ANNEXURE NO. A-15, PAGE NO.134-136.**

xvi)- That on 15.02.2025, the application for environmental clearance has been made for the establishment of Kukrail

Night Safari and Zoo. A true typed copy of the application for environment clearance is annexed herewith and marked as **ANNEXURE NO. A-16, PAGE NO.137-138.**

xvii)- That vide Government Order No.- Minister-10/81-4-2025-1799249 dated 28.02.2025 of the Department of Environment, Forest and Climate Change, Section-4, Government of Uttar Pradesh, approval was given for the establishment of Zoo and Night Safari in Kukrail Forest Area located in District Lucknow in two phases (establishment of Night Safari Adventure Park under Phase 1 and establishment of Day Zoo under Phase 2) at the overall cost of Rs. 1510.57 crore approved by the Expenditure Finance Committee and approval was given for issuing administrative and expenditure financial approval for Rs. 777.01 crore for Phase 01. A true translated copy of the Government Order No.- Minister-10/81-4-2025-1799249 dated 28.02.2025 of the Department of Environment, Forest and Climate Change, Section-4, Government of Uttar Pradesh, is annexed herewith

and marked as ANNEXURE NO. A-17, PAGE NO.139-154.

15. That decision of Government of Uttar Pradesh to establish Night Safari and Zoo in Kukrail forest area of Lucknow District was taken on 24.08.2022 and CZA's prior approval for establishing Zoo and Night Safari was accorded on 15.05.2023. Both the decisions for establishment of Zoo and Night Safari have been taken prior to the order passed by the Hon'ble Court on 19.02.2024 in Writ Petition (Civil) No. 1164/2023 "*Ashok Kumar Sharma and others vs. Government of India and others*".

16. That the importance of Night Safari and Zoo are as follows- Observing wildlife in their natural habitat is extremely challenging, especially at night. The Night Safari and Zoo offers a unique experience, allowing visitors to witness wildlife and their ecosystems in a nocturnal setting. Additionally, it plays a significant role in promoting environmental awareness among society.

The Night Safari and Zoo holds great significance for the following reasons:

- **Study of Wildlife Behaviour:** The behaviour and activities of wildlife during the night differ significantly from those observed during the day. The Night Safari and Zoo facilitates the study of these nocturnal behaviors, aiding in a better understanding of species and the development of more effective conservation measures.
- **Enhancing Conservation Awareness:** During their visit to the Night Safari and Zoo, people gain valuable insights into different species and their habitats. This increased awareness fosters a sense of responsibility towards wildlife conservation and helps in understanding the importance of protecting endangered species.
- **Preserving Local Biodiversity:** Activities conducted in the protected areas of the Night Safari

and Zoo contributes to conserving local biodiversity. This ensures that wildlife habitats remain protected, maintaining the ecological balance.

- **Economic Benefits for Local Communities:** The Night Safari and Zoo serves as a source of employment and income generation for local communities. When local people benefit economically from conservation efforts, they become more motivated to participate in wildlife protection.

- **Environmental Education:** The Night Safari and Zoo acts as an educational platform for wildlife and environmental conservation. Visitors, especially students and researchers, gain a deeper understanding of wildlife protection, making them more aware and responsible toward nature conservation.

- **Support for the Forest Ecosystem**

The Night Safari and Zoo ensures the protection of ecological systems within preserved areas, safeguarding forests, water resources, and natural sustainability.

- **Research and Data Collection:** The data collected from the Night Safari and Zoo helps in studying wildlife species, their habitats, and ecological dynamics. This valuable information is utilized to enhance conservation programs and implement more effective protection strategies.

17. That the key Features/Significant Aspects of the Proposed Kukrail Night Safari and Zoo are as follows-

(a) **Total Area** – 855.07 acres

(b) **Night Safari Area** – 493.73 acres

(c) **Zoo Area** – 199.48 acres

(d) **Enclosures and Other Facilities** – 161.86 acres

(e) Total Green Cover – *610.34 acres (71.30% of the total area)*

Currently, there are four operational Night Safaris worldwide, located in Singapore (Singapore Night Safari), Chiang Mai (Thailand), Guangzhou (China), and Anshun (Indonesia). Although Singapore Night Safari is the smallest in terms of area but it is considered the most renowned globally.

The proposed Kukrail Night Safari and Zoo will be developed with world-class standards and modern facilities. The focus will be on high-quality wildlife observation and exhibition, an immersive educational experience, state-of-the-art visitor amenities, adequate green spaces, and a well-planned trail network.

The proposed park will include provisions for conservation breeding, as well as dedicated enclosures for herbivores and carnivores with advanced waste management systems to ensure a sustainable environment. It will offer an

exceptional tourism experience and serve as a hub for students and nature researchers.

The expected daily visitor capacity is approximately 4,000 visitors per day (Monday to Friday) and 8,000 visitors per weekend (Saturday, Sunday, and other holidays).

The operation of Kukrail Night Safari and Zoo will generate employment opportunities for skilled and unskilled personnel. Additionally, its establishment will boost the hospitality, food & beverage, and tourism industries in Lucknow district, fostering greater commitment toward environmental conservation.

18. That in case of In Re : T.N. Godavarman Thirumulpad v. Union of India & Ors, In Re Gaurav Kumar Bansal I.A. No.20650 of 2023 In Writ Petition (Civil) No.202 Of 1995, The Hon'ble Apex Court vide order dated 06.03.2024 was pleased to pass the following directions: At Para-161

“D. The aforesaid Committee, inter alia, shall consider and recommend:

- (i) The question as to whether Tiger Safaris shall be permitted in the buffer area or fringe area.
- (ii) If such Safaris can be permitted, then what should be the guidelines for establishing such Safaris?.
- (iii) While considering the aforesaid aspect, the Committee shall take into consideration the following factors:
 - a) the approach must be of ecocentrism and not of anthropocentrism,
 - b) the precautionary principle must be applied to ensure that the least amount of environmental damage is caused;
 - c) the animals sourced shall not be from outside the Tiger Reserve. Only injured, conflicted, or orphaned tigers may be exhibited as per the 2016 Guidelines. To that extent the contrary provisions in the 2019 Guidelines stand quashed.
 - d) That such Safaris should be proximate to the Rescue Centres. Needles to state that the aforesaid factors are 155 only some of the factors to be taken into consideration and the

Committee would always be at liberty to take such other factors into consideration as it deems fit.

- e) The type of activities that should be permitted and prohibited in the buffer zone and fringe areas of the Tiger Reserve. While doing so, if tourism is to be promoted, it has to be eco-tourism. The type of construction that should be permissible in such resorts would be in tune with the natural environment.
- (iv) The number and type of resorts that should be permitted within the close proximity of the protected areas. What restriction to be imposed on such resorts so that they are managed in tune with the object of protecting and maintaining the ecosystem rather than causing obstruction in the same.
- (v) As to within how much areas from the boundary of the protected forest there should be restriction 156

on noise level and what should be those permissible noise levels.

(vi) The measures that are required to be taken for effective management and protection of Tiger Reserves which shall be applicable on a Pan India basis.

(vii) The steps to be taken for scrupulously implementing such recommendations.”

19. That, in view of the above-mentioned facts and circumstances, the Applicant State of U.P. is most respectfully and humbly seeking permission for the establishment of the proposed **Kukrail Night Safari and Zoo** in the Kukrail Forest Area, Lucknow, in compliance of the above-mentioned interim order dated 19.02.2024 passed by the Hon’ble Court in Writ Civil No. 1164 of 2023 and order dated 06.03.2024 in W.P. (Civil) No.202 of 1995 titled as “ T.N. Godavaraman Thirumulpad vs. Union of India & Ors., In re Gaurav Kumar Bansal. A true copy of the Judgment and order dated 06.03.2024 passed

by the Hon'ble Court in W.P. (Civil) No.202 of 1995 titled as "T.N. Godavaraman Thirumulpad vs. Union of India & Ors.,, is annexed herewith and marked as **ANNEXURE NO. A-18, PAGE NO.155-313.**

20. That the present application is being made in bonafide and interest of justice.

PRAYER

In view of the facts and circumstances stated herein-above this Hon'ble Court may be pleased to grant permission to the Applicant-

- i- Grant permission to establish the **Kukrail Night Safari and Zoo** in the Kukrail Forest Area, Lucknow in light of the interim order dated 19.02.2024 passed by this Hon'ble Court.
- ii- And pass such & further orders as be deemed fit and proper in the circumstances of the case in the ends of justice.

‘
‘
**AND FOR THIS ACT OF KINDNESS THE HUMBLE
APPLICANT AS IN DUTY BOUND SHALL EVER
PRAY.**

Drawn & filed by:

[SUDEEP KUMAR

AOR THE APPLICANT

FILED ON:08.04.2025

I.A. NO. 89433/2025 FOR IMPLEADMENT

I.A. NO.89434 /2025 FOR PERMISSION

**Supreme Court Of India
Acknowledgement**

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| Respondent | : UNION OF INDIA AND ANR | | |
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IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
I.A. NO. _____ of 2025

Annexure- 20

IN
WRIT PETITION (CIVIL) NO. 1164 OF 2023

IN THE MATTER OF:

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE
(RETD) & ORS.

...PETITIONER

Versus

UNION OF INDIA

...RESPONDENT

AND IN THE MATTER OF:

ALOK SINGH

...APPLICANT/INTERVENOR

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Date: 08.04.2025

Place: New Delhi

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
I.A. NO. _____ of 2025
IN
WRIT PETITION (CIVIL) NO. 1164 OF 2023**

IN THE MATTER OF:

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE
(RETD) & ORS.

...PETITIONER

Versus

UNION OF INDIA

...RESPONDENT

AND IN THE MATTER OF:

ALOK SINGH

...APPLICANT/INTERVENOR

IA No. _____ OF 2025

APPLICATION FOR INTERVENTION ON BEHALF OF ALOK SINGH

ADVOCATE FOR THE APPLICANT: YASH S VIJAY

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IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

I.A. NO. 92582 of 2025

IN

WRIT PETITION (CIVIL) NO. 1164 OF 2023

IN THE MATTER OF:

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE

(RETD) & ORS.

...PETITIONER

Versus

UNION OF INDIA

...RESPONDENT

AND IN THE MATTER OF:

ALOK SINGH

...APPLICANT/INTERVENOR

APPLICATION FOR INTERVENTION ON BEHALF OF ALOK SINGH

TO,

THE HON'BLE CHIEF JUSTICE OF INDIA

HIS COMPANION JUSTICES OF THE SUPREME COURT OF INDIA

THE HUMBLE APPLICATION

OF THE APPLICANT ABOVENAMED

MOST RESPECTFULLY SHOWETH:

1. That the above-captioned Writ Petition is pending before this Hon'ble

Court, concerning the amendments in 2023 made to the Forest Conservation Act, 1980 – the Petitioners in the above-captioned Petition contended that these amendments diluted the protective regime for forests established by this Hon'ble Court, whilst enabling the State/Central Governments to divert forestlands for zoos and safaris, in the name of 'forest conservation and management'. In its interim order in these proceedings dated 19.02.2024, this Hon'ble Court stipulated that its prior permission shall have to be taken before any proposal is approved by States/Union Territories for establishing zoos and safaris in forest areas other than protected areas.

2. The present Application is being filed to draw the attention of this Hon'ble Court to developments in the State of Uttar Pradesh regarding the project related to Night Safari and shifting of Nawab Wajid Ali Shah zoo ("Night Safari and Zoo Projects"), which will lead to large-scale deforestation in the Kukrail Reserve Forest, Lucknow ("The Forest").
3. The present Application is being filed by the Applicant/Intervenor – Alok Singh, the Founder and Director of Sarvebhyo Foundation based in Lucknow, Uttar Pradesh. The Foundation is led by a team of technocrats, aiming to champion, *inter alia*, the cause of environmental sustainability. The Applicant/Intervenor is an Alumnus of the Indian Institute of Science (M.E.) and College of Technology, G.B.P.U.A.T (B.Tech.). He was an engineer at Broadcom Inc., North Carolina (USA) before returning to India to pursue social entrepreneurship.
4. About the Kukrail Reserve Forest and its Relevance for Lucknow's environment:

- 4.1. The Kukrail Reserve Forest was established in 1950 across an area of nearly 20.69 square kilometres (5,113 acres), being the largest green cover in Lucknow. The Forest, though less than 1% of the district's total geographical area, has unparalleled environmental and ecological significance, particularly for a rapidly urbanising city like Lucknow which today faces several extreme weather events. The Forest is a crucial habitat for biodiversity and is critical in sequestering carbon.
 - 4.2. Lucknow's green cover has witnessed alarming declines, having lost 227 hectares between 2001 and 2023 (a 20% reduction). Vegetation, which was at 34.95% in 1992, diminished to 22.72% by 2022. This highlights the urgent need to protect natural assets like the Forest, in order to further the principles of sustainable development.
5. Background to the State of U.P.'s decision regarding the Night Safari and Zoo Projects in the Forest:
- 5.1. In August 2022, the State Cabinet cleared a proposal for establishing a Night Safari Park along with a Zoo (to be shifted from the current Nawab Wajid Ali Shah Zoo in Lucknow), in an area spanning 2,027 hectares of the Forest. A true and translated copy of the proposal No. 580/81-4-2022-857/2022 dated 24.08.2022 is annexed herewith and marked as **Annexure A-1 (pages 20 to 22)**.
 - 5.2. Proposed projects include construction of a cafeteria, '7D theatre', auditorium, parking facilities, tramway, pathways, walking trails, wetlands, veterinary hospital, quarantine centres, operation theatre, Adventure Zone, and enclosures for housing

animals, etc. Additionally, a four-lane approach road is planned to connect all these facilities. The Forest Department aims to complete the Night Safari and Zoo Projects in the Forest by 2026. These activities are designed primarily for amusement, whilst threatening the Forest's ecological integrity and directly contradicting the principles of sustainable development.

- 5.3. It should be noted that the work for the Night Safari and Zoo Projects in the Forest is being done silently and surreptitiously. There are no documents made available on the website of the State's Forest Department concerning permissions sought/obtained from authorities such as the Hon'ble National Green Tribunal ("NGT") and the Central Empowered Committee formed by this Hon'ble Court.
 - 5.4. No opinions have been sought from experts, civil society, and environmental groups concerning the impact of this project on local environment and ecology. In fact, no efforts have been made to put this matter in public domain, or undertake meaningful public consultations. Hence, these projects are sought to be implemented in a non-transparent manner without adherence to procedures duly established by law.
 - 5.5. Additionally, the Central Zoo Authority has given its approval for the Night Safari and Zoo Projects in the Forest vide order dated 10.06.2024, without application of mind. A true copy of Central Zoo Authority's order dated 10.06.2024, giving approval for Night Safari and Zoo Projects in the Forest, has been annexed herewith and marked as **Annexure A-2 (pages 23 to 24)**.
6. Environmental Impact of Night Safari and Zoo Projects in the Forest:

- 6.1. The sheer scale of these proposed projects in the Forest can be gauged from coverage given to statements made by government officials to the media. A pre-joint survey commissioned by the government has claimed that a simple road extension in the Forest, to build a connecting road for the Night Safari and Zoo Projects, would lead to the cutting of more than 1500 trees in the region. A true copy of news report published by the 'Hindustan Times' dated 30.05.2024, highlighting the pre-joint survey which signalled the cutting of 1500 trees for the Night Safari and Zoo Projects in the Forest, has been annexed herewith and marked as **Annexure A-3 (pages 25 to 26)**.
 - 6.2. Furthermore, it is erroneous to argue that compensatory afforestation can mitigate the environmental damage caused by deforestation in the Forest. Usually, only singular species of new trees are planted in such projects, unlike naturally replenishing biodiverse fauna that pre-existing forests nurture. Additionally, newly planted trees require decades to mature and develop into a natural ecosystem that is capable of performing the functions of a mature forest.
 - 6.3. Furthermore, the relocation of animals in the Nawab Wajid Ali Shah Zoo to a new habitat poses significant risks to their well-being, with many likely to suffer distress and/or potential mortality.
7. Attempts made by the Applicant/Intervenor to seek clarifications and information:
 - 7.1. As a concerned citizen with *bona fide* intentions, the

Applicant/Intervenor has repeatedly sought information and clarifications from the authorities. For instance, a representation was made to the Principal Chief Conservator of Forests, Uttar Pradesh ("PCCF-UP"), dated 28.06.2024, highlighting concerns of the residents of Lucknow on the Night Safari and Zoo Projects in the Forest, and seeking a response from the authority on this matter. A true and translated copy of the representation filed by the Applicant/Intervenor before the Principal Chief Conservator of Forests, Uttar Pradesh, dated 28.06.2024, has been annexed herewith and marked as **Annexure A-4 (pages 27 to 29)**.

- 7.2. Further, a similar representation was made to the Additional Chief Secretary, Environment, Forests and Climate Change, Uttar Pradesh, dated 28.06.2024. A true and translated copy of the representation filed by the Applicant/Intervenor before the Additional Chief Secretary, Environment, Forests and Climate Change, Uttar Pradesh, dated 28.06.2024, annexed herewith and marked as **Annexure A-5 (pages 30 to 32)**.
- 7.3. By letter dated 02.07.2024, the Applicant/Intervenor even wrote the Ministry of Environment, Forests, and Climate Change, Government of India, in this regard. A true copy of the letter dated 02.07.2024 by the Applicant/Intervenor to the Ministry of Environment, Forests, and Climate Change, Government of India, has been annexed herewith and marked as **Annexure A-6 (pages 33)**.
- 7.4. The Applicant/Intervenor also filed an application under the Right to Information Act, 2005 ("RTI Act") before the PCCF-UP,

seeking responses in relation to development projects envisaged in the Forest. In its response dated 09.08.2024, PCCF-UP exhibited wilful ignorance regarding the number of trees present in the Forest, and refused to provide information on ongoing construction activities therein. A true and translated copy of the response by PCCF-UP dated 09.08.2024 to the RTI application filed by the Applicant/Intervenor has been annexed herewith and marked as **Annexure A-7 (pages 34)**.

- 7.5. Interestingly, after not receiving a timely response to his application, the Applicant/Intervenor had to repeatedly visit the office of PCCF-UP, and eventually obtained the response in person after multiple attempts. The Applicant/Intervenor discovered that his name and address had been misstated in the response, which meant that the said response would never actually have reached the Applicant/Intervenor.
- 7.6. This casts serious doubt over the *modus operandi* adopted by the authorities towards public-spirited citizens seeking to enforce their statutory and fundamental rights to information as well as a clean, healthy, and disease-free environment. This Hon'ble Court has affirmed and upheld these rights in a catena of judgments.
- 7.7. In this context, 'Citizens for Lucknow', a civil society forum of which the Applicant/Intervenor is a member, made a representation to the Government of Uttar Pradesh. In response, the Central Zoo Authority decided to form a committee to investigate the Night Safari and Zoo Projects in the Forest. However, it is worth noting that this committee is

composed entirely of government officials. It excludes participation of civil society members and environmental experts. This lack of independent oversight on the committee's functioning undermines the credibility of its eventual findings, and at best, is a superficial attempt to address concerns of the public. A true copy of the Office Order dated 30.09.2024 by the Central Zoo Authority, forming a committee to investigate the Night Safari and Zoo Projects in the Forest, has been annexed herewith and marked as **Annexure A-8 (pages 35 to 36)**.

- 7.8. In this respect, 'Citizens for Lucknow' wrote to the Central Zoo Authority on 11.11.2024, whilst welcoming the constitution of this committee and expressing its suggestions in relation to the said projects in the Forest. However, these suggestions were paid no heed by the authorities. Further, no results of this committee's inquiry were released to the public or to the 'Citizens for Lucknow' forum. A true copy of the email dated 11.11.2024 from the 'Citizens for Lucknow' to the Central Zoo Authority, has been annexed herewith and marked as **Annexure A-9 (pages 37 to 38)**.
8. Pending Original Application before the Hon'ble National Green Tribunal, as Preferred by the Applicant/Intervenor:
- 8.1. Given these developments and the urgency associated with them, the Applicant/Intervenor decided to file Original Application No. 1382/2024 ("OA") dated 16.12.2024, before the Hon'ble NGT. Inter alia, the OA prayed before the NGT to declare permissions granted for projects in the Forest as null and void, in contravention of statutory laws as well as directions

issued by this Hon'ble Court. Further, the OA prayed for public consultations, transparency, as well as a comprehensive environmental impact assessment in relation to the proposed projects. A true copy of Original Application No. 1382/2024 dated 16.12.2024, filed by the Applicant/Intervenor before the Hon'ble NGT, is annexed herewith and marked as **Annexure A-10 (pages 39 to 62)**.

8.2. Vide order dated 24.12.2024, the Hon'ble NGT issued notice to the Ministry of Environment, Forests, and Climate, Government of India, as well as PCCF-UP and the Department of Environment, Forests, and Climate in the Office of PCCF-UP. It was also directed that no illegal tree-felling should take place in the Forest till the next date of hearing in the Hon'ble NGT, i.e. 21.04.2025. A true copy of the Hon'ble NGT's order dated 24.12.2024 in Original Application No. 1382/2024 filed by the Applicant/Intervenor herein, has been annexed herewith and marked as **Annexure A-11 (pages 63 to 64)**.

8.3. In furtherance of these orders, the Hon'ble NGT issued notice to the Respondents in the OA, i.e. Ministry of Environment, Forests, and Climate, Government of India, as well as PCCF-UP and the Department of Environment, Forests, and Climate in the Office of PCCF-UP. A true copy of the notice dated 08.01.2025 issued by the Hon'ble NGT in OA 1382/2024 is annexed herewith and marked as **Annexure A-12 (pages 65)**.

9. The proceedings before this Hon'ble Court:

9.1. In T.N. Godavarman Thirumulpad v. Union of India, (1997) 2

SCC 267, this Hon'ble Court clarified the scope of applicability of the Forest Conservation Act, 1980, as covering all forestlands irrespective of the nature of ownership or classification. This Hon'ble Court clarified that the expression 'forest' must be understood according to its dictionary meaning, which mean that the Act covered more than 7.13 lakh square kilometres of forest areas across the country.

- 9.2. To this end, this Hon'ble Court directed each State Government to initiate processes for the identification of forests under the auspices of Expert Committees. This sought to ensure adequate protections for forest cover across the country.
- 9.3. In *Ashok Kumar Sharma, Indian Forest Service v. Union of India*, Writ Petition (Civil) No. 1164 of 2023, this Hon'ble Court in its interim order dated 19.02.2024, addressed various challenges to the 2023 amendments made to the Forest Conservation Act (now known as the *Van Sanrakshan evam Samvardhan Adhiniyam*, translating as the Forest Conservation and Augmentation Act). These amendments seemed to exclude about 1.97 lakh square kilometres of forests from the ambit of beneficial protections. The Hon'ble Court upheld its directions in *T.N. Godavarman Thirumulpad (supra)*, whilst directing States to complete the identification of forest areas to prevent unauthorised conversion of all 'forests' into non-forest lands.
- 9.4. It was submitted before this Hon'ble Court that zoos hold captive animals, while safari parks are merely large enclosures. It was argued that these cannot be equated with the conservation of wildlife or forests, as their agenda is to promote

tourism and not the conservation of forests or other natural ecosystems. To this end, this Hon'ble Court, in its interim order dated 19.02.2024, pronounced that:

“...we issue an interim order to the effect that any proposal for the establishment of zoos and safaris...enacted by the Government or any authority in forest areas other than protected areas, shall not be finally approved by the States/Union Territories, save and except with the prior permission of this Court. Where any such proposal is sought to be implemented, this Court shall be moved by the Union Government or, as the case may be, the competent authority for the prior approval of this Court.”

- 9.5. Given that the State of Uttar Pradesh has undertaken several steps to execute Night Safari and Zoo Projects in the Forest without a formal permission granted by this Hon'ble Court (in terms of its interim order dated 19.02.2024), these proceedings squarely cover the developments in the region. A true copy of this Hon'ble Court's interim order dated 19.02.2024, in Writ Petition (Civil) No. 1164 of 2023, has been annexed herewith and marked as **Annexure A-13 (pages 66 to 80)**.
10. Recent increase in Budget allocations for Night Safari and Zoo Projects in the Forest:
 - 10.1. The recent Budget 2025-26 in the State of Uttar Pradesh, unveiled by Chief Minister Mr Yogi Adityanath, has increased Budget Allocations allotted to the State's Forest Development, related to projects in the Forest. For example, under Head 17 of

revenue expenditure titled as “Establishment of Kukrail Night Safari Park in Kukrail forest area situated in District Lucknow”, allocations have increased from Rupees Forty Lakh, One Thousand only (Rs. 40,01,000) as per Revised Estimates for 2024-25 to Rupees Fifty-Five Lakh only (Rs. 55,00,000) for 2025-26. Interestingly, a large chunk of this amount, i.e. Rupees Forty-Nine Lakh, Ninety-Seven Thousand only (Rs. 49,97,000) has been placed in the category of “other expenses”, placing under a shroud the purposes for which these funds shall be utilised.

- 10.2. Furthermore, under Head 17 of capital expenditure titled as “Establishment of Kukrail Night Safari Park in Kukrail forest area situated in District Lucknow”, allocations have staggeringly increased from Rupees Forty-One Crore, Sixty-Three Lakh, Ninety-Six Thousand only (Rs. 41,63,96,000) as per Revised Estimates for 2024-25 to a whopping Rupees Two Hundred Crore, Eight Lakh only (Rs. 2,06,08,00,000) for 2025-26. Out of this, Rupees Two Hundred Crore only (Rs. 2,00,00,00,000) have been set aside solely for “major construction work”.
- 10.3. A true and translated copy of Detailed Estimates of Expenditure for the year 2025-26 by the Forest Department (as presented to the Legislature), issued by the Government of Uttar Pradesh, dated February 2025 (relevant pages), has been annexed herewith and marked as **Annexure A-14 (pages 81 to 84)**.
- 10.4. Such a major increase in budgetary allocations clearly reflects the intentions of the Government of Uttar Pradesh to proceed with projects in the Forest, to the detriment of local environment

and ecology. It demands this Hon'ble Court's attention, given that the State has not taken any leave from this Hon'ble Court for going ahead with projects in the Forest, in apparent violation of its interim order dated 19.02.2024 in Writ Petition (Civil) No. 1164 of 2023.

11. Recent actions taken by the State of U.P. in relation to Night Safari and Zoo Projects in the Kukrail Forest Area:

11.1. In this context, it is worth mentioning that after notice was issued in the OA filed by the Applicant/Intervenor before the Hon'ble NGT, Mr Sushant Sharma, Secretary, Government of Uttar Pradesh has written to PCCF-UP, to seek legal opinion from an Advocate-on-Record to file an Intervention Application in this Writ Petition (Civil) No. 1164 of 2023. This letter takes note of the interim order issued by this Hon'ble Court in Writ Petition (Civil) No. 1164 of 2023, and purportedly seeks to obtain leave of this Hon'ble Court before proceeding with the Night Safari and Zoo Projects in the Forest. A true and translated copy of letter dated 22.02.2025 with Reference No. 290/81-4-2025-1901819, by Sushant Sharma, Secretary, Government of Uttar Pradesh, to PCCF-UP, has been annexed herewith and marked as **Annexure A-15 (pages 85 to 87)**.

11.2. However, in the same breath, Planning Department, Government of Uttar Pradesh, recently issued three tenders for Phase-I of the construction of Night Safari and Zoo Projects in the Forest, in Engineering, Procurement, and Construction Mode ("EPC Mode").

11.3. To elaborate, Tender with Reference Number 1399/E-

Tender/2024-25 dated 17.02.2025, is titled “Widening and Strengthening of Kukrail Night Safari and Zoo in Km-1, 2, 3 and 4(800) of Faridnagar Gudamba Road for 04 lane road from Kursi Road to Night Safari main entry point”. This tender is placed in the category of ‘Civil Works – Roads’, with a period of work of 548 days. Submission of bids for the same is scheduled to conclude on 25.03.2025. A true copy of tender with reference number 1399/E-Tender/2024-25 dated 17.02.2025, issued by the Planning Department, Government of Uttar Pradesh, is annexed herewith and marked as **Annexure A-16 (pages 88 to 89)**.

11.4. Similarly, Tender with Reference Number 117(SE)/General/Technical Cell/2025 dated 03.03.2025, is titled “Design Engineering and Procurement of Construction of Night Safari and Adventure Park Phase I in Kukrail Forest Area in District Lucknow Uttar Pradesh on EPC mode”. This tender is placed in the category of ‘Civil Works – Buildings’, with a period of work of 720 days. Submission of bids for the same is scheduled to conclude on 02.04.2025. A true copy of tender with reference number 117(SE)/General/Technical Cell/2025 dated 03.03.2025, issued by the Planning Department, Government of Uttar Pradesh, is annexed herewith and marked as **Annexure A-17 (pages 90 to 91)**.

11.5. Furthermore, Tender with Reference Number 126(SE)/General/Technical Cell/2025 dated 05.03.2025, is titled “Supervision by Authority Engineer for Design Engineering and Procurement for construction of Night Safari and Adventure

Park in Kukrail Forest Area in district Lucknow Phase 1 UP on EPC Mode". This tender is placed in the category of 'Consultancy', with a period of work of 720 days. Submission of bids for the same is scheduled to conclude on 08.04.2025. A true copy of tender with reference number 126(SE)/General/Technical Cell/2025 dated 05.03.2025, issued by the Planning Department, Government of Uttar Pradesh, is annexed herewith and marked as **Annexure A-18 (pages 92 to 93)**.

11.6. It is pertinent to note that these tenders have been issued without the State of Uttar Pradesh having taken any leave from this Hon'ble Court for going ahead with the Night Safari and Zoo Projects in the Forest. in apparent violation of its interim order dated 19.02.2024 in Writ Petition (Civil) No. 1164 of 2023.

11.7. Further, the execution of these projects is being planned without any environmental impact assessment studies or Detailed Project Reports being made available in public domain. In addition, the media is rife with reports and articles stating that the development work in the Forest will soon get underway. For instance, an article was published in the 'Times of India' newspaper dated 23.03.2025, which stated that the first phase of construction and development of the Night Safari and Zoo Projects in the Forest will begin in April 2025. A true copy of article published in the 'Times of India' newspaper dated 23.03.2025, has been annexed herewith and marked as **Annexure A-19 (pages 95)**.

12. Need to balance development and environmental sustainability:

12.1. In *Virender Gaur v. State of Haryana*, (1995) 2 SCC 577, this Hon'ble Court categorically held:

“Article 21 protects right to life as a fundamental right. Enjoyment of life and its attainment including their right to life with human dignity encompasses within its ambit, the protection and preservation of environment, ecological balance free from pollution of air and water, sanitation without which life cannot be enjoyed. Any contra acts or actions would cause environmental pollution. Environmental, ecological, air, water, pollution, etc. should be regarded as amounting to violation of Article 21. Therefore, hygienic environment is an integral facet of right to healthy life and it would be impossible to live with human dignity without a humane and healthy environment. Environmental protection, therefore, has now become a matter of grave concern for human existence. Promoting environmental protection implies maintenance of the environment as a whole comprising the man-made and the natural environment. Therefore, there is a constitutional imperative on the State Government and the municipalities, not only to ensure and safeguard proper environment but also an imperative duty to take adequate measures to promote, protect and improve both the man-made and the natural environment.”

12.2. In *Indian Council for Enviro-Legal Action v. Union of India*, (1996) 5 SCC 281, this Hon'ble Court ruled:

“While economic development should not be allowed to take place at the cost of ecology or by causing widespread environment destruction and violation; at the same time the necessity to preserve ecology and environment should not hamper economic and other developments. Both development and environment must go hand in hand, in other words, there should not be development at the cost of environment and vice versa, but there should be development while taking due care and ensuring the protection of environment.”

12.3. In *M.K. Ranjitsinh v. Union of India*, Writ Petition (Civil) No. 838 of 2019, this Hon’ble Court recognised the right against climate change to be a fundamental right under Articles 14 and 21 of the Constitution. In so doing, the Court commented on the scope of Articles 48A and 51A(g) of the Constitution.

“Article 48A of the Constitution provides that the State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country. Clause (g) of Article 51A stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures. Although these are not justiciable provisions of the Constitution, they are indications that the Constitution recognises the importance of the natural world.”

12.4. In this judgment, this Hon’ble Court cited its previous judgment in *M.C. Mehta v. Kamal Nath*, (2000) 6 SCC 213, wherein it was

held that Articles 48A and 51A(g) of the Constitution must be interpreted in light of Article 21.

12.5. In T.N. Godavarman Thirumulpad v. Union of India, (1997) 2 SCC 267 (*supra*), this Hon'ble Court established the 'Forest Bench' to monitor the status of forest conservation across the country. It is in this context that the averments made in the present Application, highlighting developments regarding the Night Safari and Zoo Projects in the Forest, demand this Hon'ble Court's attention.

13. The present Application is *bona fide* and made in the interests of justice.

PRAYER

In view of the facts and circumstances detailed above, it is most respectfully submitted that this Hon'ble Court be pleased to:

- a. Allow the Applicant to intervene in the present proceedings; and;
- b. Pass any such/further orders as may be required in the interests of justice.

FOR THIS ACT OF KINDNESS THE APPLICANT HEREIN AS IS DUTY BOUND SHALL EVER PRAY

Filed by:



YASH S VIJAY

Advocate on Record

Date: 08.04.2025

Place: New Delhi

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A. NO. _____ OF 2025

IN

WRIT PETITION (CIVIL) NO. 1164 OF 2023

IN THE MATTER OF:

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE
(RETD) & ORS. ...PETITIONER

Versus

UNION OF INDIA

...RESPONDENT

AND IN THE MATTER OF:

ALOK SINGH

...APPLICANT



AFFIDAVIT

I, Alok Singh, Age 51 Years, s/o Shri Sachidanand Singh, r/o-303, Tower 4, Parsvnath Planet, Vibhutikhand, Lucknow, Uttar Pradesh-226010, the Applicant in the above-captioned Application do hereby solemnly affirm on oath as under:-

1. That I am the Applicant in the above captioned Application and as such am well conversant with the facts and circumstances of the present case, and thereby competent and I am duly authorised to affirm this affidavit.
2. That I have read the contents of the application from paras 1 to 13. I state that the facts stated in the application are true and correct to best of my knowledge and belief and nothing has been concealed therein. I state that the annexures if any are true/true translated copies of their respective originals.
3. The contents of the application have been read out and read out and explained to me in vernacular.

Alok Singh
DEPONENT

VERIFICATION:

I, the deponent above named do hereby verify that the contents para 1 to 3 of my affidavit are true to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at 11.15 on this 24 day of 3, 2025.

Alok Singh
DEPONENT



Handwritten signatures and stamps at the bottom of the page, including a signature that appears to be 'Alok Singh' and some illegible text.

Vertical text on the left margin, possibly a reference or file number.

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
I.A. NO. 92725 of 2025
IN
WRIT PETITION (CIVIL) NO. 1164 OF 2023**

IN THE MATTER OF:

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE
(RETD) & ORS.

...PETITIONER

Versus

UNION OF INDIA

...RESPONDENT

AND IN THE MATTER OF:

ALOK SINGH

...APPLICANT/INTERVENOR

IA No. _____ OF 2025

APPLICATION FOR DIRECTIONS ON BEHALF OF ALOK SINGH

ADVOCATE FOR THE APPLICANT: YASH S VIJAY

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| 18. | Annexure A-17 – A true copy of tender with reference number 117(SE)/General/Technical Cell/2025 dated 03.03.2025, issued by the Planning Department, Government of Uttar Pradesh | 92-93 |
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IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

I.A. NO. _____ of 2025

IN

WRIT PETITION (CIVIL) NO. 1164 OF 2023

IN THE MATTER OF:

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE

(RETD) & ORS.

...PETITIONER

Versus

UNION OF INDIA

...RESPONDENT

AND IN THE MATTER OF:

ALOK SINGH

...APPLICANT/INTERVENOR

APPLICATION FOR DIRECTIONS ON BEHALF OF ALOK SINGH

TO,

THE HON'BLE CHIEF JUSTICE OF INDIA

HIS COMPANION JUSTICES OF THE SUPREME COURT OF INDIA

THE HUMBLE APPLICATION

OF THE APPLICANT ABOVENAMED

MOST RESPECTFULLY SHOWETH:

1. That the above-captioned Writ Petition is pending before this Hon'ble

Court, concerning the amendments in 2023 made to the Forest Conservation Act, 1980 – the Petitioners in the above-captioned Petition contended that these amendments diluted the protective regime for forests established by this Hon'ble Court, whilst enabling the State/Central Governments to divert forestlands for zoos and safaris, in the name of 'forest conservation and management'. In its interim order in these proceedings dated 19.02.2024, this Hon'ble Court stipulated that its prior permission shall have to be taken before any proposal is approved by States/Union Territories for establishing zoos and safaris in forest areas other than protected areas.

2. The present Application is being filed to draw the attention of this Hon'ble Court to developments in the State of Uttar Pradesh regarding the project related to Night Safari and shifting of Nawab Wajid Ali Shah zoo ("Night Safari and Zoo Projects"), which will lead to large-scale deforestation in the Kukrail Reserve Forest, Lucknow ("The Forest").
3. The present Application is being filed by the Applicant/Intervenor – Alok Singh, the Founder and Director of Sarvebhyo Foundation based in Lucknow, Uttar Pradesh. The Foundation is led by a team of technocrats, aiming to champion, *inter alia*, the cause of environmental sustainability. The Applicant/Intervenor is an Alumnus of the Indian Institute of Science (M.E.) and College of Technology, G.B.P.U.A.T (B.Tech.). He was an engineer at Broadcom Inc., North Carolina (USA) before returning to India to pursue social entrepreneurship. An Application for Intervention has been preferred by the Applicant in the above-captioned Writ Petition being WP(C) 1164 of 2023. The Applicant further seeks directions through the

present Application. The present Application seeks appropriate directions from this Hon'ble Court, in light of the present situation in the Forest, its ecological importance, and the threat posed by the proposed Night Safari and Zoo Projects. To this end, these directions should require the State of Uttar Pradesh to present appropriate information before this Hon'ble Court on the status of its compliance with this Hon'ble Court's interim order dated 19.02.2024 in the present proceedings, as well as the conducting of proper environmental impact assessment and obtaining of prior approval from this Hon'ble Court.

4. About the Kukrail Reserve Forest and its Relevance for Lucknow's environment:

4.1. The Kukrail Reserve Forest was established in 1950 across an area of nearly 20.69 square kilometres (5,113 acres), being the largest green cover in Lucknow. The Forest, though less than 1% of the district's total geographical area, has unparalleled environmental and ecological significance, particularly for a rapidly urbanising city like Lucknow which today faces several extreme weather events. The Forest is a crucial habitat for biodiversity and is critical in sequestering carbon.

4.2. Lucknow's green cover has witnessed alarming declines, having lost 227 hectares between 2001 and 2023 (a 20% reduction). Vegetation, which was at 34.95% in 1992, diminished to 22.72% by 2022. This highlights the urgent need to protect natural assets like the Forest, in order to further the principles of sustainable development.

5. Background to the State of U.P.'s decision regarding the Night Safari

and Zoo Projects in the Forest:

- 5.1. In August 2022, the State Cabinet cleared a proposal for establishing a Night Safari Park along with a Zoo (to be shifted from the current Nawab Wajid Ali Shah Zoo in Lucknow), in an area spanning 2,027 hectares of the Forest. A true and translated copy of the proposal No. 580/81-4-2022-857/2022 dated 24.08.2022 is annexed herewith and marked as **Annexure A-1 (pages 22 to 24)**.
- 5.2. Proposed projects include construction of a cafeteria, '7D theatre', auditorium, parking facilities, tramway, pathways, walking trails, wetlands, veterinary hospital, quarantine centres, operation theatre, Adventure Zone, and enclosures for housing animals, etc. Additionally, a four-lane approach road is planned to connect all these facilities. The Forest Department aims to complete the Night Safari and Zoo Projects in the Forest by 2026. These activities are designed primarily for amusement, whilst threatening the Forest's ecological integrity and directly contradicting the principles of sustainable development.
- 5.3. It should be noted that the work for the Night Safari and Zoo Projects in the Forest is being done silently and surreptitiously. There are no documents made available on the website of the State's Forest Department concerning permissions sought/obtained from authorities such as the Hon'ble National Green Tribunal ("NGT") and the Central Empowered Committee formed by this Hon'ble Court.
- 5.4. No opinions have been sought from experts, civil society, and environmental groups concerning the impact of this project on

local environment and ecology. In fact, no efforts have been made to put this matter in public domain, or undertake meaningful public consultations. Hence, these projects are sought to be implemented in a non-transparent manner without adherence to procedures duly established by law.

- 5.5. Additionally, the Central Zoo Authority has given its approval for the Night Safari and Zoo Projects in the Forest vide order dated 10.06.2024, without application of mind. A true copy of Central Zoo Authority's order dated 10.06.2024, giving approval for Night Safari and Zoo Projects in the Forest, has been annexed herewith and marked as **Annexure A-2 (pages 25 to 26)**.
6. Environmental Impact of Night Safari and Zoo Projects in the Forest:
 - 6.1. The sheer scale of these proposed projects in the Forest can be gauged from coverage given to statements made by government officials to the media. A pre-joint survey commissioned by the government has claimed that a simple road extension in the Forest, to build a connecting road for the Night Safari and Zoo Projects, would lead to the cutting of more than 1500 trees in the region. A true copy of news report published by the 'Hindustan Times' dated 30.05.2024, highlighting the pre-joint survey which signalled the cutting of 1500 trees for the Night Safari and Zoo Projects in the Forest, has been annexed herewith and marked as **Annexure A-3 (pages 27 to 28)**.
 - 6.2. Furthermore, it is erroneous to argue that compensatory afforestation can mitigate the environmental damage caused by deforestation in the Forest. Usually, only singular species of

new trees are planted in such projects, unlike naturally replenishing biodiverse fauna that pre-existing forests nurture. Additionally, newly planted trees require decades to mature and develop into a natural ecosystem that is capable of performing the functions of a mature forest.

- 6.3. Furthermore, the relocation of animals in the Nawab Wajid Ali Shah Zoo to a new habitat poses significant risks to their well-being, with many likely to suffer distress and/or potential mortality.
7. Attempts made by the Applicant/Intervenor to seek clarifications and information:
 - 7.1. As a concerned citizen with *bona fide* intentions, the Applicant/Intervenor has repeatedly sought information and clarifications from the authorities. For instance, a representation was made to the Principal Chief Conservator of Forests, Uttar Pradesh ("PCCF-UP"), dated 28.06.2024, highlighting concerns of the residents of Lucknow on the Night Safari and Zoo Projects in the Forest, and seeking a response from the authority on this matter. A true and translated copy of the representation filed by the Applicant/Intervenor before the Principal Chief Conservator of Forests, Uttar Pradesh, dated 28.06.2024, has been annexed herewith and marked as **Annexure A-4 (pages 29 to 31)**.
 - 7.2. Further, a similar representation was made to the Additional Chief Secretary, Environment, Forests and Climate Change, Uttar Pradesh, dated 28.06.2024. A true and translated copy of the representation filed by the Applicant/Intervenor before the

Additional Chief Secretary, Environment, Forests and Climate Change, Uttar Pradesh, dated 28.06.2024, annexed herewith and marked as **Annexure A-5 (pages 32 to 34)**.

- 7.3. By letter dated 02.07.2024, the Applicant/Intervenor even wrote the Ministry of Environment, Forests, and Climate Change, Government of India, in this regard. A true copy of the letter dated 02.07.2024 by the Applicant/Intervenor to the Ministry of Environment, Forests, and Climate Change, Government of India, has been annexed herewith and marked as **Annexure A-6 (pages 35)**.
- 7.4. The Applicant/Intervenor also filed an application under the Right to Information Act, 2005 ("RTI Act") before the PCCF-UP, seeking responses in relation to development projects envisaged in the Forest. In its response dated 09.08.2024, PCCF-UP exhibited wilful ignorance regarding the number of trees present in the Forest, and refused to provide information on ongoing construction activities therein. A true and translated copy of the response by PCCF-UP dated 09.08.2024 to the RTI application filed by the Applicant/Intervenor has been annexed herewith and marked as **Annexure A-7 (pages 36)**.
- 7.5. Interestingly, after not receiving a timely response to his application, the Applicant/Intervenor had to repeatedly visit the office of PCCF-UP, and eventually obtained the response in person after multiple attempts. The Applicant/Intervenor discovered that his name and address had been misstated in the response, which meant that the said response would never actually have reached the Applicant/Intervenor.

- 7.6. This casts serious doubt over the *modus operandi* adopted by the authorities towards public-spirited citizens seeking to enforce their statutory and fundamental rights to information as well as a clean, healthy, and disease-free environment. This Hon'ble Court has affirmed and upheld these rights in a catena of judgments.
- 7.7. In this context, 'Citizens for Lucknow', a civil society forum of which the Applicant/Intervenor is a member, made a representation to the Government of Uttar Pradesh. In response, the Central Zoo Authority decided to form a committee to investigate the Night Safari and Zoo Projects in the Forest. However, it is worth noting that this committee is composed entirely of government officials. It excludes participation of civil society members and environmental experts. This lack of independent oversight on the committee's functioning undermines the credibility of its eventual findings, and at best, is a superficial attempt to address concerns of the public. A true copy of the Office Order dated 30.09.2024 by the Central Zoo Authority, forming a committee to investigate the Night Safari and Zoo Projects in the Forest, has been annexed herewith and marked as **Annexure A-8 (pages 37 to 38)**.
- 7.8. In this respect, 'Citizens for Lucknow' wrote to the Central Zoo Authority on 11.11.2024, whilst welcoming the constitution of this committee and expressing its suggestions in relation to the said projects in the Forest. However, these suggestions were paid no heed by the authorities. Further, no results of this committee's inquiry were released to the public or to the

'Citizens for Lucknow' forum. A true copy of the email dated 11.11.2024 from the 'Citizens for Lucknow' to the Central Zoo Authority, has been annexed herewith and marked as **Annexure A-9 (pages 39 to 40)**.

8. Pending Original Application before the Hon'ble National Green Tribunal, as Preferred by the Applicant/Intervenor:

8.1. Given these developments and the urgency associated with them, the Applicant/Intervenor decided to file Original Application No. 1382/2024 ("OA") dated 16.12.2024, before the Hon'ble NGT. Inter alia, the OA prayed before the NGT to declare permissions granted for projects in the Forest as null and void, in contravention of statutory laws as well as directions issued by this Hon'ble Court. Further, the OA prayed for public consultations, transparency, as well as a comprehensive environmental impact assessment in relation to the proposed projects. A true copy of Original Application No. 1382/2024 dated 16.12.2024, filed by the Applicant/Intervenor before the Hon'ble NGT, is annexed herewith and marked as **Annexure A-10 (pages 41 to 64)**.

8.2. Vide order dated 24.12.2024, the Hon'ble NGT issued notice to the Ministry of Environment, Forests, and Climate, Government of India, as well as PCCF-UP and the Department of Environment, Forests, and Climate in the Office of PCCF-UP. It was also directed that no illegal tree-felling should take place in the Forest till the next date of hearing in the Hon'ble NGT, i.e. 21.04.2025. A true copy of the Hon'ble NGT's order dated 24.12.2024 in Original Application No. 1382/2024 filed by the

Applicant/Intervenor herein, has been annexed herewith and marked as **Annexure A-11 (pages 65 to 66)**.

8.3. In furtherance of these orders, the Hon'ble NGT issued notice to the Respondents in the OA, i.e. Ministry of Environment, Forests, and Climate, Government of India, as well as PCCF-UP and the Department of Environment, Forests, and Climate in the Office of PCCF-UP. A true copy of the notice dated 08.01.2025 issued by the Hon'ble NGT in OA 1382/2024 is annexed herewith and marked as **Annexure A-12 (pages 67)**.

9. The proceedings before this Hon'ble Court:

9.1. In T.N. Godavarman Thirumulpad v. Union of India, (1997) 2 SCC 267, this Hon'ble Court clarified the scope of applicability of the Forest Conservation Act, 1980, as covering all forestlands irrespective of the nature of ownership or classification. This Hon'ble Court clarified that the expression 'forest' must be understood according to its dictionary meaning, which mean that the Act covered more than 7.13 lakh square kilometres of forest areas across the country.

9.2. To this end, this Hon'ble Court directed each State Government to initiate processes for the identification of forests under the auspices of Expert Committees. This sought to ensure adequate protections for forest cover across the country.

9.3. In Ashok Kumar Sharma, Indian Forest Service v. Union of India, Writ Petition (Civil) No. 1164 of 2023, this Hon'ble Court in its interim order dated 19.02.2024, addressed various challenges to the 2023 amendments made to the Forest

Conservation Act (now known as the *Van Sanrakshan evam Samvardhan Adhiniyam*, translating as the Forest Conservation and Augmentation Act). These amendments seemed to exclude about 1.97 lakh square kilometres of forests from the ambit of beneficial protections. The Hon'ble Court upheld its directions in *T.N. Godavarman Thirumulpad (supra)*, whilst directing States to complete the identification of forest areas to prevent unauthorised conversion of all 'forests' into non-forest lands.

- 9.4. It was submitted before this Hon'ble Court that zoos hold captive animals, while safari parks are merely large enclosures. It was argued that these cannot be equated with the conservation of wildlife or forests, as their agenda is to promote tourism and not the conservation of forests or other natural ecosystems. To this end, this Hon'ble Court, in its interim order dated 19.02.2024, pronounced that:

“...we issue an interim order to the effect that any proposal for the establishment of zoos and safaris...enacted by the Government or any authority in forest areas other than protected areas, shall not be finally approved by the States/Union Territories, save and except with the prior permission of this Court. Where any such proposal is sought to be implemented, this Court shall be moved by the Union Government or, as the case may be, the competent authority for the prior approval of this Court.”

- 9.5. Given that the State of Uttar Pradesh has undertaken several steps to execute Night Safari and Zoo Projects in the Forest

without a formal permission granted by this Hon'ble Court (in terms of its interim order dated 19.02.2024), these proceedings squarely cover the developments in the region. A true copy of this Hon'ble Court's interim order dated 19.02.2024, in Writ Petition (Civil) No. 1164 of 2023, has been annexed herewith and marked as **Annexure A-13 (pages 68 to 82)**.

10. Recent increase in Budget allocations for Night Safari and Zoo Projects in the Forest:

10.1. The recent Budget 2025-26 in the State of Uttar Pradesh, unveiled by Chief Minister Mr Yogi Adityanath, has increased Budget Allocations allotted to the State's Forest Development, related to projects in the Forest. For example, under Head 17 of revenue expenditure titled as "Establishment of Kukrail Night Safari Park in Kukrail forest area situated in District Lucknow", allocations have increased from Rupees Forty Lakh, One Thousand only (Rs. 40,01,000) as per Revised Estimates for 2024-25 to Rupees Fifty-Five Lakh only (Rs. 55,00,000) for 2025-26. Interestingly, a large chunk of this amount, i.e. Rupees Forty-Nine Lakh, Ninety-Seven Thousand only (Rs. 49,97,000) has been placed in the category of "other expenses", placing under a shroud the purposes for which these funds shall be utilised.

10.2. Furthermore, under Head 17 of capital expenditure titled as "Establishment of Kukrail Night Safari Park in Kukrail forest area situated in District Lucknow", allocations have staggeringly increased from Rupees Forty-One Crore, Sixty-Three Lakh, Ninety-Six Thousand only (Rs. 41,63,96,000) as per Revised

Estimates for 2024-25 to a whopping Rupees Two Hundred Crore, Eight Lakh only (Rs. 2,06,08,00,000) for 2025-26. Out of this, Rupees Two Hundred Crore only (Rs. 2,00,00,00,000) have been set aside solely for “major construction work”.

- 10.3. A true and translated copy of Detailed Estimates of Expenditure for the year 2025-26 by the Forest Department (as presented to the Legislature), issued by the Government of Uttar Pradesh, dated February 2025 (relevant pages), has been annexed herewith and marked as **Annexure A-14 (pages 83 to 86)**.
- 10.4. Such a major increase in budgetary allocations clearly reflects the intentions of the Government of Uttar Pradesh to proceed with projects in the Forest, to the detriment of local environment and ecology. It demands this Hon'ble Court's attention, given that the State has not taken any leave from this Hon'ble Court for going ahead with projects in the Forest, in apparent violation of its interim order dated 19.02.2024 in Writ Petition (Civil) No. 1164 of 2023.
11. Recent actions taken by the State of U.P. in relation to Night Safari and Zoo Projects in the Kukrail Forest Area:
 - 11.1. In this context, it is worth mentioning that after notice was issued in the OA filed by the Applicant/Intervenor before the Hon'ble NGT, Mr Sushant Sharma, Secretary, Government of Uttar Pradesh has written to PCCF-UP, to seek legal opinion from an Advocate-on-Record to file an Intervention Application in this Writ Petition (Civil) No. 1164 of 2023. This letter takes note of the interim order issued by this Hon'ble Court in Writ Petition (Civil) No. 1164 of 2023, and purportedly seeks to

obtain leave of this Hon'ble Court before proceeding with the Night Safari and Zoo Projects in the Forest. A true and translated copy of letter dated 22.02.2025 with Reference No. 290/81-4-2025-1901819, by Sushant Sharma, Secretary, Government of Uttar Pradesh, to PCCF-UP, has been annexed herewith and marked as **Annexure A-15 (pages 87 to 89)**.

11.2. However, in the same breath, Planning Department, Government of Uttar Pradesh, recently issued three tenders for Phase-I of the construction of Night Safari and Zoo Projects in the Forest, in Engineering, Procurement, and Construction Mode ("EPC Mode").

11.3. To elaborate, Tender with Reference Number 1399/E-Tender/2024-25 dated 17.02.2025, is titled "Widening and Strengthening of Kukrail Night Safari and Zoo in Km-1, 2, 3 and 4(800) of Faridnagar Gudamba Road for 04 lane road from Kursi Road to Night Safari main entry point". This tender is placed in the category of 'Civil Works – Roads', with a period of work of 548 days. Submission of bids for the same is scheduled to conclude on 25.03.2025. A true copy of tender with reference number 1399/E-Tender/2024-25 dated 17.02.2025, issued by the Planning Department, Government of Uttar Pradesh, is annexed herewith and marked as **Annexure A-16 (pages 90 to 91)**.

11.4. Similarly, Tender with Reference Number 117(SE)/General/Technical Cell/2025 dated 03.03.2025, is titled "Design Engineering and Procurement of Construction of Night Safari and Adventure Park Phase I in Kukrail Forest Area in

District Lucknow Uttar Pradesh on EPC mode”. This tender is placed in the category of ‘Civil Works – Buildings’, with a period of work of 720 days. Submission of bids for the same is scheduled to conclude on 02.04.2025. A true copy of tender with reference number 117(SE)/General/Technical Cell/2025 dated 03.03.2025, issued by the Planning Department, Government of Uttar Pradesh, is annexed herewith and marked as **Annexure A-17 (pages 92 to 93)**.

11.5. Furthermore, Tender with Reference Number 126(SE)/General/Technical Cell/2025 dated 05.03.2025, is titled “Supervision by Authority Engineer for Design Engineering and Procurement for construction of Night Safari and Adventure Park in Kukrail Forest Area in district Lucknow Phase 1 UP on EPC Mode”. This tender is placed in the category of ‘Consultancy’, with a period of work of 720 days. Submission of bids for the same is scheduled to conclude on 08.04.2025. A true copy of tender with reference number 126(SE)/General/Technical Cell/2025 dated 05.03.2025, issued by the Planning Department, Government of Uttar Pradesh, is annexed herewith and marked as **Annexure A-18 (pages 94 to 95)**.

11.6. It is pertinent to note that these tenders have been issued without the State of Uttar Pradesh having taken any leave from this Hon’ble Court for going ahead with the Night Safari and Zoo Projects in the Forest. in apparent violation of its interim order dated 19.02.2024 in Writ Petition (Civil) No. 1164 of 2023.

11.7. Further, the execution of these projects is being planned without

any environmental impact assessment studies or Detailed Project Reports being made available in public domain. In addition, the media is rife with reports and articles stating that the development work in the Forest will soon get underway. For instance, an article was published in the 'Times of India' newspaper dated 23.03.2025, which stated that the first phase of construction and development of the Night Safari and Zoo Projects in the Forest will begin in April 2025. A true copy of article published in the 'Times of India' newspaper dated 23.03.2025, has been annexed herewith and marked as **Annexure A-19 (pages 96)**.

12. Need to balance development and environmental sustainability:
 - 12.1. In *Virender Gaur v. State of Haryana*, (1995) 2 SCC 577, this Hon'ble Court categorically held:

“Article 21 protects right to life as a fundamental right. Enjoyment of life and its attainment including their right to life with human dignity encompasses within its ambit, the protection and preservation of environment, ecological balance free from pollution of air and water, sanitation without which life cannot be enjoyed. Any contra acts or actions would cause environmental pollution. Environmental, ecological, air, water, pollution, etc. should be regarded as amounting to violation of Article 21. Therefore, hygienic environment is an integral facet of right to healthy life and it would be impossible to live with human dignity without a humane and healthy environment. Environmental protection, therefore, has

now become a matter of grave concern for human existence. Promoting environmental protection implies maintenance of the environment as a whole comprising the man-made and the natural environment. Therefore, there is a constitutional imperative on the State Government and the municipalities, not only to ensure and safeguard proper environment but also an imperative duty to take adequate measures to promote, protect and improve both the man-made and the natural environment."

12.2. In *Indian Council for Enviro-Legal Action v. Union of India*, (1996) 5 SCC 281, this Hon'ble Court ruled:

"While economic development should not be allowed to take place at the cost of ecology or by causing widespread environment destruction and violation; at the same time the necessity to preserve ecology and environment should not hamper economic and other developments. Both development and environment must go hand in hand, in other words, there should not be development at the cost of environment and vice versa, but there should be development while taking due care and ensuring the protection of environment."

12.3. In *M.K. Ranjitsinh v. Union of India*, Writ Petition (Civil) No. 838 of 2019, this Hon'ble Court recognised the right against climate change to be a fundamental right under Articles 14 and 21 of the Constitution. In so doing, the Court commented on the scope of Articles 48A and 51A(g) of the Constitution.

“Article 48A of the Constitution provides that the State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country. Clause (g) of Article 51A stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures. Although these are not justiciable provisions of the Constitution, they are indications that the Constitution recognises the importance of the natural world.”

12.4. In this judgment, this Hon'ble Court cited its previous judgment in *M.C. Mehta v. Kamal Nath*, (2000) 6 SCC 213, wherein it was held that Articles 48A and 51A(g) of the Constitution must be interpreted in light of Article 21.

12.5. In *T.N. Godavarman Thirumulpad v. Union of India*, (1997) 2 SCC 267 (*supra*), this Hon'ble Court established the 'Forest Bench' to monitor the status of forest conservation across the country. It is in this context that the averments made in the present Application, highlighting developments regarding the Night Safari and Zoo Projects in the Forest, demand this Hon'ble Court's attention.

13. The present Application is *bona fide* and made in the interests of justice.

PRAYER

In view of the facts and circumstances detailed above, it is most respectfully submitted that this Hon'ble Court be pleased to:

- a. Direct the State of Uttar Pradesh to produce information before this Hon'ble Court as to the status of its compliance with this Hon'ble Court's interim order dated 19.02.2024 in WP(C) 1164 of 2023 as it has proceeded with Night Safari and Zoo Projects in the Kukrail Forest without this Hon'ble Court's permission;
- b. Direct the State of Uttar Pradesh to supply information to this Hon'ble Court, as to the intended plans of development in the Forest;
- c. Direct an independent expert report and environmental impact assessment in consultation with all relevant stakeholders, in a transparent manner before allowing the State of Uttar Pradesh to proceed further with the Night Safari and Zoo Projects in the Kukrail Forest;
- d. Direct the State of Uttar Pradesh to halt any development of Night Safari and Zoo Projects in the Kukrail Forest until an independent expert report and environmental impact assessment is perused by this Hon'ble Court and until this Hon'ble Court grants due permission for the Night Safari and Zoo Projects as per its interim order in WP(C) 1164 of 2023 dated 19.02.2024;
- e. Direct the State of Uttar Pradesh to conserve, in a scientifically and ecologically appropriate manner, biodiversity in the Forest;
- f. Pass any such/further orders as may be required in the interests of justice.

FOR THIS ACT OF KINDNESS THE APPLICANT HEREIN AS IS DUTY BOUND SHALL EVER PRAY

Filed by:



YASH S VIJAY

Advocate on Record

Date: 08.04.2025

Place: New Delhi

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
I.A. NO. _____ OF 2025
IN
WRIT PETITION (CIVIL) NO. 1164 OF 2023

IN THE MATTER OF:

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE
(RETD) & ORS. ...PETITIONER

Versus

UNION OF INDIA

...RESPONDENT

AND IN THE MATTER OF:

ALOK SINGH

...APPLICANT



AFFIDAVIT

I, Alok Singh, Age 51 Years, s/o Shri Sachidanand Singh, r/o-303, Tower 4, Parsvnath Planet, Vibhuthikhand, Lucknow, Uttar Pradesh-226010, the Applicant in the above-captioned Application do hereby solemnly affirm on oath as under:-

1. That I am the Applicant in the above captioned Application and as such am well conversant with the facts and circumstances of the present case, and thereby competent and I am duly authorised to affirm this affidavit.
2. That I have read the contents of the application from paras 1 to 13. I state that the facts stated in the application are true and correct to best of my knowledge and belief and nothing has been concealed therein. I state that the annexures if any are true/true translated copies of their respective originals.
3. The contents of the application have been read out and read out and explained to me in vernacular.

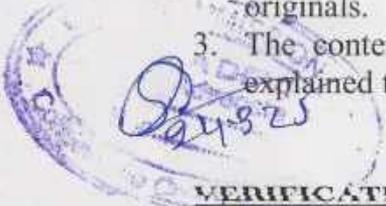
Alok Singh
DEPONENT

VERIFICATION:

I, the deponent above named do hereby verify that the contents para 1 to 3 of my affidavit are true to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at 11.15 on this 24 day of 3, 2025.

Alok Singh
DEPONENT



Signature of Alok Singh
Alok Singh
DEPONENT

Handwritten notes and stamps on the left margin, including a vertical stamp that reads 'Part B' and other illegible markings.

REVISED

ITEM NO.4

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) NO. 1164/2023**ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. PETITIONERS****VERSUS****UNION OF INDIA & ANR.****RESPONDENTS****IA No. 101749/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA no. 89433/2025 - FOR IMPLEADMENT, IA NO. 89434/2025 - FOR PERMISSION, IA NO. 89437/2025 - FOR EXEMPTION FROM FILING O.T.)****Date : 29-08-2025 This matter was called on for hearing today.****CORAM :****HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE N.V. ANJARIA
HON'BLE MR. JUSTICE ALOK ARADHE****For Petitioner(s) :****Mr. Prashanto Chandra Sen, Sr. Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh, Adv.
Ms. Rashi Goswami, Adv.
Mr. Saksham Garg, Adv.
Mr. Jyotirmoy Chatterjee, Adv.****For Respondent(s) :****Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Ruchi Kohli, Adv.
Ms. Bani Dixit, Adv.
Mr. Rajat Nair, Adv.
Mr. Sridhar Pottaraju, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Rohan Gupta, Adv.****Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.**

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POOJA SHARMA
Date: 2025.09.08
18:41:34 IST
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Applicant-in-person, AOR

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Mr. Prabhat Kumar Rai, Adv.
Mr. Aditya Goyal, Adv.
Mr. Ujjawal Kumar Rai, Adv.
Ms. Isha Baloni, Adv.
Mr. Utkarsh Chandra, Adv.
Mr. Sudhanshu Pathak, Adv.
Mr. Rishabh Chaudhary, Adv.
Ms. Sunanda Chaudhary, Adv.
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Mr. Shadan Farasat, Sr. Adv.
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Mr. Ashwin Arun Hirulkar, Adv.

Ms. Rashmi Nandakumar, AOR

Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Ishita Bist, Adv.
Ms. Ambika Atrey, Adv.
Mr. Navneet Gupta, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

IA Nos. 101749/2025, 89433/2025 & 89434/2025:

1. We find that it will be appropriate that the application filed by the State of Uttar Pradesh (IA No. 89434/2025) is considered by the CEC.
2. We, therefore, direct the applicant to furnish a copy of the application to the Member Secretary, CEC, who is requested to examine the issue and submit a report to this Court within four weeks from today.
3. Non-applicants are at liberty to file reply, if any, within four weeks.
4. As prayed for, MoEF&CC shall file reply to I.A. No.101749/2025 within four weeks.
5. List this writ petition on 08.10.2025, high up on the Board along with the aforesaid applications.

(POOJA SHARMA)
AR-CUM-PS

(Revised upon being mentioned by learned counsel for MoEF&CC)

(ANJU KAPOOR)
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) NO. 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. PETITIONERS

VERSUS

UNION OF INDIA & ANR.

RESPONDENTS

IA No. 101749/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA no. 89433/2025 - FOR IMPLEADMENT, IA NO. 89434/2025 - FOR PERMISSION, IA NO. 89437/2025 - FOR EXEMPTION FROM FILING O.T.)

Date : 29-08-2025 This matter was called on for hearing today.

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HON'BLE MR. JUSTICE ALOK ARADHE

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Mr. Saksham Garg, Adv.
Mr. Jyotirmoy Chatterjee, Adv.

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Mr. Santhosh K, Adv.
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Mr. Ashwin Arun Hirulkar, Adv.

Ms. Rashmi Nandakumar, AOR

Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Ishita Bist, Adv.
Ms. Ambika Atrey, Adv.
Mr. Navneet Gupta, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

IA Nos. 101749/2025, 89433/2025 & 89434/2025:

1. We find that it will be appropriate that the application filed by the State of Uttar Pradesh (IA No. 89434/2025) is considered by the CEC.
2. We, therefore, direct the applicant to furnish a copy of the application to the Member Secretary, CEC, who is requested to examine the issue and submit a report to this Court within four weeks from today.
3. Non-applicants are at liberty to file reply, if any, within four weeks.
4. List this writ petition on 08.10.2025, high up on the Board along with the aforesaid applications.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

CENTRAL EMPOWERED COMMITTEE**(CONSTITUTED BY THE HON'BLE SUPREME COURT OF INDIA)**

III Floor, Chanakya Bhawan, Chanakypuri, New Delhi – 21, Tel: 2161 0612, 2161 0613

Email cecindia202@gmail.com, Website: www.cecindia.in**F. No: 1-19/CEC/SC/2025-Pt. (82)****Dated: 27th November 2025**

To

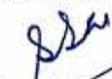
The Registrar
Supreme Court of India
New Delhi-110001
(Attn: PIL Writ Section)

SUB: CEC REPORT NO. 65 OF 2025 – REPORT OF THE CEC IN IA NOS. 89433 AND 89434 OF 2025 IN WRIT PETITION (C) NO. 1164 OF 2023 FILED BY THE STATE OF UTTAR PRADESH, SEEKING PERMISSION OF THIS HON'BLE COURT FOR THE ESTABLISHMENT OF KUKRAIL NIGHT SAFARI AND ZOO IN THE KUKRAIL FOREST AREA, LUCKNOW, UTTAR PRADESH.

Sir,

The Report No. 65 of 2025 filed in W.P.(C) 1164 of 2023 of the Central Empowered Committee on the above subject is enclosed (Four copies). It is requested that the Report may please be placed before the Hon'ble Court for kind consideration.

Yours faithfully


(Siddhanta Das)
Chairman

Copy to :

1. Mr. Harish N. Salve, Senior Advocate & Amicus Curiae.
2. Mr. A.D.N. Rao, Sr. Advocate & Ld. Amicus Curiae.
3. Mr. Siddhartha Choudhary, Advocate & Ld. Amicus Curiae
4. Mr. K. Parameshwar, Advocate & Ld. Amicus Curiae
5. The Secretary, MoEF&CC, New Delhi
6. The Chief Secretary, Government of Uttar Pradesh, Lucknow
7. The Principal Chief Conservator of Forests, Wildlife, Lucknow
8. The Director, Kukrail Night Safari Park, Uttar Pradesh
9. The Central Zoo Authority, New Delhi
10. Standing Counsel for the MoEFCC
11. Standing Counsel for the State of Uttar Pradesh
12. Sh. Sudeep Kumar, Advocate for the Applicant in I.A.Nos.89433 & 89434 of 2025 in W.P. (C) No. 1164 of 2023
13. Applicant /Respondents
14. All members of the CEC.

CENTRAL EMPOWERED COMMITTEE

REPORT No. 65 of 2025

IN

I. A Nos. 89433 and 89434 of 2025

IN

W.P. (C) No. 1164 of 2023

**Filed by:-
STATE OF UTTAR PRADESH**

Dated: 27th November 2025

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CENTRAL EMPOWERED COMMITTEE

REPORT OF THE CEC IN IA NOS. 89433 AND 89434 OF 2025 IN WRIT PETITION (C) NO. 1164 OF 2023 FILED BY THE STATE OF UTTAR PRADESH, SEEKING PERMISSION OF THIS HON'BLE COURT FOR THE ESTABLISHMENT OF KUKRAIL NIGHT SAFARI AND ZOO IN THE KUKRAIL FOREST AREA, LUCKNOW, UTTAR PRADESH.

The Writ Petition (Civil) No. 1164 of 2023 titled *Ashok Kumar Sharma, IFS (Retd.) & Ors. vs. Union of India & Anr.* is presently pending adjudication before this Hon'ble Court. By an interim order dated 19.02.2024, this Hon'ble Court has directed that no final approval for the establishment of any Zoo or Safari shall be granted without first obtaining prior permission of this Hon'ble Court. The relevant portion of the order dated 19.02.2024 passed in Writ Petition (Civil) No. 1164 of 2023 is reproduced hereunder for ready reference.

"...25. Our attention is drawn to the fact that a coordinate Bench of this Court presided over by Hon'ble Mr Justice B.R. Gavai has reserved orders on the subject. Specifically, with reference to clause (6) above, we issue an interim order to the effect that any proposal for the establishment of zoos and safaris referred to in the Wild Life Protection Act 1972, enacted by the Government or any authority in forest areas other than protected areas, shall not be finally approved by the States/Union Territories, save and except with the prior permission of this Court. Where any such proposal is sought to be implemented, this Court shall be moved by the Union Government or, as the case may be, the competent authority for the prior approval of this Court. This part of the interim direction will hold the field only till the final judgment of the

co-ordinate Bench. Necessarily therefore the judgment of the co-ordinate Bench shall govern the arena, once it is pronounced.....”

2. The present I.A. Nos. 89433 & 89434 of 2025 have been filed by the State of Uttar Pradesh, seeking permission and necessary directions for the establishment of Kukrail Night Safari and Zoological Park in Lucknow, in compliance with the aforesaid interim order dated 19.02.2024 passed by this Hon'ble Court in W.P.(C) No. 1164 of 2023. The Applicant, State of Uttar Pradesh, has made the following prayers in these I.As.

- “i) Grant permission to establish the Kukrail Night Safari and Zoo in the Kukrail Forest Area, Lucknow in light of the interim order dated 19.02.2024 passed by this Hon'ble Court.*
- ii) And pass such & further orders as be deemed fit and proper in the circumstances of the case in the ends of justice.”*

3. This Report is being submitted pursuant to the order dated 29.08.2025 passed by this Hon'ble Court in I.A. No. 89434 of 2025 in W.P. (C) No. 1164 of 2023, whereby the CEC was directed to examine the issue involved and submit a report to this Hon'ble Court. The relevant portion of said order is reproduced below:

"1. We find that it will be appropriate that the application filed by the State of Uttar Pradesh (IA No.89434/2025) is considered by the CEC.

2. We, therefore, direct the applicant to furnish a copy of the application to the Member Secretary, CEC, who is requested to examine the issue and submit a report to this Court within four weeks from today.

3. Non-applicants are at liberty to file reply, if any, within four weeks.

4. List this writ petition on 08.10.2025, high up on the Board along with the aforesaid applications."

BACKGROUND

4. Lucknow has a 104-year-old Zoological Park known as Nawab Wajid Ali Shah Zoological Park, Lucknow, located in the heart of the city. The Government of Uttar Pradesh has stated that, by an order dated 24.08.2022, a decision was taken to shift the existing Nawab Wajid Ali Shah Zoological Park and to establish a Night Safari in the Kukrail Forest Area. Approval for the same was granted by the Central Zoo Authority on 15.05.2023.

5. The State of Uttar Pradesh has submitted that the Nawab Wajid Ali Shah Zoological Park, though centrally located and easily accessible to the public, is situated close to densely populated areas of the city and a

very busy highway, and is therefore no longer conducive to animal conservation and breeding. Moreover, the present site does not provide any scope for further expansion, which is required for the modernization of enclosures and the construction of new enclosures to house additional animals. The State has further submitted that the continuously increasing footfall in the existing zoo poses a potential risk of the spread of zoonotic diseases among visitors. Besides this, the unavailability of additional space limits the modernization of enclosures and visitor-related facilities.

6. The State of Uttar Pradesh has further submitted that, as per the provisions of the "Guidelines for the Operations of the Night Safari in Recognized Indian Zoos, 2025," zoos, in India have undergone a significant transformation over the past decades, shifting from traditional animal display facilities to modern conservation centers that prioritize animal welfare, education, and sustainability. According to the State, this shift has been driven by innovative design principles and immersive visitor experiences that enhance public engagement and promote empathy and respect for wildlife. One such innovation is the display of animals after sunset, which allows visitors to observe cathemeral, nocturnal, and crepuscular species (collectively referred to as non-diurnal species) in environments specifically designed for them. Such experiences, as submitted, not only provide unique educational value but also contribute

to conservation awareness, ecological literacy, and sustainable tourism by deepening public understanding of animal behaviour and ecological roles.

7. The State of Uttar Pradesh has further submitted that Night Safaris constitute a highly specialized form of zoological operation requiring careful planning and management in order to meet the unique biological and behavioural needs of non-diurnal species. Such operations demand a thorough understanding of natural rhythms, welfare requirements, and species-specific sensitivities. Accordingly, night-time operations require enhanced attention to enclosure design, lighting systems, staff deployment, and visitor movement, so as to minimize disturbance and ensure that animals can express natural behaviours. It has been further submitted that the visitor pathways, guided tours, and interpretive storytelling must be curated to provide meaningful educational experiences while reducing potential stress on the animals. The State has also stated that such facilities must avoid practices that coerce or manipulate animal behaviour, such as inducing activity through food or obscuring natural life stages. According to the State, India's diverse terrestrial and island ecosystems provide a strong ecological basis for such initiatives, and the integration of night-time operations presents an opportunity to incorporate green-zoo principles through sustainable

design, energy efficiency, water conservation, waste reduction, and the adoption of renewable energy technologies to minimize environmental impact.

8. The State of Uttar Pradesh has further submitted that, in order to fulfil the policy objective of creating an effective tool for educating people about the intrinsic linkage between the protection of natural areas and the maintenance of life-supporting ecological processes, and to sensitize visitors to the dangers of hostile or indifferent attitudes towards nature, particularly in respect of cathemeral, nocturnal and crepuscular species, it has decided to establish a Night Safari along with a Zoological Park in the Kukrail forest area. The proposed Night Safari Park is stated to be established with the following objectives:

- i) To promote the conservation of non-diurnal species by providing environments that replicate their natural habitats, thereby enhancing public understanding of their ecological importance.
- ii) To ensure that the display of animals in Night safari upholds the highest standards of animal welfare, including the preservation of natural circadian rhythms and the provision of undisturbed and stress-free housing for the animals.
- iii) To create an immersive and meaningful visitor experience, while ensuring accessibility and inclusiveness, so as to foster awareness, empathy, and conservation-minded attitudes.

9. The State of Uttar Pradesh has further submitted that the areas identified for the establishment of the Zoo and Night Safari are required to be located in the vicinity of the city to ensure accessibility for visitors, and that the Night Safari specifically requires clusters of trees to facilitate concealment for habitat lighting. The Kukrail Forest, notified as a *Reserve Forest* under Section 20 of the Indian Forest Act, 1927, extends over a total area of 2,027.4 hectares and has been developed through sustained plantation efforts of the Forest Department up to the year 2009. It forms an important urban green landscape for Lucknow and houses facilities such as the Kukrail Gharial Rehabilitation Centre, while also acting as a buffer against urban expansion.

Being surrounded by human habitation, the forest is highly vulnerable to encroachments, and during 2014–2017, several encroachments were removed and boundary walls constructed in critical stretches for its protection. Since no other accessible land of adequate size near the city, with existing clusters of trees, was available, the proposed Zoo and Night Safari site was identified within Kukrail Forest over an area of 855.07 hectares, which contains vegetation of comparatively lesser biological significance and is prone to encroachment, making regulated development and biological reclamation beneficial.

The site is approximately 16 km from the Heritage Zone of Lucknow, is well connected by major roads, public transport, railway stations, and the airport, and is characterized by alkaline, poor-quality soil dominated by *Prosopis juliflora* (vilayati babool) shrubs with a few tall trees suitable for meeting the light-concealment requirements of the Night Safari. It has also been submitted that the proposed project does not fall within the vicinity of any protected area and does not serve as a wildlife corridor.

10. According to the Government of Uttar Pradesh, the establishment of the proposed Zoo and Night Safari within the Kukrail Forest will require the felling or translocation of only those trees that unavoidably obstruct the construction of animal enclosures, visitor facilities, widening of the approach road, or shifting of an existing transmission line passing through the site. It has been submitted that approximately 71% of the project area will be retained as green cover in order to minimize ecological disturbance, and that any felling or translocation of trees shall be undertaken only in exceptional and unavoidable circumstances, with utmost emphasis on preservation of the natural habitat and ecological integrity so that environmental impact remains minimal.

The Government of Uttar Pradesh has further stated that trees of species other than *Prosopis juliflora* will, as far as possible, be translocated within the project site or to suitable locations within the adjoining Kukrail Reserve Forest. It is also submitted that the 855.07 hectares identified for the Zoo and Night Safari comprise poor-quality land dominated by *Prosopis juliflora* (vilayati babool), an exotic invasive species planted over time as an initial stage to improve soil conditions before introducing native species. The project, therefore, incorporates a systematic plan for the gradual replacement of *Prosopis juliflora* with appropriate native vegetation to facilitate ecological restoration, in accordance with the restoration framework permitted by this Hon'ble Court vide its order dated 12.12.2023 in I.A. No. 10784 of 2023 in Writ Petition (Civil) No. 13381/1984, *M.C. Mehta vs. Union of India & Others*, relating to the Taj Trapezium Zone.

11. The State of Uttar Pradesh has submitted that the proposal for establishing the Kukrail Zoo and Night Safari was duly approved at the highest level of the Government, followed by the sanction of the Council of Ministers, along with directions relating to land use, shifting of the existing Lucknow Zoo, obtaining statutory permissions, development of road connectivity, constitution of committees, and ensuring compliance with the guidelines of the Central Zoo Authority (CZA). An Empowered

Committee and a Working Committee were constituted to supervise the project and resolve related issues. Thereafter, the State applied to the Central Zoo Authority, which granted prior approval on 15.05.2023 under Section 38-H(1A) of the Wildlife (Protection) Act, 1972, and subsequently accorded permission for the establishment of the Zoo and Night Safari on 10.06.2024.

The project area was thereafter revised to 855.07 acres, and the Detailed Project Report (DPR) was approved for implementation in two phases, supported by recommendations of the Expenditure Finance Committee and followed by the CZA's approval of the schematic design of wildlife enclosures on 31.01.2025. Subsequently, guidelines were issued, and applications for pre-fire and environmental clearances were submitted. The State Government ultimately accorded administrative and financial sanction for the project, with the total estimated cost of both phases approved at Rs. 1510.57 crore, of which Phase-I (Night Safari) is sanctioned for Rs. 777.01 crore, with Phase-II comprising the remaining expenditure for the establishment of the Day Zoo. The details are as follows:

- (a) Total Area - 855.07 acres
- (b) Night Safari Area - 493.73 acres
- (c) Zoo Area - 199.48 acres
- (d) Enclosures and Other Facilities - 161.86 acres
- (e) Total Green Cover - 610.34 acres (71.30% of the total area)

12. The State of Uttar Pradesh has stated that the importance of establishing the Night Safari and Zoo is manifold. Observing wildlife in their natural habitat, particularly during night-time, is extremely difficult, and the Night Safari provides a unique opportunity for visitors to witness wildlife and their ecosystems in a natural nocturnal environment. It also plays a vital role in enhancing environmental awareness among the public. The Night Safari and Zoo are, therefore, considered significant for the following reasons:

(i) Study of Wildlife Behaviour: Wildlife behaviour during night hours differs significantly from daytime activities. The Night Safari and Zoo enable systematic study of nocturnal behaviour, contributing to a deeper understanding of species and the formulation of effective conservation strategies.

(ii) Enhancement of Conservation Awareness: Visitors gain valuable insights into various species and habitats, thereby fostering a sense of responsibility towards wildlife protection and the conservation of endangered species.

(iii) Preservation of Local Biodiversity: Activities undertaken within the protected area contribute to the conservation of local biodiversity and ensure the protection of wildlife habitats, thereby maintaining ecological balance.

(iv) Economic Benefits for Local Communities: The Night Safari and Zoo provide employment and income-generation opportunities for surrounding communities, strengthening local participation in and support for conservation.

(v) Environmental Education: The facility serves as an important platform for environmental education, providing students, researchers, and visitors with a deeper understanding of wildlife and ecosystem conservation.

(vi) Support for the Forest Ecosystem: The Night Safari and Zoo promote protection of ecological systems within preserved areas, supporting the health of forests, water resources, and overall natural sustainability; and

(vii) Research and Data Collection: Information generated from the Night Safari and Zoo facilitates scientific study of wildlife species, habitats, and ecological processes, thereby strengthening conservation programmes and enabling the development of more effective protection strategies.

13. The State of Uttar Pradesh has averred that there are presently four operational Night Safaris worldwide, located in Singapore, Chiang Mai (Thailand), Guangzhou (China), and Anshun (Indonesia), and that although the Singapore Night Safari is the smallest in area, it is recognized as the most prominent globally. The State has submitted that the proposed Kukrail Night Safari and Zoo is intended to be developed to world-class standards with modern facilities, focusing on high-quality wildlife observation and exhibition, immersive educational experiences, state-of-the-art visitor amenities, substantial green spaces, and a scientifically planned trail network. It will include provisions for conservation breeding and dedicated enclosures for herbivores and carnivores, supported by advanced waste-management systems to ensure ecological sustainability. The State has informed that the project is expected to attract approximately 4,000 visitors per day on weekdays and around 8,000 visitors per day on weekends and holidays, offering an exceptional tourism and educational experience for students,

researchers, and nature enthusiasts. It has also been stated that the establishment and operation of the Kukrail Night Safari and Zoo will create significant employment opportunities for both skilled and unskilled personnel and will generate substantial economic benefits for the hospitality, food and beverage, and tourism sectors in Lucknow district, thereby strengthening public engagement and commitment to environmental conservation.

14. The State has submitted that it will abide by all directions issued by the Hon'ble Supreme Court in *In Re: T.N. Godavarman Thirumulpad v. Union of India & Ors.*, *In Re: Gaurav Kumar Bansal*, I.A. No. 20650 of 2023 in W.P. (C) No. 202 of 1995, wherein, vide judgment dated 06.03.2024, this Hon'ble Court laid down the conditions governing the establishment of Tiger Safaris in buffer or fringe areas. These conditions include adherence to an eco-centric approach, application of the precautionary principle, restrictions on sourcing animals only from injured, conflicted or orphaned individuals, location in proximity to existing Rescue Centers, compliance with norms relating to permissible activities and eco-tourism, regulation of resorts near protected areas, imposition of noise-level restrictions around protected forests, and adoption of effective measures for the management and protection of Tiger Reserves across the country.

15. Pursuant to the order dated 29.08.2025 of this Hon'ble Court referred to in paragraph 3 above, the CEC sought details of the proposed project from the State Government of Uttar Pradesh. In response, the Director, Kukrail Night Safari Park, Lucknow, Uttar Pradesh, vide letter dated 05.09.2025, furnished the relevant information. The documents submitted by the Director, Kukrail Night Safari Park, are enclosed as **ANNEXURE R-1** to this Report.

16. In the meeting held on 08.09.2025, the CEC observed that certain basic information regarding the status of other zoological parks in the State, including their level of upkeep and related parameters, would be useful for understanding the overall context and for making an informed assessment. Accordingly, the CEC directed the Chief Wildlife Warden to furnish comprehensive information relating to all zoological facilities in Uttar Pradesh, including the name, location and year of establishment of each zoo, safari and rescue or breeding center, along with complete details of the posting of Directors, indicating the facility concerned, name of the regularly posted Director, period of posting and any relevant remarks.

In cases where no regular Director was posted, the CEC sought an explanation for the vacancy along with particulars of the officers holding additional charge, including their substantive posting, the period for which

they held such charge, and the distance between their regular place of posting and the concerned facility. The CEC, further sought the detailed information regarding veterinary staff, including the sanctioned strength of veterinarians, the number actually posted and the nature of their appointment (regular, deputation or contractual), as well as clarification as to whether the State has a separate cadre of wildlife veterinarians and if so, a copy of the relevant notification, and if not the mechanism by which veterinarians for the proposed Night Safari would be provided.

The CWLW was also asked to submit details of animal keepers, including sanctioned and working strength and educational qualifications, along with facility-wise financial allocations for the last five years, details of species and number of animals housed at each facility in the format prescribed by the CZA, the current status of animals in any existing safari, and the status of all other categories of staff as mandated by the CZA, presented clearly in tabular format.

17. This information was submitted by the Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, Uttar Pradesh, vide letter dated 23.09.2025, a copy of which is enclosed as **ANNEXURE R-2** to this Report. The CEC, after examining the submissions made by the Uttar Pradesh Forest Department, sought further clarifications and additional

information regarding zoos, safaris, and rescue/breeding centres in the State. The CEC noted discrepancies between the list of facilities furnished by the State and those recognized by the Central Zoo Authority (CZA), and accordingly requested details of the latest approvals, renewal dates, and validity periods for all such facilities. Serious concern was also expressed regarding the vacancy of Director posts in 9 out of 10 facilities, with several centers presently being managed by officials posted at distances ranging from 120 to 200 km, which could potentially compromise management efficiency. The CEC sought an explanation for the absence of full-time Directors, future plans for regular postings, and the proposed mechanism for management of the Night Safari under the present circumstances. Further information was sought on the status of six sanctioned posts, discrepancies in the educational qualifications of Animal Keepers, the absence of animal keepers in Gorakhpur Zoo, adequacy of available funds, along with five-year data on fund demand and allocation. The State was also directed to submit plans for filling up various vacant posts. With respect to the I.A filed before this Hon'ble Supreme Court, the CEC also raised queries relating to certain documents submitted by the Applicant State. In addition, the CEC directed the Uttar Pradesh Forest Department to prepare a detailed GPS-based map showing every tree, along with an overlaid site plan drawn to a scale of 1:200.

18. The requisite information has been submitted by the Chief Wildlife Warden, Uttar Pradesh, vide letter dated 13.11.2025. The total number of trees at the project site is now reported as 24,274, as against 12,346 trees earlier submitted in the extant I. A before this Hon'ble Court. The revised tree status is as under:

| To be felled | To be translocated | Damaged | To be retained | Total |
|--------------|--------------------|---------|----------------|-------|
| 4808 | 877 | 3 | 18586 | 24274 |

As informed by the Chief Wildlife Warden, the methodology adopted for the tree survey has also been enclosed along with its letter dated 13.11.2025. It has been further submitted that the Kukrail Night Safari and Day Zoo project site is already accessible through an existing approach road under the jurisdiction of the Public Works Department, Government of Uttar Pradesh. However, in order to ensure smooth and uninterrupted access to the project area, widening of approximately three km of the said approach road into a four-lane facility has been proposed. As per the tree survey, 845 trees are likely to be affected due to the proposed widening. The said proposal is presently under consideration and is being processed in accordance with the provisions of the Forest (Conservation) Act, 1980 (as amended), under Proposal No. FP/UP/ROAD/534764/2025. The widening shall be undertaken only after obtaining the requisite approval under the Forest (Conservation) Act, 1980.

A copy of the letter dated 13.11.2025 of the Principal Chief Conservator of Forests, Wildlife, and Chief Wildlife Warden, Uttar Pradesh, along with a summary of trees standing on the project site, is enclosed as **ANNEXURE R-3 (Colly.)** to this Report.

APPROVAL BY THE CENTRAL ZOO AUTHORITY

19. The Government of Uttar Pradesh submitted an application in the prescribed form to the Central Zoo Authority on 01.11.2022 seeking permission to establish a Night Safari and Kukrial Zoo. The Spatial distribution of the area for the Night Safari and Zoo was indicated as follows:

12.1 Night Safari: - *The night safari is proposed in an area of 350-acres. The area has already been surveyed for preparing the master layout plan of the proposed "Night Safari". The area earmarked shall be further surveyed to obtain greater details about geographical land forms, vegetation etc. to facilitate detailed planning of the proposed zoo and night safari and to prepare detailed lay out plans for enclosures, hospital, administrative block, visitor areas and interpretation center etc. The night safari shall have its own veterinary facility as well as administrative block which shall work in close coordination under over all administration of the Director of Zoo and night safari.*

12.2 Zoological Park: - *The proposed area of new zoo is 150-acre. After its construction the existing zoo shall be shifted to this area. The zoo shall have its own veterinary facility and administrative block as well as residential complex. The establishment shall have a butterfly park, a modern interpretation centre, state of the art reptilian/herpetology research centre, rescue centre, library etc.*

A copy of the said application is enclosed as **ANNEXURE R-4** to this Report.

20. The aforesaid proposal was taken up by the Central Zoo Authority vide its communication dated 15.05.2023. The proposal was first examined in the 107th Meeting of the Expert Group on Zoo Designing, held on 16.02.2023, and the decisions thereof were conveyed by CZA on 12.03.2023. Thereafter, a field appraisal of the proposed site was carried out by the CZA on 06.04.2023. Pursuant to the field appraisal and submission of a revised proposal by the State, the matter was deliberated upon in the 107th Meeting of the Technical Committee, held on 19.04.2023, which recommended that prior approval be granted subject to specific conditions.

21. Based on the above recommendations, the CZA, vide its letter dated 15.05.2023, accorded approval for the establishment of the Zoo and Night Safari at Kukrail, subject to compliance with the Wildlife (Protection) Act,

1972, the Recognition of Zoo Rules, 2009, the CZA guidelines, and an extensive set of conditions. The conditions imposed, inter alia, included:

- a) Revision and resubmission of the DPR after incorporating the comments of CZA and the suggestions made during the field appraisal;
- b) Strict adherence to the Do's and Don'ts for establishment of zoos on forest land, as prescribed by MoEFCC vide letter dated 08.06.2022;
- c) Ensuring sustained funding, availability of qualified personnel, and appointment of a whole-time in-charge in accordance with the Zoo Rules;
- d) Preparation and submission of a Master Plan to the CZA;
- e) Seeking prior approval of the CZA for the construction of enclosures for endangered species only after approval of the Master Plan;
- f) Submission of Form-I for recognition once the establishment is ready for operation; and
- g) Compliance with recommendations of the MoEFCC Night Safari Committee constituted vide OM dated 13.10.2022.

22. The proposal was thereafter placed before the 111th Meeting of the Expert Group on Zoo Designing, held on 07.05.2024, pursuant to which the Director, Kukrail Night Safari Park, reverted to the CZA with his letter dated 13.05.2024, along with the revised DPR. In the revised DPR, the following action plan has been mentioned as follows:

“4.0. Future Action Plan

The Master layout plan for the Night Safari & Zoo has been prepared as per the CZA guidelines taking into consideration of various factors including terrain, climate, accessibility, and suitability of the location for the habitat of the wild animals to be exhibited.

The Night safari is proposed in an area of 181.85 acres. The area has already been surveyed for preparing the master layout plan of the proposed "Night Safari". The area earmarked shall be further surveyed to obtain greater details about geographical landforms, vegetation etc. to facilitate detailed planning of the proposed zoo and night safari and to prepare detailed lay out plans for enclosures, hospital, administrative block, visitor areas and interpretation center etc."

A copy of the said letter is enclosed as **ANNEXURE R-5** to this Report.

23. Thereafter, the 110th Meeting of the Technical Committee of the Central Zoo Authority held on 14.05.2024 recommended consideration of the proposal, subject to further compliance with a set of observations. Subsequently, vide letter dated 10.06.2024, the CZA again conveyed approval for the establishment under Section 38-H(1A), subject to time-bound compliance, within three months, with the observations recorded therein. The required compliances, inter alia, included:

- i. Mentioning the combined area of the Zoo and Night Safari in the DPR.
- ii. Removal of self-categorization of the zoo.
- iii. Designing a strong drainage system due to proximity to Kukrail Nala.
- iv. Merging of swamp and herbivore zones.
- v. Incorporation of water treatment/filtration systems.
- vi. Relocation of the tram maintenance yard away from animal areas.
- vii. Prohibition of any construction in Night Safari enclosures until issuance of Night Safari Guidelines.
- viii. Submission of Form-I for recognition post completion of establishment

24. The CZA, after examining the pointwise compliance submitted by the Zoo, forwarded authenticated copies of the Master (Layout) Plan to the State, vide letter dated 20.09.2024, for necessary action. However, upon perusal of the DPR, the CZA recorded the following two deficiencies requiring rectification:

- a) The cover page of the DPR incorrectly mentioned both "DPR" and "Master Plan", whereas the document is to be treated only as the DPR; and
- b) The Annexures in Part-IV contained low-resolution layout and service maps, requiring resubmission in high-resolution format.

As per the authenticated site plan, the component-wise area details are as under:

| S.No. | NAME OF FACILITIES | AREA (IN ACRE) |
|-------|-----------------------------------|----------------|
| 1 | TOTAL SITE AREA - A | 855.07 |
| 2 | NIGHT SAFARI | |
| | 2.1 ARID INDIA | 36.2 |
| | 2.2 INDIAN FOOTHILLS | 23.51 |
| | 2.3 INDIAN WETLANDS | 50.27 |
| | 2.4 AFRICAN WETLAND | 49.2 |
| | 2.5 INDIAN WALKING TRAIL | 22.67 |
| | TOTAL AREA OF NIGHT SAFARI | 181.85 |
| 3 | DAY ZOO | |
| | 3.1 ENTRY ZONE | 41.4 |
| | 3.2 AFRICAN SAVANNA | 62.0 |
| | 3.3 INCREDIBLE INDIA | 105.5 |
| | TOTAL AREA OF DAY ZOO | 208.9 |

| | | |
|----|-----------------------|-------|
| 4 | NURSERY & FODDER AREA | 19.9 |
| 5 | WETLAND -(B) | 15.17 |
| 6 | RESCUE CENTER | 28.05 |
| 7 | PARKING -(C) | 11.04 |
| 8 | FUTURE EXPANSION | 85.91 |
| 9 | RESIDENTIAL -(D) | 37.24 |
| 10 | BACK OF THE HOUSE | 29.07 |

| | | |
|---|---|--|
| 11 | BUILT UP | |
| 11.1 | ENTRANCE PLAZA+TICKET COUNTERS | 3.02 |
| 11.2 | INTERPRETATION CENTER | 0.44 |
| 11.3 | MAINTENANCE SHED | 2.39 |
| 11.4 | VET HOSPITAL | 0.73 |
| 11.5 | AMENITIES AND F&B | 2.68 |
| 11.6 | RESEARCH & ADMIN OFFICE | 0.4 |
| 11.7 | BURIAL & INCINERATOR | 0.56 |
| 11.8 | STAFF ACCOMODATION | 1.07 |
| TOTAL BUILT-UP -(E) | | 11.29 (1.3% of the total site area) |
| 12 | ANIMAL HOUSING (OUTDOOR ENCLOSURE+KRAAL+HOLDING AREA) - (F) | 107.3 (12.5% of the total site area) |
| 13 | QUARANTINE | 4.0 |
| 14 | BUILT UP IN QUARANTINE -(G) | 1.89 |
| 15 | BUILT UP IN RESCUE CENTER -(H) | 7.2 |
| 16 | SERVICE ROAD CIRCULATION -(I) | 35.1 |
| 17 | TRAM ROUTE CIRCULATION -(J) | 10.3 |
| 18 | PATHWAYS CIRCULATION -(K) | 8.2 |
| GREEN AREA CALCULATION A-(B+C+D+E+F+G+H+I+J+K) | | 610.34 (71.3% of the total site area) |

A copy of this letter, along with a duly authenticated map, is enclosed as **ANNEXURE R-6 (colly.)** to this Report.

25. The 113th Meeting of the Expert Group on Zoo Designing, held on 04.10.2024, approved the drawings of 41 animal enclosures, including those for Indian Wolf, Leopard, Asiatic Lion, Bengal Tiger, Sloth Bear, Himalayan Black Bear, otters, crocodilians, African species, deer species, civets, owls, snakes, and other fauna. The CZA further directed that construction of Night Safari enclosures shall be undertaken only after the guidelines for Night Safari are finalized by the MoEFCC.

OBSERVATIONS

26. What exactly constitutes a “Wildlife Safari” is the fundamental question that requires consideration in the present matter. **There is no single statutory definition of “wildlife safari” under Indian law.** The Wild Life (Protection) Act, 1972, does not define the term “safari”. However, an accepted operational meaning can be drawn from the specialized regulatory authority, the Central Zoo Authority (CZA). Under the *Guidelines for Safari Parks, which are Working Either as Zoos or as Extensions of Zoos*, safaris are specialized zoos where the captive animals are housed in large, naturalistic enclosures, and visitors are permitted to enter such enclosures in mechanized vehicles along pre-determined routes from close quarters viewing. These guidelines do not apply to self-sustaining safaris, which require substantially larger areas. It is further clarified that the guidelines primarily pertain to enclosure size and safety precautions for visitor movement, while the housing, upkeep, and health care of animals are governed by the Recognition of Zoo Rules, 1992. The CEC is of the considered opinion that these guidelines constitute the authoritative framework for zoo-based safaris in India. A copy of these guidelines is enclosed as **ANNEXURE R-7** to this Report.

27. The Night Safari, as proposed, has already been duly scrutinized and approved by the Central Zoo Authority (CZA). In view of this, the CEC is of the opinion that the proposal meets the mandatory regulatory standards prescribed by the CZA for safari facilities. The project may therefore be permitted to proceed, provided that the State Government ensures strict and uncompromising adherence to all the conditions laid down by the CZA and implements robust ecological safeguards during both the establishment and operational phases.

28. For this purpose, the CEC is of the opinion that an Oversight Committee should be constituted by the State Government to ensure full and continuous strict compliance with all regulatory conditions and environmental safeguards. The Committee shall preferably comprise:

- (i) one representative, preferably a retired officer with experience in zoo/safari management (Chair);
- (ii) one representative of the Chief Wildlife Warden, Uttar Pradesh,
- (iii) one representative of the Central Zoo Authority.
- (iv) one senior officer of the State Forest Department responsible for zoo/safari administration; and
- (v) one independent wildlife expert with recognized experience in captive wildlife management.

The Committee shall oversee all stages of planning, construction, and operation of the Night Safari, verify adherence to CZA norms and ecological safeguards, undertake monthly site inspections, and submit

quarterly compliance reports to the State Government, the Central Zoo Authority (CZA), and the Central Empowered Committee (CEC).

29. The Central Zoo Authority has submitted the approved 'Guidelines for the Operations of the Night Safari in Recognized Indian Zoos, 2025' through their email on 27.11.2025. A copy of these Guidelines is enclosed as **ANNEXURE R-8** to this Report.

30. The Adventure Zone proposed by the Forest Department shall not be established. Forest land cannot be used for such non-forestry recreational activities, and no approval for any such facility has been granted by the Central Zoo Authority. Further, the proposed Adventure Zone does not conform to the overall design, character, or environmental setting of the Safari. The CEC is therefore of the firm view that the proposal is impermissible and must be dropped.

31. The proposal to convert the existing forest road into a four-lane corridor is fundamentally incompatible with the ecological character of this sensitive forest landscape, which also functions as one of the major green lungs of the city. As per the approved working plan of the Awadh Forest Division, the road is classified as a forest road. The relevant extract is enclosed as **ANNEXURE R-9** of this Report. At present, the road functions

as a controlled, low-volume access route. However, widening it into a four-lane facility will inevitably transform it into a de facto highway connecting the Scorpio Club and various establishments along Kursi Road, thereby attracting fast-moving through-traffic unrelated to the Safari, increasing noise and disturbance, and irreversibly undermining the tranquility of the forest landscape. Once a high-capacity road is created, any assurance of restricted access becomes impractical, as the geometry and appearance of a four-lane road inherently invite continuous vehicular movement. This would fragment the habitat and seriously weaken the ecological integrity and environmental functions of this vital urban green lung.

32. In view of these considerations, the CEC is of the opinion that the existing forest road shall not be widened into a four-lane corridor. All planning within this landscape must prioritize the preservation of its forest character, ecological tranquility, and green-lung functions by maintaining strictly regulated, low-intensity access consistent with wildlife conservation objectives. The road may, however, be aesthetically improved through avenue plantation along the stretches that pass through revenue land. In fact, visitors would experience the sense of travelling through a forested landscape while accessing the Night Safari from Kukrail Gate.

SHIFTING OF NAWAB WAJID ALI SHAH ZOOLOGICAL GARDEN, LUCKNOW

33. An illustrative list of Zoological Gardens with an area of less than 90 acres is as follows:

| State | Zoo / Mini Zoo | City / District | Area (ha) | Area (acres) |
|----------------|--|--------------------|--------------|--------------|
| West Bengal | Alipore Zoological Garden | Kolkata | ~18 ha | ~45 ac |
| West Bengal | Padmaja Naidu Himalayan Zoological Park | Darjeeling | ~27.3 ha | ~67.6 ac |
| West Bengal | Rasikbeel Zoo | Cooch Behar | 20.17 ha | ~49.8 ac |
| West Bengal | Junglemahal Zoological Park | Jhargram | 22.98 ha | ~56.8 ac |
| West Bengal | Ramnabagan Zoological Park | Bardhaman | 14.3–14.7 ha | 35–36 ac |
| Madhya Pradesh | Kamla Nehru Prani Sangrahalaya (Indore Zoo) | Indore | ~21 ha | ~52 ac |
| Maharashtra | Veer Mata Jijabai Bhosale Udyan & Zoo (Byculla) | Mumbai | ~20 ha | ~50 ac |
| Uttar Pradesh | Lucknow Zoo (Nawab Wajid Ali Shah Zoological Garden) | Lucknow | ~29 ha | ~72 ac |
| Rajasthan | Sajjangarh Biological Park | Udaipur | 36 ha | ~89 ac |
| Rajasthan | Jaipur Zoo (Ram Niwas Garden) | Jaipur | ~15 ha | 33–35 ac |
| Kerala | Zoological Park (Thiruvananthapuram Zoo) | Thiruvananthapuram | ~22 ha | ~55 ac |
| Kerala | Thrissur State Museum & Zoo | Thrissur | ~5.5 ha | ~13.5 ac |
| Uttarakhand | Pt. Govind Ballabh Pant High Altitude Zoo | Nainital | 4.6 ha | ~11 ac |

34. The location of the Nawab Wajid Ali Shah Zoological Garden, Lucknow, vis-à-vis the newly proposed site is as follows:



35. The submissions of the State Government proceed on the assumption that the present premises of the Nawab Wajid Ali Shah Zoological Garden, Lucknow, are inherently unsuitable for continued zoological operations because of its size and location. This contention is not supported either by national benchmarks or by the factual position on record. As demonstrated in the consolidated national dataset of CZA-recognized zoos with an area below 90 acres, at least twenty-one zoos across India are operating effectively within comparable or even smaller spatial footprints. These include prominent establishments such as Alipore Zoological Garden, Kolkata (approx. 45 acres),

Thiruvananthapuram Zoo (approx. 55 acres), Indore Zoo (approx. 52 acres), Byculla Zoo, Mumbai (approx 50 acres), Jaipur Zoo (approx. 33–35 acres), Nainital Zoo (approx. 11 acres), Thrissur Zoo (approx. 13.5 acres), among others.

In this comparative context, Lucknow Zoo, with a verified core area of approximately 72 acres, is not unusually small; indeed, it is larger than several metropolitan zoos functioning successfully across the country under the guidance and regulation of the Central Zoo Authority.

36. The assertion that the existing zoo cannot support conservation activities, breeding programmes, or enclosure modernization due to spatial constraints is therefore not borne out by national practice. Numerous zoos with areas well below 50 acres have successfully upgraded enclosures, improved visitor circulation, and strengthened conservation initiatives without any requirement for relocation. The real challenge lies not in the availability of space, but in the scientific optimization of the existing space, which is fully achievable within the present area in accordance with CZA norms. Further, the existing zoo occupies a central and iconic location in the heart of Lucknow, rendering it highly accessible, culturally significant, and widely frequented by the public. It functions as one of the most popular public destinations in the

city, especially for families, students, and tourists. The argument that increased footfall constitutes an enhanced zoonotic risk is not unique to Lucknow. Comparable or higher visitor densities are routinely managed in other urban zoos through regulated visitor flow, hygiene safeguards, enclosure setbacks, and public-health protocols prescribed by the CZA.

37. Significantly, the present zoo site also serves as a major green lung in the midst of the city's dense urban fabric. Its mature tree cover, open spaces, and ecological character contribute significantly to urban microclimate regulation, improvement of air quality, and biodiversity habitats. These invaluable environmental services would be lost or severely diminished if the zoo was shifted out of the city core.

38. This ecological function, well-recognized in urban planning principles, further strengthens the case for retaining and modernizing the zoo at its existing location rather than relocating it. Accordingly, the justification advanced for shifting the zoo, based on alleged inadequacy of space, visitor pressure, and impediments to modernization, does not withstand scrutiny. All these concerns can be effectively addressed through scientific redesign, phased redevelopment, and modern enclosure planning within the existing campus, as has been done in several comparable zoos across the country.

RECOMMENDATIONS

39. In view of the averments made above, the CEC makes the following recommendations:

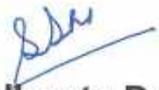
- a) Since the Night Safari has already been duly scrutinized and approved by the Central Zoo Authority, the project may be permitted to proceed, subject to strict and uncompromising compliance with all conditions imposed by the CZA and the State Forest Department, and implementation of robust ecological safeguards during construction and operation.
- b) The State Government shall ensure that the Night Safari is designed, established, and operated strictly in accordance with the Central Zoo Authority's *Guidelines for Safari Parks, which are Working Either as Zoos or as Extensions of Zoos*. These guidelines shall be treated as the authoritative framework governing all safari-related components of the project.
- c) All low-density or degraded patches within the project area shall be restored and planted with native tree and shrub species of local provenance, ensuring ecological continuity and strengthening habitat quality for both captive and free-ranging fauna.
- d) An Oversight Committee shall be constituted by the State Government to ensure continued compliance with all regulatory and environmental requirements. The Committee shall undertake monthly inspections and submit quarterly compliance reports to the State Government, the CZA, and the CEC until the Wildlife Safari is fully established and operationalized. The Committee shall comprise:
 - i. one representative, preferably a retired officer with experience in zoo/safari management (Chair);
 - ii. one representative of the Chief Wildlife Warden, Uttar Pradesh;
 - iii. one representative of the Central Zoo Authority.
 - iv. one senior officer of the State Forest Department responsible for zoo/safari administration; and
 - v. one independent wildlife expert with recognized experience in captive wildlife management.

- e) No tree felling shall be undertaken for the Night Safari or any associated activity except with the prior approval of the competent forest authority and only to the minimum extent strictly required. All trees proposed to be removed shall be jointly enumerated by the Forest Department and the Oversight Committee. Alternatives to felling, including realignment, redesign, or engineering modifications, shall be mandatorily explored. Wherever felling is approved, compensatory plantation at a minimum ratio of 1:10 shall be undertaken using native species within the project area itself, with survival monitored for a minimum period of five years under the supervision of the Oversight Committee.
- f) All activities associated with the Night Safari shall comply with ecological safeguards designed to minimize disturbance to wildlife. Artificial lighting shall be low-intensity, animal-friendly, and fully shielded to prevent light spill into surrounding forest areas. High-lumen and sky-glow lighting shall be prohibited. Noise levels shall be controlled through regulated vehicular movement, restricted timings, and acoustic management within visitor zones. The Oversight Committee shall certify compliance with these safeguards during each inspection cycle.
- g) No construction activity, enclosure development, or visitor infrastructure shall obstruct or modify natural drainage lines, seasonal nalas, wetlands, or microhabitats within the safari landscape. These ecological features shall be mapped, buffered, and integrated into the site plan. Any alteration to hydrology or landform shall require explicit justification, prior approval of the competent authority, and certification by the Oversight Committee that such works do not impair ecological functioning.
- h) All acquisition, transfer, or introduction of animals for the Night Safari shall strictly follow the provisions of the Wild Life (Protection) Act, 1972, the Recognition of Zoo Rules, 2009, and all Central Zoo Authority guidelines. No animal shall be procured, exchanged, or relocated without prior written approval of the CZA. A species-wise Animal Collection Plan and Health-Care Protocol shall be prepared and approved by the CZA before any animal is brought to the facility. The Oversight Committee shall periodically review compliance with animal welfare, veterinary, quarantine, and ethical management standards.

- i) A comprehensive Emergency Response Plan covering fire safety, animal escape protocols, human–animal conflict prevention, veterinary emergencies, flood/monsoon events, and night-time evacuation procedures shall be prepared and implemented before the safari becomes operational. All staff shall be trained, and periodic mock drills shall be supervised by the Oversight Committee.
- j) A scientifically determined visitor-carrying capacity shall be fixed, and entry shall be regulated through timed-ticketing and controlled vehicle numbers to ensure minimal disturbance to animals and the surrounding forest environment.
- k) The proposed Adventure Zone shall not be permitted. Forest land cannot be used for such non-forestry recreational activities; the proposal lacks CZA approval and is inconsistent with the environmental character and design of the Safari.
- l) The existing forest road shall not be widened into a four-lane corridor. Such expansion is ecologically incompatible with the sensitive forest landscape and will induce high-volume through-traffic, fragment habitat, and irreversibly compromise the tranquility and green-lung functions of the area. The existing road may be upgraded to a two-lane facility within the available right of way and aesthetically improved through avenue plantation along the portions that pass-through revenue land, while retaining its current low-intensity, conservation-compatible character.
- m) The proposal to shift the Nawab Wajid Ali Shah Zoological Garden is not justified, as the existing 72-acre zoo is larger than many well-functioning urban zoos across India, and all modernization, enclosure redevelopment, conservation, and visitor-management improvements can be scientifically undertaken within the current campus. In view of its central location, high accessibility, cultural significance, and crucial role as a major urban green lung, the Nawab Wajid Ali Shah Zoological Garden shall be retained at its present site and upgraded *in situ* in accordance with CZA norms. This, however, shall not restrain the State from establishing another day zoo at the proposed site.

- n) Almost all zoos and the lone lion safari in the State are presently functioning without full-time Directors and with inadequate sanctioned veterinary staff, which is inconsistent with the minimum standards prescribed by the Central Zoo Authority. The State Government shall, therefore, appoint full-time Directors and at least one full-time Veterinary Officer in every zoo and lion safari under its control. Any temporary or additional-charge arrangements shall be permitted only as a stop-gap measure, not exceeding 60 days. Compliance shall be ensured within the next 90 days.

This Hon'ble Court may kindly consider the above Report and pass appropriate orders in the matter.


(Siddhanta Das)
Chairman

Dated: 27th November 2025